

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, June 9, 1980|Jyaistha 19, 1902 (Saka)

No. 25

11 A.M.

1. Obituary References

The Speaker, Shrimati Indira Gandhi, Sarvashri Chandrajeet Yadav, Samar Mukherjee, Madhu Dandavate, C. T. Dhandapani, Y. B. Chavan, Indrajit Gupta, Atal Bihari Vajpayee, Tridib Chaudhuri, Chitta Basu, Ebrahim Sulaiman Sait and Ghulam Rasool Kochack made references to the passing of Marshal Josip Broz Tito, President of Yugoslavia, Shri Aziz Imam who was a sitting Member of Lok Sabha, Shri Ramnand Tiwary who was a Member of the Sixth Lok Sabha, Shri K. Chikkalingaiah who was a Member of the Fifth and Sixth Lok Sabha, Shri Jethalal Joshi who was a Member of the First Lok Sabha, Shri Shamim Ahmed Shamim who was a Member of the Fifth Lok Sabha, Pandit Shiv Sharma who was a Member of the Fourth Lok Sabha and Shri Mahavir Tyagi who was a Member of the Constituent Assembly, Provisional Parliament, First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Replies to Starred Questions Nos. 1—20 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—19, 21—99 and 101—161 were laid on the Table.

4. Adjournment Motion

The Speaker gave his ruling on adjournment motions given notice of by Sarvashri Chitta Basu, Indrajit Gupta, Ramavatar Shastri, P. K. Kodyan, K. M. Madhukar, Shrimati Geeta Mukherjee, Sarvashri Narayan Choubey, Mohendra Ngangom and K. A. Rajan regarding announcement made by the Government increasing prices of certain petroleum products, and withheld his consent to the moving of the motions.

[P.T.O.]

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 21 of the Sugar Undertakings (Taking Over of Management) Act, 1978:—
 - (i) S.O. 218(E) published in Gazette of India dated the 28th March, 1980 regarding moratorium from liabilities in respect of Ajudhia Sugar Mills Limited, Raja-ka-Sahaspur (U.P.).
 - (ii) S.O. 219(E) published in Gazette of India dated the 28th March, 1980 regarding moratorium from liabilities in respect of Rai Bahadur Narain Singh Sugar Mills Limited, Lhaksar (U.P.).
 - (iii) S.O. 220(E) published in Gazette of India dated the 28th March, 1980 regarding moratorium from liabilities in respect of Shree Sitaram Sugar Company Limited, Baitalpur (U.P.).
 - (iv) S.O. 221(E) published in Gazette of India dated the 28th March, 1980 regarding moratorium from liabilities in respect of Deoria Sugar Mills Limited, Deoria (U.P.).
 - (v) S.O. 222(E) published in Gazette of India dated the 28th March, 1980 regarding moratorium from liabilities in respect of Jijamata Sahkari Sakhar Karkhana Limited, Shankarnagar (Maharashtra).
 - (vi) S.O. 223(E) published in Gazette of India dated the 28th March, 1980 regarding moratorium from liabilities in respect of Seksaria Sugar Mills Limited, Babhnan (U.P.).
 - (vii) S.O. 224(E) published in Gazette of India dated the 28th March, 1980 regarding moratorium from liabilities in respect of Cauvery Sugar and Chemicals Limited, Cauvery Factory, Pettaivayalai (Tamil Nadu).
 - (viii) S.O. 225(E) published in Gazette of India dated the 28th March, 1980 regarding moratorium from liabilities in respect of Shri Keshoraipatan Sahkari Sugar Mills Limited, Keshoraipatan (Rajasthan).
- (2) A copy of the Annual Report (Hindi@ version) of the Indian Institute of Technology, Bombay, for the year 1978-79.
- (3) A statement (Hindi and English versions) indicating the result of market loans floated by the Central Government in May, 1980.
- (4) A copy of Notification No. F. 4(7)-W & M/80 (Hindi and English versions) dated the 19th May, 1980 regarding issue of Banks (Acquisition and Transfer) Compensation Bonds.

@English version of the Report was laid on the Table on the 28th January, 1980.

(5) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—

- (i) **The Essential Services Maintenance (Assam) Ordinance, 1980 (No. 2 of 1980) promulgated by the President on the 6th April, 1980.**
- (ii) **The Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980 (No. 3 of 1980) promulgated by the President on the 15th April, 1980.**
- (iii) **The National Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980 (No. 4 of 1980) promulgated by the President on the 27th April, 1980.**
- (iv) **The Police (Incitement to Disaffection) (Gujarat Second Amendment) Ordinance, 1980 (No. 5 of 1980) promulgated by the President on the 1st May, 1980.**
- (v) **The Essential Services Maintenance (Maharashtra) Ordinance, 1980 (No. 6 of 1980) promulgated by the President on the 12th May, 1980.**
- (vi) **The Gujarat Essential Services Maintenance (Amendment) Ordinance, 1980 (No. 7 of 1980) promulgated by the President on the 12th May, 1980.**
- (vii) **The Essential Services Maintenance (Orissa) Ordinance, 1980 (No. 8 of 1980) promulgated by the President on the 24th May, 1980.**
- (viii) **The Code of Criminal Procedure (Assam) Amendment Ordinance, 1980 (No. 9 of 1980) promulgated by the President on the 5th June, 1980.**
- (6) **A copy of the Profit and Loss Account and Balance Sheet (On accrual basis) (Hindi and English versions) of the Telecommunication Branch of the Indian Posts and Telegraphs Department, for the year 1977-78.**
- (7) **A copy of the Indian Telegraph (First Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 132 in Gazette of India dated the 26th January, 1980, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.**

*** (8) A copy each of the following Proclamations (Hindi and English versions) under article 356(E) of the Constitution:—**

- ✓ (i) **Proclamation dated the 6th June, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 17th February, 1980 in relation to the State of Rajasthan, published in Notification No. G.S.R. 291(E) in Gazette of India dated the 6th June, 1980.**

***Laid at 2-02 P.M.**

[P.T.O.]

- ✓ (ii) Proclamation dated the 7th June, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 17th February, 1980 in relation to the State of Gujarat published in Notification No. G.S.R. 292(E) in Gazette of India dated the 7th June, 1980.
- ✓ (iii) Proclamation dated the 7th June, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 17th February, 1980 in relation to the State of Punjab, published in Notification No. G.S.R. 293(E) in Gazette of India dated the 7th June, 1980.
- ✓ (iv) Proclamation dated the 8th June, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 17th February, 1980 in relation to the State of Bihar, published in Notification No. G.S.R. 303(E) in Gazette of India dated the 8th June, 1980.
- ✓ (v) Proclamation dated the 9th June, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 17th February, 1980 in relation to the State of Madhya Pradesh, published in Notification No. G.S.R. 305(E) in Gazette of India dated the 9th June, 1980.
- ✓ (vi) Proclamation dated the 9th June, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 17th February, 1980 in relation to the State of Maharashtra, published in Notification No. G.S.R. 306(E) in Gazette of India dated the 9th June, 1980.
- ✓ (vii) Proclamation dated the 9th June, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 17th February, 1980 in relation to the State of Orissa, published in Notification No. G.S.R. 307(E) in Gazette of India dated the 9th June, 1980.
- ✓ (viii) Proclamation dated the 9th June, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 17th February, 1980 in relation to the State of Tamil Nadu, published in Notification No. G.S.R. 308(E) in Gazette of India dated the 9th June, 1980.
- ✓ (ix) Proclamation dated the 9th June, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the

17th February, 1980 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 309(E) in Gazette of India dated the 9th June, 1980.

*** (9) A statement regarding agitation by a section of the Loco Running Staff in Delhi Division of Northern Railway.**

6. Calling Attention

Shri Janardhana Poojary called the attention of the Minister of Energy and Irrigation to the acute power shortage in the various parts of the country leading to huge production losses.

The Minister of Energy and Irrigation made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

7. Resignation By Member

The Deputy Speaker informed the House that a letter was received in Lok Sabha Secretariat on 19 May, 1980 from Shri H. N. Bahuguna, an elected Member from Garhwal constituency of Uttar Pradesh, resigning his seat in Lok Sabha. The Speaker accepted his resignation with effect from 19 May, 1980.

8. Matters Under Rule 377

(1) Shri Ramavatar Shastri raised a matter regarding bank credit facilities to rural population.

(2) Prof. Madhu Dandavate raised a matter regarding incidents of violence during recent Assembly elections.

(3) Shri Samar Mukherjee raised a matter regarding reported retrenchment of casual gangmen in Asansol Division.

(4) Shri V. S. Vijayaraghavan raised a matter regarding need for running more trains in Malabar region of Kerala.

(5) Shri Indrajit Gupta raised a matter regarding reported relay hunger strike by members of All India Apprentices Union.

9. Statutory Resolution—Under Consideration

Giani Zail Singh moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation, dated the 12th December, 1979, in respect of Assam, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 12th June, 1980.”

***Laid at 2-02 P.M.**

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Biju Patnaik
- (2) Shri H. K. L. Bhagat
- (3) Shri Samar Mukherjee
- (4) **Shri Sontosh Mohan Dev**
- (5) Shri Frank Anthony
- (6) Shri Indrajit Gupta
- (7) Shri P. A. Sangma

The discussion was not concluded.

10. Report of Business Advisory Committee

Shri Bhishma Narain Singh presented the Fourth Report of Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th June, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, June 10, 1980/Jyaistha 20, 1902 (Saka)

No. 26

11 A.M.

1. Starred Questions

Starred Questions Nos. 21—24, 26 and 27 were orally answered. Replies to Starred Questions Nos. 25, 28—35 and 37—40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 162—175, 177—217, 219—306 and 308—331 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Companies (Acceptance of Deposits) Amendment Rules, 1980, published in Notification No. G.S.R. 109(E) in Gazette of India dated the 21st March, 1980.

(ii) The Companies (Acceptance of Deposits) Second Amendment Rules, 1980, published in Notification No. G.S.R. 185(E) in Gazette of India dated the 1st April, 1980.

(2) A copy of the Film Finance Corporation Limited, the Indian Motion Pictures Export Corporation Limited and the National Film Development Corporation Limited Amalgamation Order, 1979 (Hindi and English versions) published in Notification No. S.O. 247 (E) in Gazette of India dated the 11th April, 1980, under sub-section (5) of section 396 of the Companies Act, 1956.

[P.T.O.]

- (3) A copy of Order (Hindi and English versions) published in Notification No S.O. 271(E) in Gazette of India dated the 24th April, 1980 making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Rajasthan, under sub-section (3) of section 8 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1980, published in Notification No. G.S.R. 299(E) in Gazette of India dated the 8th June, 1980.
 - (ii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1980, published in Notification No. G.S.R. 300(E) in Gazette of India dated the 8th June, 1980.
 - (iii) The Light Diesel Oil (Fixation of ceiling Prices) Amendment Order, 1980, published in Notification No. G.S.R. 301(E) in Gazette of India dated the 8th June, 1980.
 - (iv) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1980, published in Notification No. G.S.R. 302(E) in Gazette of India dated the 8th June, 1980.

4. Assent to Bills

(i) Secretary laid on the Table following twenty-six Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Appropriation (Railways) Vote on Account Bill, 1980.
- (2) The Appropriation (Railways) No. 2 Bill, 1980.
- (3) The Appropriation (Vote on Account) Bill, 1980.
- (4) The Appropriation (No. 2) Bill, 1980.
- (5) The Finance Bill, 1980.
- (6) The Union Duties of Excise (Electricity) Distribution Bill, 1980.
- (7) The Assam Appropriation (Vote on Account) Bill, 1980.
- (8) The Assam Appropriation Bill, 1980.

- (9) The Madhya Pradesh Appropriation (Vote on Account) Bill, 1980.
- (10) The Madhya Pradesh Appropriation Bill, 1980.
- (11) The Orissa Appropriation (Vote on Account) Bill, 1980.
- (12) The Orissa Appropriation Bill, 1980.
- (13) The Bihar Appropriation (Vote on Account) Bill, 1980.
- (14) The Bihar Appropriation Bill, 1980.
- (15) The Gujarat Appropriation (Vote on Account) Bill, 1980.
- (16) The Gujarat Appropriation Bill, 1980.
- (17) The Maharashtra Appropriation (Vote on Account) Bill, 1980.
- (18) The Maharashtra Appropriation Bill, 1980.
- (19) The Punjab Appropriation (Vote on Account) Bill, 1980.
- (20) The Punjab Appropriation Bill, 1980.
- (21) The Rajasthan Appropriation (Vote on Account) Bill, 1980.
- (22) The Rajasthan Appropriation Bill, 1980.
- (23) The Tamil Nadu Appropriation (Vote on Account) Bill, 1980.
- (24) The Tamil Nadu Appropriation Bill, 1980.
- (25) The Uttar Pradesh Appropriation (Vote on Account) Bill, 1980.
- (26) The Uttar Pradesh Appropriation Bill, 1980.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the Houses of Parliament and assented to:—

- (1) The Constitution (Forty-fifth Amendment) Bill, 1980.
- (2) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1980.

5. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Home Affairs to the reported burning of some Harijans in village Kafalta in Almora District of Uttar Pradesh on 9 May, 1980.

The Minister of State for Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M)

[P.T.O.]

6. Statement by Minister

The Minister of Petroleum and Chemicals made a statement regarding increase in the prices of petroleum products in June 1980 due to increases in the price of imported crude oil and petroleum products by the OPEC countries.

7. Motion regarding fourth report of business advisory committee

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 9th June, 1980.”

The amendments moved by Sarvashri George Ferenandes and Chandrajeet Yadav were withdrawn by leave of the House.

The motion was adopted.

8. Matters under rule 377

(1) Shri Jyotirmoy Bosu raised a matter regarding reported statement by the Chief Minister of Andhra Pradesh suggesting Presidential Form of Government in India.

The Minister of Law, Justice and Company Affairs replied.

(2) Shri Krishna Chandra Halder raised a matter regarding shifting of the head office of Hindustan Fertilizer Corporation from Delhi to Calcutta.

The Minister of Petroleum, Chemicals and Fertilisers replied.

(3) Shri R. K. Mhalgi raised a matter regarding reported strike by Insurance Medical Practitioners on the panel of Employees' State Insurance Scheme in Maharashtra.

(4) Shri Ram Vilas Paswan raised a matter regarding reported delay in the construction of Patna-Hajipur Ganga Bridge in Bihar.

9. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Giani Zail Singh on the 9th June, 1980, continued:—

“That this House approves the continuance in force of the Proclamation, dated the 12th December, 1979, in respect of Assam, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 12th June, 1980.”

The following Members took part in the debate:—

- (1) Shri Y. B. Chavan
- (2) Shri R. S. Sparrow
- (3) Shri Ravindra Verma
- (4) Shri Ebrahim Sulaiman Sait
- (5) Shri Ram Jethmalani
- (6) Shri Chitta Basu

Giani Zail Singh replied to the debate.

The Resolution was adopted.

10. The Assam Budget

Discussion on the Demands for Grants on Account Nos. 1, 3 to 16, 19 to 77, 80 and 82 in respect of the Budget for the State of Assam for 1980-81, commenced.

Two cut motions [Nos. 1 and 2] were moved.

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th June, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 11, 1980 | Jyaistha 21, 1902 (Saka)

No. 27

11 A.M.

1. Oath Or Affirmation

Shri Bhogendra Jha made the affirmation in Hindi, signed the Roll of Members and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 41, 42, 44, 45, 47 and 49—51 were orally answered. Replies to Starred Questions Nos. 43, 48 and 52—60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 332—420 and 422—466 were laid on the Table.

4. Adjournment Motion

The Speaker withheld his consent to the moving of adjournment motions given notice of by Sarvashri R. N. Rakesh, Chandrapal Shailani, Harikesh Bahadur, Ashfaq Husain and T. S. Negi regarding law and order situation in Tripura.

5. Question of Privilege

The Speaker informed the House that in regard to the question of privilege given notice of by Shri Eduardo Faleiro against Sarvashri George Fernandes, Ram Vilas Paswan, Samar Mukherjee, Jyotirmoy Bosu, Madhu Dandavate, Indrajit Gupta and Chitta Basu, for casting aspersions on the Speaker, as reported in the *Hindustan Times* and the *Patriot* of 27 March, 1980, the Editor and General Manager of UNI and the General Manager of the PTI in their replies stated that the impugned news item was based on a signed statement | Press briefing by Shri Ram Vilas Paswan.

[P.T.O.]

The unqualified apology tendered by Shri Ram Vilas Paswan for his statement reported in the Press was accepted and the matter was treated as closed.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding Review on the working of (1) Central Institute of Tool Design, Hyderabad (2) Central Tool Room and Training Centre, Calcutta (3) Institute for Design of Electrical Measuring Instruments, Bombay and (4) Small Industry Extension Training Institute, Hyderabad, for the year 1978-79.
- (2) A statement (Hindi and English versions) regarding Review on the working of National Institute of Design, Ahmedabad, for the year 1978-79.
- (3) A statement (Hindi and English versions) regarding Review on the working of National Productivity Council for the year 1978-79.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956'—
 - (i) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement regarding Review on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1978-79.
- (5) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957:—
 - (i) Notification No. U. 13021/14/80-Delhi (i) published in Delhi Gazette dated the 11th April, 1980 containing the Order superseding the Municipal Corporation of Delhi for a period of one year from 11th April, 1980.

- (ii) Notification No. U-13021/14/80-Delhi (ii) published in Delhi Gazette dated the 11th April, 1980 regarding appointment of Commissioner of the Municipal Corporation of Delhi to exercise the powers and perform the duties conferred and imposed upon the Municipal Corporation of Delhi by or under the Delhi Municipal Corporation Act, 1957.
- (b) A statement (Hindi and English versions) explaining reasons for the issue of the Notifications.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1980, published in Notification No. G.S.R. 104 (E) in Gazette of India dated the 18th March, 1980.
 - (ii) The All India Services (Provident Fund) Amendment Rules, 1980, published in Notification No. G.S.R. 346 in Gazette of India dated the 29th March, 1980.
 - (iii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1980, published in Notification No. G.S.R. 347 in Gazette of India dated the 29th March, 1980.
 - (iv) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1980, published in Notification No. G.S.R. 348 in Gazette of India dated the 29th March, 1980.
 - (v) The Indian Police Service (Pay) (Second Amendment) Rules, 1980, published in Notification No. G.S.R. 383 in Gazette of India dated the 5th April, 1980.
 - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Rules, 1980, published in Notification No. G.S.R. 221 (E) in Gazette of India dated the 21st April, 1980.
 - (vii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1980, published in Notification No. G.S.R. 222 (E) in Gazette of India dated the 21st April, 1980.
 - (viii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1980,

[P.T.O.]

published in Notification No. G.S.R. 219(E) in Gazette of India dated the 21st April, 1980.

- (ix) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1980, published in Notification No. G.S.R. 220(E) in Gazette of India dated the 21st April, 1980.
- (x) The All India Services (Leave) Amendment Rules, 1980, published in Notification No. G.S.R. 475 in Gazette of India dated the 3rd May, 1980.
- (xi) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1980, published in Notification No. G.S.R. 512 in Gazette of India dated the 10th May, 1980.
- (xii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1980, published in Notification No. G.S.R. 545 in Gazette of India dated the 17th May, 1980.
- (xiii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1980, published in Notification No. G.S.R. 546 in Gazette of India dated the 17th May, 1980.

✓ (7) A copy of the Hindi version of the Report of Shri Justice C. A. Vaidialingam, Special Judge, dated the 25th January, 1980 of his inquiry into the allegations against the family members of the former Prime Minister (Shri Morarji Desai) and the family members of the former Home Minister (Shri Charan Singh).

7. Calling Attention

Shri R. K. Mhalgi called the attention of the Minister of Railways to the strike of Loco Running Staff of Delhi Division of Northern Railway resulting in cancellation of 110 passenger and goods trains.

The Minister of State for Railways made a statement in regard thereto.

8. Report of Committee on Private Members' Bills and Resolutions

Shri P. Parthasarathy presented the First Report of the Committee on Private Members' Bills and Resolutions.

@English version of the Report was laid on the Table on the 11th March, 1980.

9. Presentation of Petition

Prof. Madhu Dandavate presented a petition signed by Shri Golap Barbora and others regarding solution of problem of foreign nationals in Assam within the provisions of the Constitution.

10. Government Bill—Introduced

The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Amendment Bill, 1980.

11. Matters under Rule 377

(1) Shri Somnath Chatterjee raised a matter regarding equitable distribution of paraffin wax.

(2) Dr. Vasant Kumar Pandit raised a matter regarding reported shortage of cement in Madhya Pradesh.

(3) Shri Janardhana Poojary raised a matter regarding problems of Cocoa growers of Karnataka, Kerala and Tamil Nadu.

(4) Shri Digvijay Singh raised a matter regarding reported non-availability of railway wagons to carry salt from the Rann of Kutch.

(5) Shri P. Rajagopal Naidu raised a matter regarding need for reviewing price of paddy.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

12. The Assam Budget

Discussion on the Demands for Grants on Account Nos. 1, 3 to 16, 19 to 77, 80 and 82 in respect of the Budget for the State of Assam for 1980-81 and the cut motions thereto moved on the 10th June, 1980, continued discussion was concluded.

Both the cut motions moved were negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Assam) for 1980-81, were voted in full.

13. Government Bill—Introduced

The Assam Appropriation (Second Vote on Account) Bill, 1980.

14. Government Bill—Passed

The Assam Appropriation (Second Vote on Account) Bill, 1980

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

[P.T.O.]

The following Members took part in the debate:—

(1) Shri George Fernandes

(2) Shri Jyotirmoy Bosu

Shri R. Venkataraman replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

15. Statement by Minister

The Minister of State for Home Affairs made a statement regarding arrest of some persons including some MLAs from Assam, in New Delhi on 11 June, 1980.

16. Government Bill—under consideration

The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1980

The motion for consideration of the Bill was moved by Shri Maganbhai Barot.

The following Members took part in the debate:—

(1) Shri Satish Agarwal

(2) Shri Syed Masudal Hossain

(3) Shri P. K. Kodiyan

(4) Shri C. T. Dhandapani

(5) Shri Mool Chand Daga (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th June, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 12, 1980|Jyaistha 22, 1902 (Saka)

No. 28

11 A.M.

1. Obituary References

The Speaker made references to the passing away of **Shri Chandrika Ram** who was a Member of the Constituent Assembly and Provisional Parliament, **Shri D. D. Desai** who was a Member of the Fifth and Sixth Lok Sabha and **Shri A. Jayaraman** who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 61 and 62 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 467—534, 536—571 and 573—616 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the **Passports (Amendment) Rules, 1980 (Hindi and English versions)** published in Notification No. G.S.R. 246(E) in Gazette of India dated the 3rd May, 1980, under sub-section (3) of section 24 of the Passports Act, 1967.
- (2) A copy of the **Motor Vehicles (National Permits) Amendment Rules, 1980 (Hindi and English versions)** published in Notification No. G.S.R. 336 in Gazette of India dated the 22nd March, 1980, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1978-79.

(ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha:—

(1) Statement No. XX—Second Session, 1977.

(2) Statement No. XV—Third Session, 1977.

(3) Statement No. XVIII—Fourth Session, 1978.

(4) Statement No. XII—Fifth Session, 1978.

(5) Statement No. X—Sixth Session, 1978.

(6) Statement No. XIII—Seventh Session, 1979.

(7) Statement No. IV—Eighth Session, 1979.

(8) Statement No. II—First Session, 1980.

(9) Statement No. I—Second Session, 1980.

} Sixth
Lok Sabha

} Seventh
Lok Sabha

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—

(i) The Prevention of Food Adulteration (Second Amendment) Rules, 1980, published in Notification No. G.S.R. 243 in Gazette of India dated the 1st March, 1980.

(ii) The Prevention of Food Adulteration (Third Amendment) Rules, 1980, published in Notification No. G.S.R. 244 in Gazette of India dated the 1st March, 1980.

(6) A copy of the Railways (Warehousing and Wharfage) (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 302(E) in Gazette of India dated the 8th May, 1980 issued under section 47 of the Indian Railways Act, 1890.

- (7) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1978-79—Union Government (Civil).
 - (ii) Report of the Comptroller and Auditor General of India for the year 1978-79—Union Government (Posts and Telegraphs).
- (8) A Copy of Union Government Appropriation Accounts (Civil) for the year 1978-79 (Hindi and English versions).
- (9) A copy of Union Government Appropriation Accounts (Posts and Telegraphs) for the year 1978-79 (Hindi and English versions).

5. Motion for Election to Committee

Shri B. Shankaranand moved the following motion:—

“That in pursuance of Rules 20(16) and (17) and 24(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research.”

The motion was adopted.

6. Government Bill—Introduced

The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1980.

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980, was laid on the Table.

8. Government Bill—Introduced

The Advocates (Amendment) Bill, 1980.

9. Matters Under 377

(1) Shri Keshorao Pardhi raised a matter regarding supply of cement to the drought affected areas of Maharashtra for the construction of wells.

[P.T.O.]

(2) Shri S. A. Dorai Sebastian raised a matter regarding reported threat to cottage match making industry due to mechanisation.

(3) Shrimati Geeta Mukherjee raised a matter regarding demand by the National Federation of Indian Women for probe into the death of a young woman because of dowry.

(4) Shri Virldhi Chander Jain raised a matter regarding frequent shut down of Kota Atomic Power Station.

(5) Shri Oscar Fernandes raised a matter regarding reported damages due to heavy rains in the coastal areas of Karnataka.

10. Government Bill—Passed

The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1980

Discussion on the motion for consideration of the Bill moved on the 11th June, 1980, continued.

The following Members took part in the debate:—

(1) Shri Mool Chand Daga

(2) Shri Ram Vilas Paswan

Shri Maganbhai Barot replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Maganbhai Barot.

The following Members took part in the debate:—

(1) Shri Satish Agarwal.

(2) Shri Maganbhai Barot.

The motion was adopted and the Bill was passed.

11. Motion—Adopted

Discussion on the following motion moved by Shri P. Venkatasubbaiah on the 11th March, 1980, continued:—

“That this House do take note of the Twenty-eighth Report of the Union Public Service Commission for the period 1st April, 1977 to 31st March, 1978, together with Government’s Memorandum on the cases of non-acceptance of the Commission’s advice mentioned in the Report, laid on the Table of the House on the 30th January, 1980.”

The following Members took part in the debate:—

(1) Shri P. K. Kodiyan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(2) Shri Zainul Basher.

(3) Shri Ram Vilas Paswan.

(4) Shri Era Mohan

(5) Shri P. A. Sangma

Shri P. Venkatasubbaiah replied to the debate.

The motion was adopted.

12. Government Bills—Passed

(i) The Inter-State Water Disputes (Amendment) Bill, 1980

The motion for consideration of the Bill was moved by Shri Kedar Pande.

The following Members took part in the debate:—

(1) Shri Cumbum N. Natarajan.

(2) Shri Ramavatar Shastri.

(3) Shri Xavier Arakal.

(4) Shri H. N. Gowda.

(5) Shri Girdhari Lal Vyas.

(6) Shri T. R. Shamanna.

Shri Kedar Pande replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kedar Pande.

The motion was adopted and the Bill was passed.

(ii) The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Amendment Bill, 1980

The motion for consideration of the Bill was moved by Shri Charanjit Chanana.

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya.
- (2) Shri Xavier Arakal.
- (3) Shri Vijay Kumar Yadav.

Shri Charanjit Chanana replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Charanjit Chanana.

The motion was adopted and the Bill was passed.

13. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported declaration of two districts of Tripura as Disturbed Areas following large scale violence resulting in the death of a large number of persons and injuries to many others.

The Minister of Home Affairs made a statement in regard thereto.
6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th June, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(*Brief Record of Proceedings*)

Friday, June 13, 1980/*Jyaishta* 23, 1902 (*Saka*)

No. 29

11 A.M.

1. STARRED QUESTIONS

Starred Questions Nos. 81—86 were orally answered, Replies to remaining questions were laid on the Table.

2. UNSTARRED QUESTIONS

Replies to Unstarred Questions Nos. 617—696, 698—709, 711—725, 728—733, 735—743, 745—812 and 814—816 were laid on the Table.

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1978-79.
(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1978-79.
(ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Indian Iron and Steel Company Limited, Calcutta, for the year 1978-79.

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- (ii) Annual Report of the Indian Iron and Steel Company Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1978-79.
- (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1978-79.
- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1978-79.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1978-79.
- (5) A copy of the Indian Institute of Legal Metrology Rules, 1980 (Hindi and English versions) published in Notification No. G. S. R. 194(E) in Gazette of India dated the 2nd April, 1980, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (6) A copy of the Imports and Exports Control (Authentication of Documents) Rules, 1980 (Hindi and English versions) published in Notification No. S. O. 149(E) in Gazette of India dated the 7th March, 1980, under sub-section (3) of section 8 of the Imports and Exports (Control) Act, 1947.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Toilet Soaps (Quality Control and Inspection) Rules, 1980, published in Notification No. S. O. 1016 in Gazette of India dated the 19th April, 1980.

- (ii) The Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 1980, published in Notification No. S. O. 1019 in Gazette of India dated the 19th April, 1980.
- (iii) The Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 1980, published in Notification No. S.O. 1020 in Gazette of India dated the 19th April, 1980.
- (iv) The Export of Synthetic Detergents (Quality Control and Inspection) Rules, 1980, published in Notification No. S.O. 1023 in Gazette of India dated the 19th April, 1980.
- (v) The Export of Basmati Rice (Inspection) Rules, 1980, published in Notification No. S.O. 1026 in Gazette of India dated the 19th April, 1980.
- (vi) The Export of Fish Meal (Inspection) Rules, 1980, published in Notification No. S.O. 1150 in Gazette of India dated the 26th April, 1980.
- (8) A copy of 'Economic Survey, 1979-80' (Hindi and English versions).
- (9) A copy of the Tobacco Board (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 192(E) in Gazette of India dated the 2nd April, 1980, under sub-section (3) of section 32 of the Tobacco Board Act, 1975.
- (10) A copy of the Estate Duty (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 273 (E) in Gazette of India dated the 25th April, 1980, under sub-section (3) of section 85 of the Estate Duty Act, 1953.
- (11) A copy of Notification No. G.S.R. 513 (Hindi and English versions) published in Gazette of India dated the 29th April, 1980 regarding exemption of property from Estate Duty under section 33(2) if bequeathed in favour of a University or other educational institutions, under sub-section (2) of section 33 of the Estate Duty Act, 1953.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) S.O. 1410 to 1415 published in Gazette of India dated the 24th May, 1980 regarding exemption to certain Organisations and Funds under section 10(23C) (iv) of the Income-tax Act, 1961.

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- (ii) **The Income-tax (Second Amendment) Rules, 1980, published in Notification No. S.O. 351 (E) in Gazette of India dated the 26th May, 1980.**
- (13) **A copy of Notification No. G.S.R. 223(E) (Hindi and English versions) published in Gazette of India dated the 22nd April, 1980 regarding Agreement between the Government of India and the Government of the United States of America for the avoidance of double taxation of enterprises operating aircraft, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964.**
- (14) **A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—**
- (i) **The Central Excise (Fourth Amendment) Rules, 1980, published in Notification No. G.S.R. 549 in Gazette of India dated the 19th April, 1980.**
- (ii) **The Central Excise (Fifth Amendment) Rules, 1980, published in Notification No. G.S.R. 276(E) in Gazette of India dated the 23rd May, 1980.**
- (15) **A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—**
- (i) **G.S.R. 168(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding exemption on food meant for free distribution to infants, children, pregnant women and nursing mothers from Central Excise Duty.**
- (ii) **G.S.R. 199(E) and 200(E) published in Gazette of India dated the 5th April, 1980 together with an explanatory memorandum regarding exemption on Cotton fabrics subjected to expanding process from Excise Duty.**
- (iii) **G.S.R. 235(E) to 237(E) published in Gazette of India dated the 24th April, 1980 together with an explanatory memorandum regarding exemption to fibres and tops made out of wastes without involving any chemical or retrieval process from Excise Duty.**
- (iv) **G.S.R. 238(E) published in Gazette of India dated the 25th April, 1980 together with an explanatory memorandum regarding exclusion of 'Tea bags' from the definition of 'Package Tea' for claiming rebate on export of Tea.**

- (v) G.S.R. 245(E) published in Gazette of India dated the 29th April, 1980 together with an explanatory memorandum regarding exemption on the cost of durable containers in respect of Methyl Chloride etc. from the assessable value.
- (vi) G.S.R. 257(E) to 259(E) published in Gazette of India dated the 13th May, 1980 together with an explanatory memorandum regarding concession on specified steel ingots, iron or steel products manufactured with the aid of electric furnace and iron or steel products manufactured from certain specified materials from Excise Duty.
- (vii) G.S.R. 269(E) published in Gazette of India dated the 20th May, 1980 together with an explanatory memorandum regarding exemption on High density polythylene tapes if used in the stitching of high density polythylene bags from Excise Duty.
- (viii) G.S.R. 270(E) and 271(E) published in Gazette of India dated the 20th May, 1980 together with an explanatory memorandum regarding exemption to cotton fabrics subjected to the process of hydro extraction from Excise Duty.
- (ix) G.S.R. 274(E) published in Gazette of India dated the 22nd May, 1980 together with an explanatory memorandum regarding exemption on scrap iron (irrespective of the phosphorus contents) from full Excise Duty.
- (x) G.S.R. 282(E) published in Gazette of India dated the 31st May, 1980 together with an explanatory memorandum regarding reduction in the basic excise duty on free sale sugar from 11 per cent *ad valorem* to 8 per cent *ad valorem*.
- (xi) G.S.R. 479 published in Gazette of India dated the 3rd May, 1980 together with an explanatory memorandum regarding powers delegated to the Officers to grant exemption from Central Excise Duty.
- (xii) G.S.R. 514 and 515 published in Gazette of India dated the 10th May, 1980 together with an explanatory memorandum regarding exemption on butter whether pasteurised or not for the manufacture of ghee from Excise Duty.
- (xiii) G.S.R. 162(E) and 163(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the period of partial excise duty exemption on certain electric motors.

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- (xiv) G.S.R. 196(E) published in Gazette of India dated the 2nd April, 1980 together with an explanatory memorandum regarding excise duty on acrylic fibre produced indigenously.
- (xv) G.S.R. 226(E) to 229(E) published in Gazette of India dated the 23rd April, 1980 together with an explanatory memorandum regarding restructuring of Excise Duty rates applicable to Caprolactum.
- (xvi) G.S.R. 279(E) and 280(E) published in Gazette of India dated the 28th May, 1980 together with an explanatory memorandum regarding exemption to wire rods, wire bars and billets made from electrical grade aluminium from Excise Duty.
- (xvii) G.S.R. 294(E) to 296(E) published in Gazette of India dated the 7th June, 1980 together with an explanatory memorandum regarding exemption on fertilizers, other than Ammonium Sulphate and Calcium ammonium nitrate from Excise Duty.
- (xviii) G.S.R. 183(E) and 184(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum regarding continuing of the existing basic excise duties on copper and copper alloys.
- (xix) G.S.R. 253(E) and 254(E) published in Gazette of India dated the 9th May, 1980 together with an explanatory memorandum regarding Excise duties on plain, etched or formed aluminium foils.

✓ (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 230(E) to 232(E) published in Gazette of India dated the 23rd April, 1980 together with an explanatory memorandum regarding restructuring of Customs Duty rates applicable to caprolactum.
- (ii) G.S.R. 164(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of existing exemption of import duty on Cement and Paraffin till 31st March, 1981.
- (iii) G.S.R. 181(E) and 182(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum regarding reduction of Customs Duty on unwrought copper.

- (iv) G.S.R. 249(E) to 252(E) published in Gazette of India dated the 9th May, 1980 together with an explanatory memorandum regarding Customs Duty on plain, etched or formed aluminium foils.
- (v) G.S.R. 112(E) published in Gazette of India dated the 25th March, 1980 together with an explanatory memorandum regarding revised rates of exchange for conversion of seven foreign currencies into Indian currency or *vice-versa*.
- (vi) G.S.R. 113(E) published in Gazette of India dated the 25th March, 1980 together with an explanatory memorandum regarding extension of Customs Duty exemption on P.V.C.
- (vii) G.S.R. 169(E) and 170(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the validity of existing exemption of duty on melting scrap and total exemption of Customs duty on sponge iron.
- (viii) G.S.R. 171(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the validity of existing exemption from Customs duty on jigs, fixtures for manufacture of components in connection with manufacture of Krup Man Metal Float Bridges.
- (ix) G.S.R. 172(E) and 173(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the validity of existing partial exemption to Soda Ash from Customs Duty.
- (x) G.S.R. 174(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the validity of the existing exemption to plain and laminated aluminium foil from Customs Duty.
- (xi) G.S.R. 175(E) and 176(E) published in Gazette of India dated the 31st March, 1980 together with an explanatory memorandum regarding extension of the validity of existing exemption to components for manufacture of motor vehicles from Customs Duty.
- (xii) G.S.R. 178(E) and 179(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum rescinding Notification No. 71/Cus. dated the 25th March, 1978 and amending Notification No. 41/ Customs dated 25th March, 1980.

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- (xiii) G.S.R. 186(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum regarding rates of exchange for conversion of seventeen foreign currencies into Indian currency or *vice-versa*.
- (xiv) G.S.R. 188(E) and 189(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum regarding exemption to edible oils imported from U.S.A. under an agreement between National Dairy Development Board and the Cooperative League of the United States of America from whole of the Customs Duty.
- (xv) G.S.R. 190(E) and 191(E) published in Gazette of India dated the 1st April, 1980 together with an explanatory memorandum regarding exemption to certain specified raw materials used for the manufacture of sports goods from whole of basic and auxiliary duties of Customs.
- (xvi) G.S.R. 197(E) published in Gazette of India dated the 2nd April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian Currency or *vice-versa*.
- (xvii) G.S.R. 198(E) published in Gazette of India dated the 3rd April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession to Notification No. G.S.R. 197(E) dated the 2nd April, 1980.
- (xviii) G.S.R. 201(E) published in Gazette of India dated the 5th April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.
- (xix) G.S.R. 205(E) published in Gazette of India dated the 14th April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession to Notification No. G.S.R. 198(E) dated the 3rd April, 1980.
- (xx) G.S.R. 206(E) and 207(E) published in Gazette of India dated the 15th April, 1980 together with an explanatory memorandum regarding duty free import of materials against REP Licence issued under the Imports (Control) Order, 1955.
- (xxi) G.S.R. 208(E) published in Gazette of India dated the 15th April, 1980 together with an explanatory memorandum

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regarding modification and enlargement of the list of materials, allowed to be imported duty free against Advance Licences for export production.

- (xxii) G.S.R. 209(E) and 210(E) published in Gazette of India dated the 17th April, 1980 together with an explanatory memorandum regarding extension of exemption to goods imported for use within Kandla Free Trade Zone for production of goods for export from Customs Duty.
- (xxiii) G.S.R. 212 (E) published in Gazette of India dated the 18th April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian Currency or *vice-versa* in supersession to Notification No. G.S.R. 205(E) dated the 14th April, 1980.
- (xxiv) G.S.R. 213(E) and 214(E) published in Gazette of India dated the 18th April, 1980 together with an explanatory memorandum regarding exemption to aluminium wire rods or aluminium ingots from Customs Duty.
- (xxv) G.S.R. 215(E) and 216(E) published in Gazette of India dated the 18th April, 1980 together with an explanatory memorandum regarding exemption to aluminium scrap from part of basic duty and whole of auxiliary and additional duties.
- (xxvi) G.S.R. 217(E) and 218(E) published in Gazette of India dated the 19th April, 1980 together with an explanatory memorandum regarding exemption to glass shell for manufacture of electric lamps from basic duty in excess of 10% *ad valorem* and whole of auxiliary duty.
- (xxvii) G.S.R. 233(E) and 234(E) published in Gazette of India dated the 25th April, 1980 together with an explanatory memorandum regarding special tariff rates of customs duty on specified goods imported from Laos.
- (xxviii) G.S.R. 239(E) published in Gazette of India dated the 25th April, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian Currency or *vice-versa* in supersession of Notification No. G.S.R. 212(E) dated the 18th April, 1980.
- (xxix) G.S.R. 480 published in Gazette of India dated the 3rd May, 1980 together with an explanatory memorandum regarding extension of exemption of goods required for the construction of, or fitment to the ships of the Indian Navy from Customs Duty.

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- (xxx) G.S.R. 260(E) published in Gazette of India dated the 13th May, 1980 together with an explanatory memorandum revising guidelines laid down by I.S.I. for identification of finished leather.
- (xxxi) G.S.R. 264(E) published in Gazette of India dated the 15th May, 1980 together with an explanatory memorandum fixing percentage of waste/scrap of Industrial chains manufactured in the Kandla Free Trade Zone.
- (xxxii) G.S.R. 568(E) published in Gazette of India dated the 24th May, 1980 together with an explanatory memorandum authorising Commissioner of Industries of States also for issue of end use certificates to importers for concessional Customs Duty.
- (xxxiii) G.S.R. 263(E) published in Gazette of India dated the 14th May, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*.
- (xxxiv) G.S.R. 265(E) published in Gazette of India dated the 16th May, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of Notification No. G.S.R. 239(E) dated the 25th April, 1980.
- (xxxv) G.S.R. 268(E) published in Gazette of India dated the 20th May, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice-versa*.
- (xxxvi) G.S.R. 276(E) published in Gazette of India dated the 23rd May, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*, in supersession of Notification No. G.S.R. 265(E) dated the 16th May, 1980.
- (xxxvii) G.S.R. 282(E) published in Gazette of India dated the 28th May, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of Notification No. G.S.R. 276(E) dated the 23rd May, 1980.

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(xxxviii) G.S.R. 297(E) and 298(E) published in Gazette of India dated the 7th June, 1980 together with an explanatory memorandum exempting Potassium Sulphate containing not more than 52 per cent by weight of Urea, Composite Fertilisers, Di-Ammonium Phosphate, Ammonium Nitro Phosphate, Ammonium Phosphate, Muriate of Potash and Kyanite salts from auxiliary duty of Customs.

(17) A copy each of Notification Nos. G.S.R. 132(E) and 133(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1980 together with an explanatory memorandum specifying areas along Indo-Pakistan and Indo-Nepal borders as being vulnerable to smuggling and also specifying silver bullion and coins exceeding market value of Rupees one thousand as goods requiring transport vouchers, issued under section 11-H and 11-K of the Customs Act, 1962 respectively.

(18) A copy of the Twelfth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1979, under section 29 of the Life Insurance Corporation Act, 1956.

4. Calling Attention

Prof. Narain Chand Parashar called the attention of the Minister of Agriculture to the serious drought situation in various parts of the country.

The Minister of Agriculture made a statement in regard thereto
(*Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.14 P.M.*)

5. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 16th June, 1980.

6. Motions for Election to Committees

(1) Shri Z. R. Ansari moved the following motion:—

“That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act.”

The motion was adopted.

[P.T.O.]

(2) **Shri Z. R. Ansari** moved the following motion:—

“That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act.”

The motion was adopted.

(3) **Shri Z. R. Ansari** moved the following motion:—

“That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act.”

The motion was adopted.

(4) **Shri Z. R. Ansari** moved the following motion:—

“That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

7. Matters Under Rule 377

(1) **Shri Jyotirmoy Bosu** raised a matter regarding reported mass killings in Tripura and failure of Intelligence to check the undesirable elements.

The Minister of Home Affairs replied.

(2) **Shrimati Pramila Dandavate** raised a matter regarding reported rape of a sweeper's daughter at Chandigarh.

(3) **Shri Chintamani Jena** raised a matter regarding reported refusal by the Food Corporation of India to weigh the bags of sugar, rice and wheat etc. supplied to dealers.

(4) **Shri Atal Bihari Vajpayee** raised a matter regarding laying of report of inquiry into alleged police lathi-charge on the procession of the blind in Delhi, on the Table of the House.

(5) **Shri P. M. Sayeed** raised a matter regarding depleting stocks of essential commodities in Union territory of Lakshadweep.

(6) Shri Chandrapal Shailani raised a matter regarding reported fire in Harduwaganj Power House resulting in death of two persons on 26 April, 1980.

8. Government Bill—Under Consideration

The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1980

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

(1) Shri Satish Agarwal

(2) Prof. Rupchand Pal (*Speech unfinished*).

The discussion was not concluded.

9. Motion Regarding First Report of Committee on Private Members' Bills and Resolutions

Shri P. Parthasarathy moved the following motion:—

“That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th June, 1980.”

The motion was adopted.

10. Private Members' Bills—Introduced

(1) The Freedom of Religion (Removal of Restrictions) Bill, 1980 by Shri Ram Jethmalani.

(2) The Boundary Commission Bill, 1980 by Shri Eduardo Faleiro.

(3) The Border Areas (Uttar Pradesh Hill Districts) Planning and Development Bill, 1980 by Shri Harish Chandra Singh Rawat.

(4) The Constitution (Amendment) Bill, 1980 (*Amendment of Preamble and article 1, etc.*) by Shri Chitta Basu.

(5) The Dowry Prohibition (Amendment) Bill, 1980 (*Amendment of sections 2, 3, etc.*) by Shrimati Pramila Dandavate.

(6) The Constitution (Amendment) Bill, 1980 (*Insertion of new article 16A, etc.*) by Shri K. Lakkappa.

(7) The Small Farmers Assistance Bill, 1980 by Shri K. Lakkappa.

(8) The Caste System Abolition Bill, 1980 by Shri K. Lakkappa.

(9) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 101 and 190*) by Shri K. Lakkappa.

(10) The Indian Fisheries (Amendment) Bill, 1980 (*Amendment of sections 3, 4, etc.*) by Dr. Vasant Kumar Pandit.

(11) The Indian Penal Code (Amendment) Bill, 1980 (*Amendment of section 53, etc.*) by Shri George Fernandes.

[P.T.O.]

11. Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1980 (Amendment of Eighth Schedule) by Shri Chitta Basu

Shri Chitta Basu concluded his speech on the motion for consideration of the Bill moved by him on the 28th March, 1980.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri Ananda Pathak
- (2) Shri P. M. Subha
- (3) Shri Ramavatar Shastri
- (4) Shri Mool Chand Daga
- (5) Shri P. Venkatasubbaiah

Shri Chitta Basu replied to the debate.

The amendment moved was withdrawn by leave of the House.

The Bill was also withdrawn by leave of the House.

12. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1980 (Amendment of Eighth Schedule) by Dr. Karan Singh

The motion for consideration of the Bill was moved by Dr. Karan Singh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Mool Chand Daga.

Shri Satyagopal Misra took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th June, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, June 16, 1980/*Jvaistha* 26, 1902 (*Saka*)

No. 30

11 A.M.

1. Starred Questions

Starred Questions Nos. 102, 105 and 107—110 were orally answered. Replies to Starred Questions Nos. 103, 104, 106, 111—117 and 119—121 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 817, 819—822, 824—829, 831—856 and 858—941 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review (Hindi and English versions) by the Government on the working of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1977-78.
 - (ii) Annual Report (Hindi and English versions) of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review (Hindi and English versions) by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1977-78.
- (ii) Annual Report (Hindi and English versions) of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (c) (i) Review (Hindi and English versions) by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1978-79.
- (ii) Annual Report (Hindi and English versions) of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review (%Hindi version) by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1978-79.
- (ii) Annual Report (%Hindi version) of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review (@Hindi version) by the Government on the working of the Orissa Agro-Industries Corporation Limited, Cuttack, for the year 1970-71.
- (ii) Annual Report (@Hindi version) of the Orissa Agro-Industries Corporation Limited, Cuttack, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review (%Hindi version) by the Government on the working of Andhra Pradesh State Agro-Industries Corporation Limited, Hyderabad, for the year 1976-77.
- (ii) Annual Report (%Hindi version) of the Andhra Pradesh State Agro-Industries Corporation Limited, Hyderabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

%English version of the documents was laid on the Table on the 28th March, 1980.

@English version of the documents was laid on the Table on the 5th August, 1977.

- (2) Seven statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 141(E) published in Gazette of India dated the 28th March, 1980 regarding equitable distribution of Fertiliser.
 - (ii) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1980, published in Notification No. G.S.R. 242(E) in Gazette of India dated the 29th April, 1980.
 - (iii) G.S.R. 304(E) published in Gazette of India dated the 8th June, 1980 regarding maximum price per tonne, at which the fertilisers specified in the Schedule of the Notification shall be sold to tea, coffee or rubber plantations or to the cultivators.
- (4) (i) A copy of the Audited Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1978-79.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (5) (i) A copy of the Annual Report (£Hindi version) of Visva Bharati, Shantiniketan, for the year 1978-79.
- (ii) A copy of the Review (£Hindi version) by the Government on the working of Visva Bharati, Shantiniketan, for the year 1978-79.
- (iii) A statement (Hindi version) showing reasons for delay in laying the Report.
- (6) (i) A copy of the Annual Report (&Hindi version) of Motilal Nehru Regional Engineering College, Allahabad, for the year 1978-79.
- (ii) A copy of the Audit Report (Hindi and English versions) on the accounts of Motilal Nehru Regional Engineering College, Allahabad, for the year 1978-79.

£ English version of the Report and Review was laid on the Table on the 2nd February, 1980.

& English versions of the documents were laid on the Table on the 28th March, 1980.

[P.T.O.]

- (7) A copy of the Annual Accounts (Hindi and English versions) of Maulana Azad College of Technology, Bhopal, for the year 1978-79 together with Audit Report thereon.
- (8) A copy each of the following papers under sub-section (4) of section 23 of the Indian Institutes of Technology Act, 1961:—
- (i) Annual Accounts (&Hindi version) of the Indian Institute of Technology, Delhi, for the year 1978-79 together with Audit Report thereon.
- (ii) Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1978-79 together with Audit Report thereon.
- (9) (i) A copy of the Annual Report (&Hindi version) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1978-79.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1978-79 together with Audit Report thereon.
- (10) A copy of the Urban Land (Ceiling and Regulation) (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 224(E) in Gazette of India dated the 22nd April, 1980, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum.
- (11) A copy of the Indian Telegraph (Sixth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 872 in Gazette of India dated the 23rd June, 1979, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1978-79 and the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (13) A statement (Hindi and English versions) regarding Review on the Accounts of Khadi and Village Industries Commission, Bombay, for the year 1978-79.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (12) above.

& English versions of the documents were laid on the Table on the 28th March, 1980.

4. Motions for Election to Committees

(1) Shri B. Shankaranand moved the following motion:—

“That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations.”

The motion was adopted.

(2) Shri P. C. Sethi moved the following motion:—

“That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act.”

The motion was adopted.

(3) Shri P. C. Sethi moved the following motion:—

“That in pursuance of sub-section (1)(d) of Section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act.”

The motion was adopted.

5. The Budget (Railways)—1980-81

Shri Kamalapati Tripathi presented a statement of the estimated receipts and expenditure of the Government of India for the year 1980-81 in respect of Railways.

6. Matters Under Rule 377

(1) Shri Digambar Singh raised a matter regarding need for a gallery for the pedestrians on the newly constructed railway bridge over the Yamuna river in Mathura.

(2) Shrimati Krishna Sahi raised a matter regarding need for providing drinking water in certain districts of Bihar.

[P.T.O.]

(3) Shri Ananda Gopal Mukhopadhyay raised a matter regarding reported lock-out in Hindustan Pilkington Glass Company, Asansol and Carew and Company, Asawal.

(4) Shri Mool Chand Daga raised a matter regarding need for immediate measures to check the exploitation of children employed in various industries.

7. Government Bills—Passed

(i) *The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1980.*

Discussion on the motion for consideration of the Bill moved on the 13th June, 1980, continued.

The following Members took part in the debate:—

- (1) Prof. Rupchand Pal
 - (2) Shri Mool Chand Daga
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*
- (3) Shri M. Kandaswamy
 - (4) Shri R. Muthukumaran
 - (5) Shri Satish Agarwal
 - (6) Shri P. Rajagopal Naidu
 - (7) Shrimati Geeta Mukherjee
 - (8) Shri Oscar Fernandes
 - (9) Shri T. R. Shamanna
 - (10) Shri K. T. Kosalram
 - (11) Shri Xavier Arakal
 - (12) Shri M. Ramgopal Reddy

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 21 and First, Second and the Third Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Prof. N. G. Ranga**
- (2) Shri R. Venkataraman**

The motion was adopted and the Bill was passed.

(ii) *The Company Secretaries Bill, 1980*

The motion for consideration of the Bill was moved by Shri P. Shiv Shanker.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri T. R. Shamanna.

The following Members took part in the debate:—

- (1) Shri T. R. Shamanna**
- (2) Shri Sunil Maitra**
- (3) Shri Narayan Choubey**

Shri P. Shiv Shanker replied to the debate.

The amendment moved was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 39 and First and the Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Shiv Shanker.

The motion was adopted and the Bill was passed.

(iii) *The Advocates (Amendment) Bill, 1980.*

The motion for consideration of the Bill was moved by Shri P. Shiv Shanker.

The following Members took part in the debate:—

- (1) Shri Vijay Kumar Yadav**
- (2) Shri Xavier Arakal**
- (3) Shri Eduardo Faleiro**
- (4) Shri Jyotirmoy Bosu**

Shri P. Shiv Shanker replied to the debate.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Shiv Shanker.

The motion was adopted and the Bill was passed.

***8. Statement By Minister**

The Minister of State for Railways made a statement regarding decision by a section of the loco running staff of the Delhi Division of the Northern Railway to call off the agitation with effect from the midnight of 16 June, 1980.

****9. Report of Business Advisory Committee**

Shri Bhisma Narain Singh presented the Fifth Report of the Business Advisory Committee.

10. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on 11th June, 1980 to Unstarred Question No. 332 regarding High Level Working Group on Cement Industry.

Shri Charanjit Chanana replied to the discussion.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th June, 1980).

AVTAR SINGH RIKHY,
Secretary.

*At 5.07 P.M.

**At 5.30 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, June 17, 1980|Jyaistha 27, 1902 (Saka)

No. 31

1020

11 A.M.

1. Starred Questions

Starred Questions Nos. 122, 123, 125, 128, 130, 133, 134, 138 and 140 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 942—967 and 969—1080 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Budget Estimates (Hindi and English versions) of Damodar Valley Corporation, for the year 1980-81, under sub-section (3) of section 44 of the Damodar Valley Act, 1948.
- (2) 'Errata' (Hindi and English versions) to the Central Electricity Authority Regulations, @ 1979.
- (3) A statement (Hindi and English versions) regarding Review on the working of the Betwa River Board, for the year 1978-79 and reasons for delay in laying the Accounts and Audit Report of the Board, for the year 1978-79.
- (4) A statement (Hindi and English versions) regarding Review on the working of National Institute of Hydrology, for the year 1978-79.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956:—
 - (i) The Mysore Porcelains Limited and the Bharat Heavy Electricals Limited (Amalgamation) Order, 1980, published in Notification No. S.O. 339(E) in Gazette of India dated the 21st May, 1980.

@The Regulations were laid on the Table on the 18th March, 1980.

[P.T.O.]

- (ii) The Radio and Electricals Manufacturing Company Limited and the Bharat Heavy Electricals Limited (Amalgamation) Order, 1980, published in Notification No. S.O. 340(E) in Gazette of India dated the 21st May, 1980.
- ✓ (6) A copy of the Report (Hindi and English versions) on the General Elections to Legislative Assemblies 1977-78 and Presidential Election, 1977—Volume-1 (Narrative).
- ✓ (7) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Bihar, Haryana, Himachal Pradesh, Jammu and Kashmir, Kerala, Madhya Pradesh, Nagaland, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal, Goa, Daman and Diu and Pondicherry and Metropolitan Council of Delhi, 1977—Statistical.
- ✓ (8) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Andhra Pradesh, Assam, Karnataka, Maharashtra, Meghalaya, Arunachal Pradesh and Mizoram, 1978—Statistical.
- ✓ (9) (i) A copy of the Eighty-fourth Report of Law Commission on Rape and Allied Offences: Some Questions of substantive law, procedure and evidence.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the report mentioned at (i) above.
- (10) A copy of the Assam Finance Ordinance, 1980 (No. 1 of 1980) (Hindi and English versions) promulgated by the Governor of Assam on the 3rd April, 1980, under article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 12th December, 1979 issued by the President in relation to the State of Assam.
- (11) A copy of Notification No. G.S.R. 278(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1980 together with an explanatory memorandum regarding revision of Export Duty on Coffee, under section 159 of the Customs Act, 1962.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation (Second Vote on Account) Bill, 1980, passed by Lok Sabha on the 11th June, 1980.

(ii) That at its sitting held on the 12th June, 1980, Rajya Sabha passed the Delhi High Court (Amendment) Bill, 1980.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Delhi High Court (Amendment) Bill, 1980, passed by Rajya Sabha.

6. Calling Attention

Shri Hannan Mollah called the attention of the Ministers of Home Affairs to the reported murder of three Mizoram Government officials by the M.N.F. insurgents at Shillong on the night of 13 June, 1980 following the "Quit Notice" served on the non-Mizos in the State.

The Minister of State for Home Affairs made a statement in regard thereto.

7. Statement By Minister

The Minister of External Affairs made a statement regarding his official visit to U.S.S.R. from June 3 to 7, 1980. The Minister also laid on the Table a copy of the Joint Press Statement issued at the end of his visit.

8. Motion Regarding Fifth Report of Business Advisory Committee

Shri Bhishma Narain Singh moved the following motion:—

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 16th June, 1980."

The motion was adopted.

9. Matters Under Rule 377

(1) Shri Ramavatar Shastri raised a matter regarding reported acute shortage of cooking gas in Patna.

(2) Shrimati Pramila Dandavate raised a matter regarding need to streamline the distribution system of cement in the capital.

(3) Shri George Joseph Mundackal raised a matter regarding need for providing a marketing agency for the export of Cocoa and putting ban on its import.

(4) Shri Ram Vilas Paswan raised a matter regarding reported atrocities on Harijans, tribals and weaker sections of Society.

The Minister of State for Home Affairs replied.

[P.T.O.]

10. The Budget (Railways)—1980-81

General Discussion on the Budget (Railways) for 1980-81 commenced.

The following Members took part in the debate:—

(1) Prof. Madhu Dandavate

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

(2) Shri S. B. Chavan

(3) Shri Jaideep Singh

(4) Shri Ram Vilas Paswan

(5) Prof. Narain Chand Parashar

(6) Shri Biju Patnaik

(7) Shri Shiv Prasad Sahu

(8) Shri S. B. P. Pattabhi Rama Rao

(9) Shri Samar Mukherjee

(10) Shri Virdhi Chander Jain

(11) Dr. A. Kalanidhi

(12) Shri Ram Swarup Ram

(13) Chaudhary Multan Singh

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th June, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 18, 1980 | Jyaistha 28, 1902 (Saka)

No. 32

11 A.M.

1. Starred Questions

Starred Questions Nos. 142—144, 147—149, 151 and 153 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1081—1090, 1092—1127, 1129—1158, 1160—1180 and 1182—1232 were laid on the Table.

A statement by the Minister of State in the Ministry of Industry correcting the reply given on the 19th March, 1980 to Unstarred Question No. 1087 regarding application for licence to produce ARC fluxes by Indian Oxygen Limited was also laid on the Table.

3. Announcement By Speaker

The Speaker announced that as was customary, the House would adjourn for half-an-hour at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Imported Cement Control (First Amendment) Order, 1980 (Hindi and English versions) published in Notification No. S.O. 236(E) in Gazette of India dated the 31st March, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of Notification No. S.O. 281(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1980 containing Corrigendum to Notification No. S.O. 13(E) dated the 3rd January, 1979, under sub-section (3) of section 34 of the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978.

[P.T.O.]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by Government on the working of the National Instruments Limited, Calcutta, for the year 1978-79.
 - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Treasurer of Charitable Endowments, Punjab (Reconstitution and Reorganisation) Order, 1980 (Hindi and English versions) published in Notification No. S.O. 286(E) in Gazette of India dated the 5th June, 1980, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.
- (6) A copy of the Draft of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1980 (Hindi and English versions) under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (7) A copy of Notification No. G.S.R. 776 published in Gazette of India dated the 9th June, 1980 containing corrigendum to Notification No. G.S.R. 564 dated the 21st April, 1979, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (8) A copy of the Assam Preventive Detention Ordinance, 1980 (No. III of 1980) (Hindi and English versions) promulgated by the Governor of Assam on the 18th April, 1980, under article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 12th December, 1979, issued by the President in relation to the State of Assam.
- (9) (i) A copy of Notification No. PLA. 334|80|7 (Hindi and English versions) published in Assam Gazette dated the 7th April, 1980 prohibiting strikes in certain essential services, under sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Ordinance, 1980 read with clause (c)(iii) of the Proclamation dated the 12th December, 1979 issued by the President in relation to the State of Assam.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the notification mentioned at (i) on the first day of the current session.

- (10) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1980 (Hindi and English versions) published in Notification No. S.R.O. 175 in Gazette of India dated the 17th May, 1980, under section 185 of the Navy Act, 1957.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the National Remote Sensing Agency, Secunderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement (Hindi and English versions) regarding Review on the working of the National Remote Sensing Agency, Secunderabad, for the year 1978-79 and reasons for delay in laying the report.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1980, published in Notification No. G.S.R. 287(E) in Gazette of India dated the 5th June, 1980.
 - (ii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1980, published in Notification No. G.S.R. 288(E) in Gazette of India dated the 5th June, 1980.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1980, published in Notification No. G.S.R. 289(E) in Gazette of India dated the 5th June, 1980.
 - (iv) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1980, published in Notification No. G.S.R. 290(E) in Gazette of India dated the 5th June, 1980.

5. Calling Attention

Shri Chiranji Lal Sharma called the attention of the Minister of Health to the reported token strike by resident doctors in major hospitals in Delhi on 16 June, 1980.

The Minister of Health made a statement in regard thereto.

6. Report of Committee on Private Members' Bills and Resolutions

Shri M. M. A. Khan presented the Second Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O

7. Motion for Election to Committee

Shri C. P. N. Singh moved the following motion:—

“That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

8. Matters Under Rule 377

(1) Shri S. A. Dorai Sebastian raised a matter regarding need to modernise the small scale sector of paper industry to meet the shortage.

(2) Shri P. Rajagopal Naidu raised a matter regarding need to supply fertilizers to farmers on subsidised prices.

(3) Shri Chintamani Panigrahi raised a matter regarding reported short supply of essential commodities to Orissa against allotments.

(4) Dr. Subramaniam Swamy raised a matter regarding reported lock-out in Premier Automobiles Limited, Bombay.

(5) Shri Manphool Singh Chaudhary raised a matter regarding reported acute shortage of drinking water in certain villages of Rajasthan bordering Pakistan.

9. The Budget (Railways)—1980-81

General Discussion on the Budget (Railways) for 1980-81 continued.

The following Members took part in the debate:—

(1) Shri Bhagwat Jha Azad

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

(2) Shri P. A. Sangma

(3) Shri G. L. Dogra

(4) Shri N. K. Shejwalkar

(5) Shri Nandi Yellaiah

(6) Shri Ashfaq Husain

(7) Shri Brajmohan Mohanty

(8) Shri Sontosh Mohan Dev

(9) Shri Narayan Choubey

- (10) Shri Mallikarjun
- (11) Shri R. P. Yadav
- (12) Shri Harikesh Bahadur
- (13) Shri K. Pradhani (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.)

10. The Budget (General)—1980-81

Shri R. Venkataraman presented a statement of the estimated receipt and expenditure of the Government of India for the year 1980-81.

11. Government Bill—Introduced

The Finance (No. 2) Bill, 1980.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th June, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 19, 1980|Jyaistha 29, 1902 (Saka)

No. 33

11 A.M.

1. Starred Questions

Starred Questions Nos. 163—166, 168 and 171—175 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1233—1251, 1253—1369 and 1371—1410 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Motor Vehicles (Protective Headgears) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 261(E) in Gazette of India dated the 14th May, 1980, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—
 - (i) The New Mangalore Port Trust (Procedure at Board Meetings) Rules, 1980, published in Notification No. G.S.R. 138(E) in Gazette of India dated the 27th March, 1980.
 - (ii) The Board of Trustees of the Port of New Mangalore (Payment of Fees and Allowances to Trustees) Rules, 1980, published in Notification No. G.S.R. 139(E) in Gazette of India dated the 27th March, 1980.
 - (iii) The Board of Trustees of the Port of Madras (Payment of Fees and Allowances to Trustees) Amendment Rules, 1980, published in Notification No. G.S.R. 393 in Gazette of India dated the 5th April, 1980.

[P.T.O

- (3) A copy of the Annual Report (Hindi and English versions) on the working of the Seamen's Provident Fund Scheme, 1966, under sub-section (1) of section 3 of the Seamen's Provident Fund Act, 1966.
- (4) A copy of the Coal Mines (Amendment) Regulations, 1980 (Hindi and English versions) published in Notification No. G.S.R. 375 in Gazette of India dated the 29th March, 1980, under sub-section (7) of section 59 of the Mines Act, 1952.
- (5) A copy of Notification No. G.S.R. 564 (Hindi and English versions) published in Gazette of India dated the 17th May, 1980 extending the Employees' Provident Fund and Miscellaneous Provisions Act, 1952, to diamond cutting industry; under sub-section (2) of section 4 of the said Act.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:—
- (i) G.S.R. 420 published in Gazette of India dated the 12th April, 1980 containing corrigendum to Notification No. G.S.R. 67 dated the 13th January, 1979.
- (ii) The Employees' Provident Funds (Second Amendment) Scheme, 1980, published in Notification No. G.S.R. 605 in Gazette of India dated the 31st May, 1980.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under section 1 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:—
- (i) G.S.R. 563 published in Gazette of India dated the 17th May, 1980 extending the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 to quartzite mines.
- (ii) G.S.R. 565 published in Gazette of India dated the 17th May, 1980 extending the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 to inland water transport establishments.
- (8) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for half year ending 31st March, 1979.

@(9) A copy each of Notification Nos. 69|80-CE to 113|80-CE (Hindi and English versions) published in Gazette of India dated the 19th June, 1980 regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 18th June, 1980, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

@(10) A copy each of Notification Nos. 110|80-Customs to 122|80-Customs (Hindi and English versions) published in Gazette of India dated the 19th June, 1980 regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 18th June, 1980, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

4. Calling Attention

Shri Janardhana Poojary called the attention of the Minister of Energy to the acute power crisis in the capital.

The Minister of Energy made a statement in regard thereto.

5. Motion for Election to Committee

Shri Bhishma Narain Singh moved the following motion:—

“That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules.”

The motion was adopted.

6. Matters Under Rule 377

(1) Shri Atal Bihari Vajpayee raised a matter regarding need of revision in the pay scales of Delhi teachers.

(2) Shri Niren Ghosh raised a matter regarding short-term measures to rejuvenate the Calcutta Port through Ganga-Brahmaputra link canal and dredging operations.

(3) Shri Chintamani Jena raised a matter regarding strikes, lock-out and closures in factories in Maharashtra resulting in unemployment of a large number of workers.

(4) Shri Virdhi Chander Jain raised a matter regarding strengthening of the embankments of Luni river in Rajasthan.

@Laid at 4.56 P.M.

[P.T.O.]

(5) Dr. Vasant Kumar Pandit raised a matter regarding augmenting of production of potable alcohol.

(6) Shri Chandra Pal Shailani raised a matter regarding reported ambush of a Mizoram State Transport bus by M. N. F. outlaws on 18 June, 1980 resulting in death of three persons and injuries to others.

*7. Announcement By Deputy Speaker

The Deputy Speaker made an announcement that the Minister of Parliamentary Affairs and the Leaders of various Groups had agreed that the sitting of the House fixed for Saturday, 21 June, 1980 might be cancelled.

The House agreed.

8. The Budget (Railways)—1980-81

General Discussion on the Budget (Railways) for 1980-81 continued.

The following Members took part in the debate:—

- (1) Shri K. Pradhani
- (2) Shri Mohan Lal Sukhadia
- (3) Shri. Kumbha Ram Arya

(Lok Sabha adjourned at 1-02 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri M. Satyanarayana Rao
- (5) Shri Ram Nagina Misra
- (6) Shri Krishna Chandra Halder
- (7) Shri Chintamani Panigrahi
- (8) Shri Zainul Basher
- (9) Shri N. Seluvaraju
- (10) Prof. Nirmala Kumari Shaktawat
- (11) Shri N. Dennis
- (12) Shri R. L. P. Verma
- (13) Shri Mundar Sharma
- (14) Shri Ram Pyare Panika
- (15) Prof. P. J. Kurien
- (16) Shri Chandra Pal Shailani
- (17) Shri Satish Prasad Singh
- (18) Shri Y. S. Mahajan
- (19) Shri Shibhu Soren
- (20) Shri Bheravada K. Gadhavi

*At 1.02 P.M.

- (21) Shri A. R. Mallu
- (22) Shri Skariah Thomas
- (23) Shri J. C. Barve
- (24) Shri V. S. Vijayaraghavan
- (25) Shri Pius Tirkey
- (26) Shri Kishan Datt Sultanpuri
- (27) Shri Dileep Singh Bhuria
- (28) Shri Hiralal R. Parmar
- (29) Shri Neelalohithadasan Nadar
- (30) Shri Kusuma Krishna Murthy
- (31) Shri Jalil Abbasi
- (32) Shri R. K. Mhalgi
- (33) Shri S. A. Dorai Sebastian
- (34) Shri Shivkumar Singh
- (35) Shri Vijay Kumar Yadav
- (36) Shri Harihar Soren
- (37) Shri Keshorao Pardhi
- (38) Shri Madhusudan Vairale

The discussion was not concluded.

6.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th June, 1980).

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, June 20, 1980/Jyaistha 30, 1902 (Saka)

No. 34

11 A.M.

1. Starred Questions

Starred Questions Nos. 183, 184, 188—191 and 193 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1411—1434, 1436—1441, 1443—1511, 1513—1532 and 1534—1601 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1977-78 (General Fund) and 1976-77 (Pool Fund).
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1978-79.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1978-79.
- (3) A copy of Notification No. S.O. 102(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1980 regarding imposition of excise duty on Jute Manufactures, issued under section 9 of the Industries (Development and Regulation) Act, 1951.

[P.T.O.]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of Hindustan Steelworks Construction Limited, Calcutta, for the year 1978-79.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation Limited, New Delhi, for the year 1978-79 along with Audited Accounts.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1978-79 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi for the year 1978-79.
 - (ii) Annual Report of the Cashew Corporation of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following *Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

*The reports were earlier laid on the Table on the 11th March, 1980.

- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

[P.T.O.]

- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (10) A copy of the Income-tax (Third Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 396 (E) in Gazette of India dated the 12th June, 1980, under section 296 of the Income-tax Act, 1961.
- (11) A copy each of Notification Nos. G.S.R. 114(E) to 119(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1980 together with an explanatory memorandum regarding continuation of scheme of special excise duty on excisable goods at the hitherto existing rates under the provisions of the Finance Act, 1980, issued under the Central Excise Rules, 1944.
- (12) A copy each of Notification Nos. G.S.R. 120(E) to 130(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1980 together with an explanatory memorandum regarding continuation of scheme of levy of auxiliary duties of customs on imported goods at the hitherto existing rates under the provisions of the Finance Act, 1980, under section 159 of the Customs Act, 1962.
- * (13) A copy of Notification No. 123/80-Customs (Hindi and English versions) published in Gazette of India dated the 20th June, 1980 together with an explanatory memorandum regarding reduction in export duty on Cardamom, under section 159 of the Customs Act, 1962.

4. Calling Attention

Shri Chiranji Lal Sharma called the attention of the Minister of Health to the reported strike by the students of Ayurvedic Colleges in Delhi.

The Minister of Health made a statement in regard thereto.

*Laid at 2.05 P.M.

5. Statements by Ministers

(1) The Minister of Information and Broadcasting made a statement regarding the new members of the Press Commission.

(2) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd June, 1980.

(3) The Minister of State for Health made a statement regarding measures taken by Central Government to provide immediate relief to the relief camps in Tripura.

6. Motion for Election to Committee

Shri Z. R. Ansari moved the following motion:—

“That in pursuance of sub-section (3)(c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act.”

The motion was adopted.

7. Matters Under Rule 377

(1) Shri Jyotirmoy Bosu raised a matter regarding reported lay-off of workers by M/s Union North Jute Mill, West Bengal.

(2) Shri Bhogendra Jha raised a matter regarding need to provide adequate funds for early completion of the Western Kosi Canal in Bihar.

(3) Shri A. K. Roy raised a matter regarding need to renovate the Fertilizer Unit at Sindri and to stop auction thereof.

(4) Shri V. S. Vijayaraghavan raised a matter regarding measures to check the alleged corrupt practices prevailing at Santa Cruz Airport.

(5) Shri D. L. Baitha raised a matter regarding measures to stop the exploitation of jute growers in Bihar.

(6) Shri Pratap Bhanu Sharma raised a matter regarding need to provide diesel to farmers of the drought affected areas of Madhya Pradesh for sowing Kharif crop.

(7) Shri G. Narsimha Reddy raised a matter regarding need of inquiry into the alleged shady deals of officials of Food Corporation of India at Mancherial in Andhra Pradesh.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

[P.T.O.]

8. The Budget (Railways)—1980-81

Shri Kamalapati Tripathi replied to the General Discussion on the Budget (Railways) for 1980-81.

The discussion was concluded.

9. Government Bill—Passed

*The Delhi High Court (Amendment) Bill, 1980 as passed by
Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri P. Shiv Shanker.

The following Members took part in the debate:—

- (1) Shri Vijay Kumar Yadav
- (2) Shri Mool Chand Daga

Shri P. Shiv Shanker replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Shiv Shanker.

The motion was adopted and the Bill was passed.

10. Motion Regarding Second Report of Committee on Private Members' Bills and Resolutions

Shri M. M. A. Khan moved the following motion:—

“That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th June, 1980.”

The motion was adopted.

11. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shrimati Suseela Gopalan and the amendment thereto moved on the 1st February, 1980 continued:—

“This House is of the opinion that a reappraisal of the existing Centre-State relations with a view to give more financial powers and greater autonomy for the States in consonance with the true concept of federalism is necessary and in this context calls upon the Central Government to immediately convene a Conference of Chief Ministers along with representatives of recognised political parties.”

The following Members took part in the debate:—

- (1) Shri C. T. Dhandapani
- (2) Shri P. Venkatasubbaiah

Shrimati Suseela Gopalan replied to the debate.

The amendment moved was negatived.

The Resolution was also negatived.

12. Private Member's Resolution—Under Consideration

Shri P. K. Kodiyan moved the following Resolution:—

“This House calls upon the Government to take early steps to enact Central legislation to protect the interests of the vast millions of agricultural workers of our country who are subjected to ruthless forces of exploitation as wage earners in agriculture and who remain by and large unprotected by the existing labour laws.”

Two amendments were moved by Sarvashri Mool Chand Daga and R. L. P. Verma.

The following Members took part in the debate:—

- (1) Shri K. Arjunan
- (2) Prof. N. G. Ranga
- (3) Shri Ravindra Varma
- (4) Shri Chintamani Panigrahi
- (5) Shri Chitta Basu (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd June, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, June 23, 1980|Asadha 2, 1902 (Saka)

No. 35

11 A.M.

Obituary References

The Speaker, Sarvashri Kamalapati Tripathi, Charan Singh, Samar Mukherjee, Madhu Dandavate, C. T. Dhandapani, Atal Bihari Vajpayee, Indrajit Gupta, Y. B. Chavan, A. Neelalohithadasan Nadar, Mani Ram Bagri, G. M. Banatwalla, Amar Roypradhan, Ghulam Rasool Kochack, N. Soundarajan and Frank Anthony made references to the passing away of Shri Sanjay Gandhi who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Sanjay Gandhi, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.54 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th June, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 25, 1980/Asadha 4, 1902 (Saka)

No. 36

11 A.M.

OBITUARY REFERENCES

The Speaker, Sarvashri Kamalapati Tripathi, Charan Singh, Samar Mukherjee, Madhu Dandavate, C. T. Dhandapani, Satish Agarwal, Indrajit Gupta, Y. B. Chavan, Harikesh Bahadur, Pius Tirkey, Jaipal Singh Kashyap, Ebrahim Sulaiman Sait, Amar Roypradhan, Ghulam Rasool Kochack, N. Soundarajan and A. K. Roy made references to the passing away of Shri V. V. Giri, former President of India.

As a mark of respect to the memory of Shri V. V. Giri, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.45 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th June, 1980)

AVTAR SINGH RIKHY,
Secretary.

GMGIPMRND—LSI—562 LS—25-6-80—725

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 26, 1980|Asadha 5, 1902 (Saka)

No. 37

11 A.M.

1. Oath Or Affirmation

Shri Virbhadra Singh took the oath in English, signed the Roll of Members and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 264—269, 271 and 277 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 203—213 and 215—222 for the 23rd, 223—242 for the 24th and 243—263 for the 25th June, 1980 were also laid on the Table, there being no sitting on the 24th June, 1980 and Lok Sabha having adjourned after obituary references on the 23rd and 25th June, 1980.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2000—2135 were laid on the Table.

Replies to Unstarred Questions Nos. 1602—1613, 1615—1638, 1640—1707, 1709—1753 for the 23rd, 1754—1784, 1786—1879 for the 24th and 1880—1886, 1888—1959, 1961—1976, 1978—1994 and 1996—1999 for the 25th June, 1980 were also laid on the Table.

A statement by the Minister for Irrigation correcting the reply given on the 18th March, 1980 to Unstarred Question No. 933 regarding Irrigation Schemes of Rajasthan was also laid on the Table.

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Children (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. F. 43(CA)|ICW|DSW|79 published in Delhi Gazette dated the 13th May, 1980, under sub-section (3) of section 59 of the Children Act, 1960.
- (2) A copy of the Audit Report (Hindi and English versions) on the accounts of Malaviya Regional Engineering College, Jaipur, for the year 1978-79.
- (3) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1978-79 along with the Audited Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (4) A copy of the Mines (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 656 in Gazette of India dated the 14th June, 1980 under sub-section (7) of section 59 of the Mines Act, 1952.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1976-77 together with Audit Report thereon.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (6) A copy of Notification No. F. 3|68|79-Home (P) Estt. (Hindi and English versions) published in Delhi Gazette dated the 20th March, 1980 making certain amendment to the Punjab Police Rules, 1934, in their application to Delhi, under section 148 of the Delhi Police Act, 1978.
- (7) A copy of the Second and Final Report (Hindi* version) of the Vimadadal Commission of Inquiry set up to inquire into the allegations against Shri J. Vengal Rao, former Chief Minister and other Ministers of Andhra Pradesh, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.
- (8) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration, for the year 1978-79.

*English version of the Report and Memorandum of action taken thereon, both in Hindi and English, were laid on the Table on the 18th December, 1978.

- (9) A copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956.
- (10) A copy of the Assam Alienation of Land (Regulation) Ordinance, 1980 (No. II of 1980) (Hindi and English versions) promulgated by the Governor of Assam on the 6th April, 1980, under article 213(2)(a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 12th December, 1979 issued by the President in relation to the State of Assam.
- (11) A copy of Notification No. S.O. 394(E) (Hindi and English versions) published in Gazette of India dated the 10th June, 1980 declaring certain railway stations as notified stations for removal of goods without delay, issued under section 56B of the Indian Railways Act, 1890.
- (12) A copy of Notification No. G.S.R. 657 (Hindi and English versions) together with an explanatory memorandum regarding exemption on scooters produced or manufactured in India and which are re-imported into India from Nepal from Customs Duty, under section 159 of the Customs Act, 1962.

5. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Energy and Coal to the reported death of five miners in a coalmine accident in Santhal Parganas, Bihar.

The Minister of Energy and Coal made a statement in regard thereto.

6. Statements By Ministers

(1) The Minister of Petroleum and Chemicals made a statement regarding oil and gas discoveries made by the Oil and Natural Gas Commission in the Bay of Bengal.

(2) The Minister of Shipping and Transport made a statement regarding the cancellation of Notification under rule 75 of the Aircraft Rules, 1937 for holding an investigation into the crash of aircraft in New Delhi on 23 June, 1980.

[P.T.O.]

7. Motion for Election to Committee

Shri B. Shankaranand moved the following motion:—

“That in pursuance of clause 1(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1982, subject to the other provisions of the said Resolution.”

The motion was adopted.

8. Government Bill—Introduced

The Essential Services Maintenance (Assam) Bill, 1980

The motion for leave to introduce the Bill moved by Shri Yogendra Makwana was opposed. On the motion the House divided, Ayes 144; Noes 79. The motion was accordingly adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.23 P.M.)

9. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Essential Services Maintenance (Assam) Ordinance, 1980, was laid on the Table.

10. Government Bill—Introduced

The National Company Limited (Acquisition and Transfer of Undertakings) Bill, 1980.

11. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980, was laid on the Table.

12. Government Bill—Introduced

The Assam State Legislature (Delegation of Powers) Bill, 1980

The motion for leave to introduce the Bill moved by Shri Yogendra Makwana was opposed. The motion was adopted and the Bill was introduced.

13. Matters Under Rule 377

(1) Shri P. Rajagopal Naidu raised a matter regarding reported imposition of transport tax by Tamil Nadu Government on tourist buses plying on inter-State routes.

(2) Shri Ramavatar Shastri raised a matter regarding over production of onions in Bihar resulting in distress sale.

(3) Shri Arif Mohammad Khan raised a matter regarding reported non-opening of leading units of J. K. group despite restoration of power supply, resulting in a large scale unemployment of workers.

(4) Shri Amar Roypradhan raised a matter regarding need for godowns, railway wagons for jute growers.

(5) Shri V. S. Vijayaraghavan raised a matter regarding conditions of Beedi workers in the State of Kerala.

14. The Budget (General)—1980-81

General Discussion on the Budget (General) for 1980-81 commenced.

The following Members took part in the debate:—

- (1) Shri Charan Singh
- (2) Shri Shivraj V. Patil
- (3) Prof. K. K. Tewari
- (4) Shri E. Balanandan
- (5) Shri R. S. Sparrow
- (6) Dr. Mahipatray Mehta

The discussion was not concluded.

15. Report of Business Advisory Committee

Shri Bhishma Narain Singh presented the Sixth Report of the Business Advisory Committee.

6.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th June, 1980.)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, June 27, 1980|Asadha 6, 1902 (Saka)

No. 38

11 A.M.

1. Starred Questions

Starred Questions Nos. 285—292 and 294 were orally answered, Starred Question No. 297 was postponed for answer on the 4th July, 1980. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2136—2280 and 2282—2313 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
 - (i) The Aircraft (Third Amendment) Rules, 1980, published in Notification No. G.S.R. 537 in Gazette of India dated the 10th May, 1980 together with an explanatory note.
 - (ii) The Aircraft (Fourth Amendment) Rules, 1980, published in Notification No. G.S.R. 578 in Gazette of India dated the 24th May, 1980 together with an explanatory note.
- (2) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1978-79, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the International Airports Authority of India

[P.T.O

for the year ended 31st March, 1979 together with Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.

- (4) A copy of the Review (Hindi and English versions) of the performance of International Airports Authority of India for the year 1978-79.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the International Airports Authority of India, for the year 1978-79, mentioned at item (2) and (3) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1978-79 along with Audited Accounts.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the Audit** Report on the accounts of the Coffee Board for the year 1977-78 (General Fund) and 1976-77 (Pool Fund).
- (8) A copy of the Cotton Control (Amendment) Order, 1980 (Hindi and English versions) published in Notification No. S.O. 1508 in Gazette of India dated the 31st May 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—
 - (i) The General Insurance (Termination Superannuation and Retirement of Officers and Development Staff) Amendment Scheme, 1980, published in Notification No. S.O. 313(E) in Gazette of India dated the 12th May, 1980.
 - (ii) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1980, published in Notification No. S.O. 314(E) in Gazette of India dated the 12th May, 1980.
 - (iii) S.O. 430(E) published in Gazette of India dated the 17th June, 1980 containing corrigenda to Notification No. S.O. 313(E) dated the 12th May, 1980.

**The Audit Report was laid on the Table on the 20th June, 1980.

- (10) A copy of the Public Provident Fund (Amendment) Scheme, 1980 (Hindi and English versions) published in Notification No. G.S.R. 204(E) in Gazette of India dated the 9th April, 1980, under section 12 of the Public Provident Fund Act, 1968.
- (11) (i) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st December, 1979, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (ii) A copy of the Review (Hindi and English versions) on the working of the above Corporation for the year ended the 31st December, 1979.

4. Assent to Bill

Secretary laid on the Table the Assam Appropriation (Second Vote on Account) Bill, 1980 passed by the Houses of Parliament during the current session and assented to.

5. Calling Attention

Shri K. M. Madhukar called the attention of the Minister of Agriculture to the reported steep rise in prices of sugar in Delhi, Bombay and Calcutta due to lower quota released by the Government for June and July, 1980.

The Minister of Agriculture made a statement in regard thereto.

6. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 30th June, 1980.

7. Motion regarding Sixth Report of Business Advisory Committee

Shri Bhisma Narain Singh moved the following motion:—

“That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 26th June, 1980.”

The motion was adopted.

8. Matters Under Rule 377

(1) Dr. Vasant Kumar Pandit raised a matter regarding need for exemption from the price increase of old stocks of fertilisers held by Madhya Pradesh Government.

[P.T.O.]

(2) Shri Somnath Chatterjee raised a matter regarding reported acute scarcity of breeze coke for manufacturing Coke Briquette.

(3) Shri G. M. Banatwalla raised a matter regarding reported crisis in handloom industry in Kerala due to rise in price of hank yarn.

(4) Shri Niren Ghosh raised a matter regarding reported statement by the Minister of Rehabilitation about winding up of Dandakaranya Project.

(5) Shri D. S. A. Sivaprakasam raised a matter regarding need for construction of a Boat Jetty at Vembar in Tirunelveli (Tamil Nadu) for the benefit of fishermen.

(6) Shri Chandra Pal Shailani raised a matter regarding reported missing Indian Army Personnel in Pakistan since 1971.

(7) Shri Narayan Choubey raised a matter regarding reported agitation for a Jharkhand Province.

9. The Budget (General)—1980-81

General Discussion on the Budget (General) for 1980-81 continued.

The following Members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Charanjit Singh
- (3) Shri Xavier Arakal
- (4) Dr. Subramaniam Swamy
- (5) Shri Manoranjan Bhakta (*Speech unfinished*).

The discussion was not concluded.

10. Private Members' Bills—Introduced

(1) The Indian Forest (Amendment) Bill, 1980 (*Insertion of section 36A*) by Shri P. Rajagopal Naidu.

(2) The Customs (Amendment) Bill, 1980 (*Amendment of sections 104 and 125*) by Shri Bapusaheb Parulekar.

(3) The Jaggery Board Bill, 1980 by Shri P. Rajagopal Naidu.

(4) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Shri R. P. Yadav.

(5) The Reservation of posts in Central Government Services (for Backward Classes) Bill, 1980 by Shri R. P. Yadav.

11. Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1980 (Amendment of Eighth Schedule) by Dr. Karan Singh

Discussion on the motion for consideration of the Bill moved by Dr. Karan Singh and the amendment thereto moved on the 13th June, 1980, continued.

The following Members took part in the debate:—

- (1) Shri Satyagopal Misra
- (2) Shri C. Palaniappan
- (3) Shri Mool Chand Daga
- (4) Shri Jharkhande Rai
- (5) Shri K. Mayathevar
- (6) Shri Giridhar Gomango
- (7) Dr. Farooq Abdulla
- (8) Shri P. Venkatasubbaiah

Dr. Karan Singh replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Mool Chand Daga was negatived.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1980 (Amendment of articles 19 and 326) by Prof. Madhu Dandavate

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The following Members took part in the debate:—

- (1) Shri M. M. Lawrence
- (2) Shri Bapusaheb Parulekar
- (3) Shri K. Arjunan
- (4) Shri R. K. Mhalgi
- (5) Shri Xavier Arakal
- (6) Shri Vijay Kumar Yadav
- (7) Shrimati Krishna Sahi
- (8) Shri Mool Chand Daga (*Speech unfinished*).

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th June, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, June 30, 1980 | Asadha 9, 1902 (Saka)

No. 39

11 A.M.

1. Starred Questions

Starred Questions Nos. 305—309, 312, 318 and 319 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2314—2404, 2406—2442 and 2444—2476 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Review* (Hindi and English versions) of the performance of National Cooperative Housing Federation Limited, for the year 1978-79.
- (2) A copy each of the following (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of Himachal Pradesh Agro Industries Corporation Limited, Simla, for the year 1978-79.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Simla, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

*Annual Report and Audited Accounts of the National Cooperative Housing Federation Limited were laid on the Table on 28th March, 1980.

[P.T.O.]

- (4) A copy of the Annual Accounts (Hindi and English versions) of Sangeet Natak Akademi, New Delhi, for the year 1978-79 together with Audit Report thereon.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1978-79 together with Audit Report thereon, under subsection (4) of section 25 of the Delhi Development Act, 1957.
- (6) A copy of the Review (Hindi and English versions) by the Government on the Audit Report on the accounts of Delhi Development Authority for the year 1978-79.

4. Calling Attention

Shri Sushil Bhattacharya called the attention of the Minister of Railways to the reported discovery of a decomposed human body in a fresh water pumping tank which supplies drinking water at Delhi Main Railway Station causing serious health hazard to customers, visitors and railway employees.

The Minister of State for Railways made a statement in regard thereto.

5. Statement By Minister

The Minister of State for Railways made a statement regarding rear-end collision between 12 Down Delhi-Howrah Express and 45 Up Delhi-Amritsar Janata Express between Delhi and Delhi Shahdara stations of Northern Railway on 27 June, 1980.

6. Motion for Election to Committee

Shri Birendra Singh moved the following motion:—

“That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of election, subject to the other provisions of the said Act.”

The motion was adopted.

7. Matters Under Rule 377

(1) Shri Subodh Sen raised a matter regarding reported suspension of movement of coal by railways to Tea Gardens in West Bengal.

(2) Shri G. M. Banatwalla raised a matter regarding steps to avert the reported strike by Junior Doctors' Federation, Delhi.

(3) Shri Manphool Singh Chaudhary raised a matter regarding reported loss to farmers due to water logging by the Ghaggar Flood Project and Rajasthan Canal Project.

(4) Shri Chintamani Jena raised a matter regarding need for financial assistance to apple growers in Himachal Pradesh.

(5) Shri V. S. Vijayaraghavan raised a matter regarding reported paralysing of commercial activity in Kerala due to Cochin Port workers' strike.

8. The Budget (General)—1980-81

General Discussion on the Budget (General) for 1980-81 continued.

The following Members took part in the debate:—

- (1) Shri Manoranjan Bhakta
- (2) Shri Arvind Netam
- (3) Shri Satish Agarwal
- (4) Shri Chandrabhan Athare Patil
- (5) Shri R. P. Gaekwad
- (6) Shri T. S. Negi
- (7) Shrimati Krishna Sahi
- (8) Shri Ramnath Dubey
- (9) Shri Chandra Pal Shailani
- (10) Shri Mool Chand Daga
- (11) Shri Dalbir Singh
- (12) Shri G. M. Banatwalla
- (13) Shri Maganbhai Barot
- (14) Shri B. R. Bhagat
- (15) Shri Ranjit Singh
- (16) Shri R. R. Bhole
- (17) Shri Sunil Maitra
- (18) Shri Giridhar Gomango

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st July, 1980).

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin Part I dated June 27, 1980—

Page 4, paragraph 10, item (2),
line 2, for "125" read "135".

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, July 1, 1980|Asadha 10, 1902 (Saka)

No. 40

11 A.M.

1. Starred Questions

Starred Questions Nos. 326, 327, 331, 332, 334—336, 339 and 340 were orally answered. Replies to Starred Questions Nos. 325, 328, 330, 338 and 341—344 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2477—2560, 2562—2605 and 2607—2617 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Eighty-first Report (Hindi and English versions) of the Law Commission on Hindu Widows Remarriage Act, 1856.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1978-79 together with Accounts and the Audit Report.
- (3) A statement correcting the answer given on the 10th June, 1980 to a supplementary by Dr. Subramaniam Swamy on Starred Question No. 26 regarding Scheme for introduction of Coloured Television.
- (4) A copy of the Report (Hindi and English versions) of the Expert Committee on Tax Measures to Promote Employment.
- (5) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1978-79, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes.

[P.T.O.]

(ii) Report of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial)—Part III—The Fertilizer Corporation of India Limited (Nangal Unit).

* (6) A copy each of Notification Nos. 127/80-Customs and 128/80-Customs (Hindi and English versions) published in Gazette of India dated the 1st July, 1980 together with an explanatory memorandum regarding continuation of the existing duty of Customs on Unwrought Copper, under section 159 of the Customs Act, 1962.

* (7) A copy each of Notification Nos. 116/80-CE, and 117/80-CE (Hindi and English versions) published in Gazette of India dated the 1st July, 1980 together with an explanatory memorandum regarding continuation of the existing basic excise duties on copper and manufactures thereof, issued under the Central Excise Rules, 1944.

4. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Agriculture to the situation arising out of a cloudburst in Gyansu village of Uttarkashi in Uttar Pradesh and reported wiping out of the whole village, resulting in great human tragedy.

The Minister of Agriculture made a statement in regard thereto.

5. Presentation of Petition

Shri R. K. Mhalgi presented a petition signed by Shri G. S. Rahirkar and others regarding conversion of Latur-Miraj narrow-gauge railway line into a broad-gauge line.

6. Government Bill—Introduced

The Brahmaputra Board Bill, 1980.

7. Matters Under Rule 377

(1) Shri P. Rajagopal Naidu raised a matter regarding renewal of licence of Sri Seetharam Cooperative Sugars Limited, Kottakota, Andhra Pradesh.

(2) Shri R. K. Mhalgi raised a matter regarding need to use indigenously manufactured items of machinery in Government Departments.

(3) Shri R. L. Bhatia raised a matter regarding inquiry into the reported suspension of work by Income-tax employees on 27 and 28 June, 1980.

(4) Shri Samar Mukherjee raised a matter regarding reported discrimination towards West Bengal in regard to allocation and distribution of steel, pig iron, paraffin wax etc.

(5) Prof. P. J. Kurian raised a matter regarding reported delay in supply of note books to the educational institutions in Kerala.

*Laid at 7.18 P.M.

(6) Shri Digvijay Singh raised a matter regarding measures to check the decline in industrial investment in the Corporate Sector.

(7) Shri R. L. P. Verma raised a matter regarding setting up of the Regional Office of Central Ground Water Board in Bihar.

(8) Shri C. Palaniappan raised a matter regarding need for opening public call offices all over the Salem district, Tamil Nadu.

8. The Budget (General)—1980-81

General Discussion on the Budget (General) for 1980-81 continued.

The following Members took part in the debate:—

- (1) Shri Chandra Shekhar Singh
- (2) Shri Jharkhande Rai
- (3) Shri R. V. Ghorpade
- (4) Shri Ram Singh Yadav
- (5) Chaudhary Multan Singh
- (6) Shri Saminuddin
- (7) Shri S. R. A. S. Appalanaidu
- (8) Shri N. Soundararajan
- (9) Shri B. R. Nahata
- (10) Shri C. T. Dhandapani
- (11) Shri Chintamani Jena
- (12) Shri Shantaram Potdukhe
- (13) Shri P. Rajagopal Naidu
- (14) Shri M. S. Sanjeevi Rao
- (15) Shri A. K. Roy
- (16) Shri Girdhari Lal Vyas
- (17) Shri Sunder Singh
- (18) Shri Ratansinh Rajda
- (19) Shri Uttambhai H. Patel
- (20) Shri R. L. P. Verma
- (21) Shri Ajitsinh Dabhi
- (22) Shri A. T. Patil
- (23) Shri C. Palaniappan
- (24) Shri Dileep Singh Bhuria
- (25) Shri Rameshwar Nikhra
- (26) Shri Krishan Pratap Singh
- (27) Shri Krishan Datt Sultanpuri

Shri R. Venkataraman replied to the debate.

The discussion was concluded.

7.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 2, 1980|Asadha 11, 1902 (Saka)

No. 41

11 A.M.

1. Starred Questions

Starred Questions Nos. 345, 348, 349, 351 and 353—356 were orally answered. Replies to Starred Questions Nos. 346, 352 and 358—364 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2618—2648, 2650—2700, 2702—2717 and 2719—2755 were laid on the Table.

3. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 30th June, 1980, Rajya Sabha agreed without any amendment to the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1980, passed by Lok Sabha on the 16th June, 1980.

4. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of External Affairs to the reported Chinese offer to settle the border problem on the basis of the present line of actual control and reaction of the Government thereto.

The Minister of External Affairs made a statement in regard thereto.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Third Report of the Committee on Private Members' Bills and Resolutions.

6. Statement By Minister

The Minister of Information and Broadcasting made a statement regarding newsprint allocation policy 1980-81. The Minister also laid on the Table a copy of public notice No. 1-PR-NP|80 dated 2 July, 1980 (Hindi and English versions) containing the policy.

[P.T.O.]

7. Matters Under Rule 377

(1) Shri Harikesh Bahadur raised a matter regarding reported arrest of a journalist by police in Jammu.

The Minister of Information and Broadcasting replied.

(2) Shri Ram Nagina Misra raised a matter regarding reported withholding of pension to freedom fighters by Uttar Pradesh Government.

(3) Prof. Rupchand Pal raised a matter regarding holding of some games of ASIAD 1982 in Calcutta.

(4) Shri Mani Ram Bagri raised a matter regarding reported contamination of drinking water supply in Delhi due to heavy rains.

(5) Shri Narayan Choubey raised a matter regarding reported disruption of telephone system in Delhi due to heavy rains.

8. The Budget (Railways)—1980-81—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1980-81 commenced. Discussion was concluded.

Seven hundred and sixty-six cut motions [Nos. 1 to 10, 28 to 47, 49 to 67, 71 to 75, 79 to 84, 113 to 120, 141, 172 to 189, 211 to 224, 237 to 254, 279 to 329, 343 to 350, 355 to 427, 429 to 438, 459 to 472, 510 to 512, 526 to 541, 548 to 565, 576, 578, 582, 589 to 631, 648 to 671, 674 to 676, 681 to 708, 712, 714 to 742, 761 to 800, 824 to 827, 829 to 834, 836 to 841, 849 to 895, 909 to 920, 936 to 941, 947 to 968, 990 to 1021, 1032 to 1038, 1056 to 1082, 1086 to 1124, 1155 to 1160, 1173 to 1178, 1180 to 1225 and 1233 to 1249] to the Demands for Grants in respect of the Budget (Railways) for 1980-81, were moved.

All the cut motions moved were negatived.

All the Demands for Grants for the amounts shown under column 4 of the printed List of Demands for Grants (Railways) for 1980-81, were voted in full.

9. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1980.

***10. Statement by Minister**

The Minister of Home Affairs made a statement regarding the alleged molestation of a woman on 18 June, 1980 at Baghpat.

*At 3 P.M.

****11. Papers Laid on the Table**

A copy each of Notification Nos. 132-Customs and 133-Customs (Hindi and English versions) published in the Gazette of India dated the 2nd July, 1980 together with an explanatory memorandum regarding exemption from the whole of the customs duty and auxiliary duty of the goods specified in the schedule to Notification No. 132-Customs manufactured in Nepal and containing not less than 80 per cent of Nepalese materials or Nepalese and Indian materials, when imported into India from Nepal was laid on the Table, under section 159 of the Customs Act, 1962.

12. Statement regarding business of the House

The Minister of Parliamentary Affairs stated that the House had earlier decided that no discussion on No-Day-Yet-Named Motions or under Rule 193 be provided till the passing of the Finance (No. 2) Bill, 1980.

Since then, a meeting was held by the Speaker with the Leaders of Party and Groups on 2 July, 1980 and it had been decided that a discussion on the statement made by the Minister of Home Affairs regarding the alleged molestation of a woman on 18 June, 1980 at Baghpat might be held on Friday, 4 July, 1980 at 6 P.M.

Accordingly, the earlier decision might be deemed modified to that extent.

The House agreed.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd July, 1980).

AVTAR SINGH RIKHY,
Secretary.

**At 6.59 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 3, 1980|Asadha 12, 1902 (Saka)

No. 42

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Ugrasen who was a Member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 366—368 and 370—374 orally answered. Starred Question No. 365 was postponed for answer on the 10th July, 1980. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2756—2895 and 2897—2915 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of External Affairs for 1980-81.
- (2) A copy of the Central Advisory Committee for Lighthouses (Procedural) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 867 in Gazette of India dated the 23rd June, 1979, under sub-section (3) of section 21 of the Lighthouse Act, 1927.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Commerce for 1980-81
- (4) A copy of the Apprenticeship (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1012 in Gazette of India dated the 28th July, 1979, under sub-section (3) of section 37 of the Apprentices Act, 1961.

[P.T.O.]

(5) A copy of the Annual Report (Hindi* version) of the Dredging Corporation of India Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

£(6) A copy of Notification No. 134/80-Customs (Hindi and English versions) published in Gazette of India dated the 3rd July, 1980 together with an explanatory note regarding exemption to hessian based jute specialities when exported out of India, from the whole of the duty of customs leviable thereon, under section 159 of the Customs Act, 1962.

5. Government Bill—Passed

The Appropriation (Railway) No. 3 Bill, 1980

The motion for consideration of the Bill was moved by Shri Kamalapati Tripathi.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri T. R. Shamanna

Shri Kamalapati Tripathi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamalapati Tripathi.

The motion was adopted and the Bill was passed.

6. Matters Under Rule 377

(1) Shri Dileep Singh Bhuria raised a matter regarding supply of improved variety of seeds of maize and millet through Fair Price Shops in Madhya Pradesh.

(2) Shri Bheekhabhai raised a matter regarding payment of wages to labourers under drought relief programme in Dungarpur and Banswara areas of Rajasthan.

*English version of the Annual Report and Review thereon—both in Hindi and English—were laid on the Table on 28th March, 1980.

£Laid at 6 P.M.

(3) Shri K. Kunhambu raised a matter regarding steps to meet the legitimate demands of handloom industry.

(4) Shri Ramavatar Shastri raised a matter regarding reported non-availability of sugar and other rationed items at Fair Price Shops in North Avenue and other parts of Delhi.

(5) Shri Sushil Bhattacharya raised a matter regarding steps to clear the pending cases in Calcutta Industrial Tribunal.

(6) Shri D. L. Baitha raised a matter regarding measures to provide necessary facilities for plantation of paddy in drought affected areas of Bihar.

***7. Statutory Resolution—Negatived**

Shri T. R. Shamanna moved the following Resolution:—

“This House disapproves of the National Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980 (Ordinance No. 4 of 1980) promulgated by the President on the 27th April, 1980.”

The Resolution was negatived after discussion as indicated under para 8 below.

***8. Government Bill—Passed**

The National Company Limited (Acquisition and Transfer of Undertakings) Bill, 1980.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following Members took part in the combined debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill:—

- (1) Shri Niren Ghosh
- (2) Shri Ananda Gopal Mukhopadhyay
- (3) Shrimati Geeta Mukherjee
- (4) Shri Mool Chand Daga
- (5) Shri George Fernandes
- (6) Shri M. Ramgopal Reddy

Shri Pranab Mukherjee replied to the debate.

Shri T. R. Shamanna spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

*Discussed together.

[P.T.O.]

Clauses 2 to 35 were adopted.

The Schedule was adopted, as amended.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Mukherjee.

The following Members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Shri Dinen Bhattacharya
- (3) Shri Pranab Mukherjee

The motion was adopted and the Bill, as amended, was passed.

9. Calling Attention

Shri Chandradeo Prasad Verma called the attention of the Minister of Industry to the reported closure of a number of industrial units in Dhanbad coal fields area rendering about 10,000 workers jobless.

The Minister of Industry made a statement in regard thereto.

@10. Statutory Resolution—Under Consideration

Shri George Fernandes moved the following Resolution:—

“This House disapproves of the Essential Services Maintenance (Assam) Ordinance, 1980 (Ordinance No. 2 of 1980) promulgated by the President on the 6th April, 1980.”

@11. Government Bill—Under Consideration

The Essential Services Maintenance (Assam) Bill, 1980

The motion for consideration of the Bill was moved by Shri Yogendra Makwana.

@12. Statutory Resolution—Under Consideration

Shri Yogendra Makwana moved the following Resolution: —

“That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Ordinance, 1980 (No. 2 of 1980), this House approves the issue of Government of Assam, Political (A) Department, Notification No. PLA-334/80/7, dated the 7th April, 1980, declaring the services in connection with the production, supply and distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Electricity (Supply) Act, 1948, to be essential services for the purposes of the said Ordinance.”

@Discussed together.

The following Members took part in the combined debate on the Statutory Resolutions (vide paras 10 and 12 above) and the motion for consideration of the Bill (vide para 11 above):—

- (1) Shri Niren Ghosh
- (2) Shri Sontosh Mohan Dev
- (3) Shri Arif Mohammad Khan
- (4) Shri Narayan Choubey
- (5) Shri P. A. Sangma
- (6) Shri C. T. Dhandapani (*Speech unfinished*).

The discussion was not concluded.

13. Half-An-Hour Discussion

Shri Ramavatar Shastri raised a half-an-hour discussion on points arising out of the answer given on 11th June, 1980 to Unstarred Question No. 364 regarding additional facilities to Freedom Fighters.

Shri Yogendra Makwana replied to the discussion.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th July, 1980).

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 4, 1980|Asadha 13, 1902 (Saka)

No. 43

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 385—387, 389, 391, 394, 397 and 399—401 were orally answered. Replies to Starred Questions Nos. 388, 392, 393, 395, 396, 398 and 402—406 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2916—3090, 3093—3109 and 3112—3114 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1978-79.
 - (b) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1978-79.
 - (b) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) A copy of the Review* (Hindi and English versions) by the Government on the working of the All India Handloom Fabric Marketing Cooperative Society Limited, Bombay, for the year 1978-79.
- (3) A copy of the Income-tax (Fourth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 434(E) in Gazette of India dated the 18th June, 1980, under section 296 of the Income-tax Act, 1961.
- (4) A copy of the Foreign Travel Tax (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 663 in Gazette of India dated the 21st June, 1980, under section 41 of the Finance Act, 1979, together with an explanatory memorandum.
- (5) A copy of the Central Excise (Sixth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 665 in Gazette of India dated the 21st June, 1980, under section 38 of the Central Excises and Salt Act, 1944.
- (6) A copy of Notification No. G.S.R. 382(E) (Hindi and English versions) published in Gazette of India dated the 26th June, 1980 together with an explanatory memorandum regarding setting off of the duty paid on plain containers of aluminium against the duty payable on lacquered or printed containers, issued under the Central Excise Rules, 1944.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 381(E) published in Gazette of India dated the 26th June, 1980 together with an explanatory memorandum regarding exemption from the customs duty of aircraft engines, accessories and components when imported into India for the purpose of repair or overhaul.
 - (ii) G.S.R. 383(E) published in Gazette of India dated the 27th June, 1980 together with an explanatory note making certain amendments to Notification No. 117-Customs dated the 19th June, 1980.
 - (iii) G.S.R. 386(E) published in Gazette of India dated the 1st July, 1980 together with an explanatory memorandum making certain amendments to Notification No. 35-Customs dated the 15th February, 1979.

*Annual Report and accounts of the Society were laid on the Table on 19th March, 1980.

- (8) A copy of Notification No. F. 4(5)-W & M/80 (Hindi and English versions) dated the 3rd July, 1980 regarding floatation of Market Loans by the Central Government.

4. Calling Attention

Dr. Subramaniam Swamy called the attention of the Minister of Home Affairs to the reported attack on a bus in Tripura in which eight persons were killed and thirty-five others were injured.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Matters Under Rule 377

(1) Shri Kumbha Ram Arya raised a matter regarding reported non-disbursement of Takavi loans by State Governments to farmers in drought affected areas.

(2) Shri Mool Chand Daga raised a matter regarding release of Indian workers employed by Alisa Construction Company in Dubai.

(3) Shri Harikesh Bahadur raised a matter regarding reported delay in the election of Speaker in U. P. Legislative Assembly.

(4) Shri T. R. Shamanna raised a matter regarding supply of wheat to Karnataka State.

(5) Shri Rasa Behari Behra raised a matter regarding need for drought relief measures in certain blocks of Kalahandi district in Orissa.

(6) Prof. Madhu Dandavate raised a matter regarding reported decision taken by Indian Airlines to allow operations by a private company on trunk routes.

(7) Shri Dinen Bhattacharya raised a matter regarding need to rush food grains to West Bengal.

*6. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri George Fernandes on the 3rd July, 1980, continued:—

“This House disapproves of the Essential Services Maintenance (Assam) Ordinance, 1980 (Ordinance No. 2 of 1980) promulgated by the President on the 6th April, 1980.”

On the Resolution the House divided, Ayes **40; Noes **109. The Resolution was accordingly negatived after discussion as indicated in para 8 below.

*Discussed together.

**Subject to correction.

[P.T.O.]

***7. Government Bill—Under Consideration**

The Essential Services Maintenance (Assam) Bill, 1980

Discussion on the motion for consideration of the Bill moved on the 3rd July, 1980, continued.

***8. Statutory Resolution—Under Consideration**

Discussion on the following Resolution moved by Shri Yogendra Makwana on the 3rd July, 1980, continued:—

“That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Ordinance, 1980 (No. 2 of 1980), this House approves the issue of Government of Assam, Political (A) Department, Notification No. PLA-334/80/7, dated the 7th April, 1980, declaring the services in connection with the production, supply and distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Electricity (Supply) Act, 1948, to be essential services for the purposes of the said Ordinance.”

The following Members took part in the combined debate on the Statutory Resolutions (*vide* paras 6 and 8 above) and the motion for consideration of the Bill (*vide* para 7 above):—

- (1) Shri C. T. Dhandapani
- (2) Prof. Narain Chand Parashar
- (3) Shri Mundar Sharma
- (4) Shri R. K. Mhalgi
- (5) Shri Ravindra Varma
- (6) Shri Zainul Basher
- (7) Shri Harikesh Bahadur
- (8) Shri G. M. Banatwalla
- (9) Shri Pius Tirkey
- (10) Shri Ram Vilas Paswan
- (11) Shri Giridhar Gomango

Shri Yogendra Makwana replied to the debate.

Shri George Fernandes spoke (by way of reply to his Statutory Resolution).

The discussion on the Bill and the Statutory Resolution moved by Shri Yogendra Makwana was not concluded.

*Discussed together.

9. Motion Regarding Third Report of Committee on Private Members' Bills and Resolutions

Shri T. R. Shamanna moved the following motion:—

“That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd July, 1980.”

The motion was adopted.

10. Private Member's Resolution—Negative

Discussion on the following Resolution moved by Shri P. K. Kodyan and the amendments thereto moved on the 20th June, 1980, continued:—

“This House calls upon the Government to take early steps to enact Central legislation to protect the interests of the vast millions of agricultural workers of our country who are subject to ruthless forces of exploitation as wage earners in agriculture and who remain by and large unprotected by the existing labour laws.”

The following Members took part in the debate:—

- (1) Shri Chitta Basu
- (2) Shri Mool Chand Daga
- (3) Shri E. Balanandan
- (4) Shri P. Rajagopal Naidu
- (5) Shri Rameshwar Nikhra
- (6) Shri Ramavatar Shastri
- (7) Shri M. Ramgopal Reddy
- (8) Shri T. Anjiah

The amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The amendment moved by Shri R. L. P. Verma was negative.

The Resolution was also negative.

11. Private Member's Resolution—Under Consideration

Shri Krishna Chandra Halder moved the following Resolution:—

“This House notes with grave concern the prevailing serious situation in North-East India where secessionistic, chauvinistic and communal passions are being roused en-

[P.T.O.]

dangering the unity and integrity of the country and calls upon the Government:

- (a) to take suitable steps for a political settlement of the question of foreigners and to pay special attention for resolving the genuine problems of the people of the North-Eastern States;
- (b) to strengthen further the security of the borders of the North-East India with neighbouring countries in order to prevent the intrusion of the foreigners and infiltration of the armed gangs;
- (c) to take stern action against those who are actively behind the secessionist activities; and
- (d) to rouse the public opinion in the country in favour of preserving the national unity and assuring full freedom to all linguistic nationalities and ethnic groups to preserve their separate independent identities and for full socio-economic development according to their desires by strengthening the real federalism in our State structure."

Two amendments were moved by Sarvashri G. M. Banatwalla and Mool Chand Daga.

Shri G. M. Banatwalla took part in the debate. His speech was not concluded.

The discussion on the Resolution was not concluded.

12. Discussion Under Rule 193

Prof. Madhu Dandavate raised a discussion on the statement made by the Minister of Home Affairs in the House on 2 July, 1980 regarding the alleged molestation of a woman on 18 June, 1980 at Baghpat.

The following Members took part in the debate:—

- (1) Shrimati Krishna Sahi
- (2) Shri Ram Vilas Paswan
- (3) Shri Rajesh Pilot
- (4) Shri R. L. Bhatia
- (5) Shrimati Geeta Mukherjee
- (6) Shri Arif Mohammad Khan
- (7) Shrimati Suseela Gopalan

- (8) Shri Mool Chand Daga
- (9) Shri Mani Ram Bagri
- (10) Shri Bhagwan Dev
- (11) Shri Harikesh Bahadur.

Giani Zail Singh replied to the discussion. The discussion was concluded.

8.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 5th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, July 5, 1980|Asadha 14, 1902 (Saka)

No. 44

11.02

1. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Energy for 1980-81.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Statement regarding Review on the working of Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1978.
- (ii) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

2. Assent to Bill

Secretary laid on the Table the Delhi High Court (Amendment) Bill, 1980 passed by the Houses of Parliament during the current session and assented to.

3. Matters under Rule 377

(1) Shri A. K. Roy raised a matter regarding reported detention of Adivasis at Aligarh for allegedly travelling by Railway without tickets.

(2) Shri Arif Mohammad Khan raised a matter regarding need for immediate sanction for the construction of Ganga Barrage Project in Kanpur.

(3) Shri R. V. Ghorpade raised a matter regarding maintenance of Corbett National Park.

(4) Shri Ram Vilas Paswan raised a matter regarding reported mismanagement in the Food for Work Programme.

[P.T.O.]

4. Government Bill—Passed

The Essential Services Maintenance (Assam) Bill, 1980

The motion for consideration of the Bill moved on the 3rd July, 1980, was adopted and clause-by-clause consideration was taken up.

On amendment No. 25 to Clause 2 moved by Shri A. K. Roy, the House divided, Ayes *45; Noes *87. The amendment was accordingly negatived.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yogendra Makwana.

The motion was adopted and the Bill was passed.

5. Statutory Resolution—Adopted

The following Resolution moved by Shri Yogendra Makwana on the 3rd July, 1980, was adopted:—

“That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Ordinance, 1980 (No. 2 of 1980), this House approves the issue of Government of Assam, Political (A) Department, Notification No. PLA-334/80/7, dated the 7th April, 1980, declaring the services in connection with the production, supply and distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Electricity (Supply) Act, 1948, to be essential services for the purposes of the said Ordinance.”

6. Government Bill—Passed

The Assam State Legislature (Delegation of Powers) Bill, 1980

The motion for consideration of the Bill was moved by Giani Zail Singh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri A. K. Roy.

The following Members took part in the debate:—

- (1) Shri Mukunda Mandal.
- (2) Shri Bapusaheb Parulekar.
- (3) Shri Harikesh Bahadur.

*Subject to correction.

- (4) Shri M. M. A. Khan.
- (5) Shri A. K. Roy.
- (6) Shri C. T. Dhandapani.
- (7) Shri Chitta Basu.
- (8) Shri G. M. Banatwalla.
- (9) Shri Bhogendra Jha.

Giani Zail Singh replied to the debate.

The amendment moved by Shri A. K. Roy was negatived.

On the motion for consideration of the Bill the House divided, Ayes *76; Noes *28. The motion was accordingly adopted, and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Giani Zail Singh.

The motion was adopted and the Bill was passed.

7. The Budget (General)—1980-81—Demands for Grants

Discussion on the Demands for Grants Nos. 11 to 13 for which the Ministry of Commerce is responsible commenced.

Eighty-two cut motions [Nos. 1, 2, 4 to 7, 10, 11, 14, 31 to 43; 86 to 95, 108 to 130, 139, 146, 154; 155; 159 to 164 and 188 to 204] were moved.

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 7, 1980|Asadha 16, 1902 (Saka)

No. 45

11 A.M.

1. Starred Questions

Starred Questions Nos. 407—413 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3115—3306 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of adjournment motions given notice of by Sarvashri Bajju Ban Riyan, Krishan Chandra Halder, Dinen Bhattacharya, Shrimati Suseela Gopalan and Shri Niren Ghosh regarding disruption of means of communications between Assam and the rest of the country.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Review* (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1978-79.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1978-79.

*Annual Report and accounts were laid on the Table on 27th March, 1980.

[P.T.O.]

- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Fertiliser (Control) Amendment Order, 1980 (Hindi[£] version) published in Notification No. G.S.R. 31(E) in Gazette of India dated the 6th February, 1980, together with corrigendum thereto published in Notification No. G.S.R. 377(E) in Gazette of India dated the 23rd June, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Audit Report (Hindi** version) on the accounts of the National Council of Educational Research and Training, New Delhi, for the year 1978-79.
- (6) (i) A copy of the Annual Report of the Regional Engineering College, Durgapur, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the College for the year 1978-79.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (7) (i) A copy of the Annual Report of the Indian Council of Social Science Research, New Delhi, for the year 1978-79 along with Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for the year 1978-79.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Report.
- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1977-78 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[£]English version of the Notification was laid on the Table on 28th March, 1980.

^{**}English version of the Audit Report was laid on the Table on 27th March, 1980.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the University, for the year 1977-78.
- (10) (i) A copy of the Annual Report of the University of Delhi, Delhi, for the year 1978. (3 Vols.)
- (ii) A copy of the Review by Government on the working of the University for the year 1978.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report and reasons for delay in laying the Report.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School for the year 1978-79.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and not laying the accounts.
- (12) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1978-79 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1977-78 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the document.
- (14) (i) A copy of the Audit Report (Hindi and English versions) on the accounts of National Institute for Training in Industrial Engineering, Bombay, for the year 1978-79.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Audit Report.

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- (15) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1978-79 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (16) A copy of the Annual Report (Hindi% version) of the Regional Engineering College, Srinagar, for the year 1978-79.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1978-79 together with Audit Report thereon.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1978-79 along with Accounts and Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute, for the year 1978-79.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Western Region, Bhopal, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the year 1978-79.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Institute for the year 1978-79.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Steel, Mines and Coal for 1980-81.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year ended 31st March, 1979.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year ended 31st March, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

%English version of the Report and Review—both in Hindi and English—thereon were laid on the Table on 27th March, 1980.

- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

5. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Agriculture to the situation arising out of the recent heavy floods in Gujarat and the steps taken by the Government to assist the flood affected people.

The Minister of Agriculture made a statement in regard thereto.

6. Statement By Minister

The Minister of Irrigation made a statement regarding the Report of the Godavari Water Disputes Tribunal.

7. Statement Under Direction 115

Shri Ram Vilas Paswan made a statement regarding certain information given by the Minister of Health and Family Welfare during Calling Attention on 18 June, 1980 regarding token strike of Resident Doctors in major hospitals of Delhi.

The Minister of Health and Family Welfare made a statement in reply thereto.

8. Matters Under Rule 377

(1) Shri R. L. P. Verma raised a matter regarding need for immediate steps for the completion of Karamchat Dam Project in Bihar.

(2) Shrimati Pramila Dandavate raised a matter regarding reported rape of fourteen tribal women in Gonda district of Uttar Pradesh on 28 June, 1980.

(3) Shri Harikesh Bahadur raised a matter regarding need for an inquiry into the suicide committed by a woman employee of the Ministry of Home Affairs.

(4) Shri Krishna Chandra Halder raised a matter regarding need for exemption from air freight charges for carrying relief material to Tripura refugees camps.

(5) Shri Bapusaheb Parulekar raised a matter regarding reported assault on a woman at police station in Drug district, Madhya Pradesh.

(6) Shri Jyotirmoy Bosu raised a matter regarding reported suspension of Food for Work Programme in West Bengal because of non-supply of food grains by the Centre.

9. The Budget (General)-1980-81—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 11 to 13 for which the Ministry of Commerce is responsible and the cut motions thereto moved on the 5th July, 1980, continued. Discussion was concluded.

[P.T.O.]

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1980-81 were voted in full.

(ii) Discussion on the Demand for Grant No. 31 for which the Ministry of External Affairs is responsible commenced.

Fifty-six cut motions [Nos. 2, 3, 10 to 21, 24 to 45 and 55 to 74] were moved.

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 8, 1980|Asadha 17, 1902 (Saka)

No. 46

11 A.M.

1. Starred Questions

Starred Questions Nos. 428, 429, 431, 432, 434, 435, 437 and 438 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3307—3446 and 3448—3480 were laid on the Table.

3. Announcement By Speaker

The Speaker informed the House that in regard to the complaint made by Shri Mani Ram Bagri in the House on 30 June, 1980, regarding alleged misreporting of the Member by *Hind Samachar* of 29 June, 1980, an Urdu daily of Jullundur, the Editor of the newspaper in his reply had expressed regret for the mistake.

The regret expressed by the Editor of the *Hind Samachar* might be accepted and the matter treated as closed. The House agreed.

4. Adjournment Motions

The Speaker withheld his consent to the moving of adjournment motions given notice of by Sarvashri Harikesh Bahadur, Ram Vilas Paswan, Neelalohithadasan Nadar, Jyotirmoy Bosu, Atal Bihari Vajpayee, Mani Ram Bagri, Chitta Basu, Niren Ghosh, Basudeb Acharya, Mukunda Mandal, Rupchand Pal, Dinen Bhattacharya and Ajit Kumar Saha regarding Government failure to protect the life and honour of men and women belonging to weaker sections of society particularly of Harijans, reported rape of tribal women and of police excesses and atrocities perpetrated on some women.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 361 published in Gazette of India dated the 29th March, 1980 making certain

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amendment to Notification No. G.S.R. 1013 dated the 28th July, 1979, under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.

- (2) A copy of the Companies (Acceptance of Deposits) Third Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 380(E) in Gazette of India dated the 24th June, 1980, under sub-section (3) of section 642 of the Companies Act, 1956.
- (3) A copy of the Report (Hindi* version) of the High-Powered Expert Committee for review of the Companies Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969.
- (4) White Paper (Hindi and English versions) on the Namrup-III Fertilizer Project.
- (5) White Paper (Hindi and English versions) on the Thal Vaishet Fertilizer Project.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Defence for 1980-81.
- (7) A copy of the Defence Services, Estimates, 1980-81 (Hindi and English versions).
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Information and Broadcasting for 1980-81.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1977-78 along with Accounts and the Audit Report thereon.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.
- (10) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1978-79 along with Accounts and the Audit Report thereon.

6. Calling Attention

Shri K. Lakkappa called the attention of the Minister of Health to the reported indefinite strike by Junior Doctors in major hospitals in Delhi disrupting essential services in many city-hospitals.

The Minister of Health made a statement in regard thereto.

*English version of the Report was laid on the Table on the 30th August, 1978.

7. Matters Under Rule 377

(1) Shri Satyanarayan Jatiya raised a matter regarding reported unsatisfactory telephone service in certain towns in Madhya Pradesh.

(2) Shri Brajmohan Mohanty raised a matter regarding reported late running of Nilachal super fast train.

(3) Shri Ramavatar Shastri raised a matter regarding reported token strike by the Delhi University Karamcharis.

(4) Shri Viridhi Chander Jain raised a matter regarding need for immediate supply of cement in Barmer district of Rajasthan.

(5) Shri K. T. Kosalram raised a matter regarding protection to Indian fishermen from poaching foreign vessels.

(6) Shri D. L. Baitha raised a matter regarding reported molestation of a woman by G.R.P. at Kishanganj, Bihar.

8. The Budget (General)—1980-81—Demands for Grants ✓

Discussion on the Demand for Grant No. 31 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 7th July, 1980 continued.

The discussion was not concluded.

9. Announcement By Chairman

The Chairman informed the House that Half-an-hour discussion by Shri Indrajit Gupta regarding delay in declaration of results of Assembly Elections in Bihar had been fixed for 9 July, 1980. At the request of the Minister who was to go out of station, the Member had agreed that the discussion might be postponed to Friday, 11 July, 1980. The Speaker had also approved.

The House agreed.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 9, 1980|Asadha 18, 1902 (Saka)

No. 47

11 A.M.

1. Starred Questions

Starred Questions Nos. 449—451, 453—455 and 458—460 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3482—3569 and 3571—3631 were laid on the Table.

A statement by the Minister of State in the Ministry of Defence correcting the reply given on the 11th June, 1980 to Unstarred Question No. 398 regarding hiring charges of Air Force Planes due from Ministers and ex-Ministers was also laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of adjournment motions given notice of by Sarvashri Mukunda Mandal, Ajoy Biswas, Basudeb Acharya, Rupchand Pal, Satyasadhan Chakraborty, Dinen Bhattacharya, Nirer Ghosh, Hannan Mollah, Ajit Kumar Saha, Ram Vilas Paswan and Jyotirmoy Bosu regarding unabated dastardly attacks on Harijans in various parts of the country, rape of Harijan and tribal women at various places and failure of the Government to protect the weaker sections of the society.

The Speaker, however, observed that a discussion is being held on this matter on 10 July, 1980 at 4 P.M.

4. Announcement by Speaker

The Speaker informed the House that in connection with a question of privilege given notice of by Savashri Ram Vilas Paswan, Atal Bihari Vajpayee, Jyotirmoy Bosu and K. A. Rajan against the Minister of Health and Family Welfare (Shri B. Shankaranand) for making an alleged misleading statement in the House regarding receipt of a Memorandum by the Minister from the Junior Doctors' Federation of

[P.T.O.]

Delhi, some members raised a point on 30 June, 1980, that the factual note furnished by the Ministry of Health and Family Welfare should have been sent by the Minister himself instead of being sent by an Officer of the Ministry.

The Speaker observed that the following procedure might be followed in the matter in future:—

- (i) Where factual information is called for and the Minister is not directly concerned; e.g. omission or incorrect mention of a Member or the party to which he belongs to, in the radio|television broadcast.

In such cases, the communication may be signed by an officer in the Ministry|Department not below the rank of Joint Secretary and should clearly indicate that the communication is being sent with the specific approval of the Minister.

- (ii) Where the notice of privilege relates either to a reply given by the Minister in the House or his conduct as Member of the House.

In such cases, the facts may be furnished over the signatures of the Minister concerned.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Agriculture for 1980-81.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Rural Reconstruction for 1980-81.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1978-79 along with accounts and the Audit Report thereon.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (4) (i) A copy of the First Annual Report (Hindi and English versions) of the Minorities Commission for the year ending the 31st December, 1978.
(ii) A copy of the Memorandum (Hindi and English versions) of action taken on the above report.
- (5) A copy of the Registration and Licensing of Industrial Undertaking (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 307(E)

in Gazette of India dated the 9th May, 1980, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.

- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial)—Part IV—Resume of the Company Auditors' Reports and comments on accounts of Government Companies, under article 151(1) of the Constitution.
- (7) A statement (Hindi and English versions) regarding Review²¹ by Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1978-79.
- (8) A copy of Notification No. G.S.R. 385(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 1980 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*, under section 159 of the Customs Act, 1962.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1980, passed by Lok Sabha on the 3rd July, 1980.

7. Calling Attention

Shri Janardhana Poojary called the attention of the Minister of Energy to the reported busting of inter-State coal smugglers racket involving lakhs of rupees.

The Minister of State for Energy made a statement in regard thereto.

8. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Fourth Report of the Committee on Private Members' Bills and Resolutions.

9. Statement by Minister

The Minister of Commerce made a statement regarding acceptance by the Government of India of certain GATT Agreements on Non-Tariff Measures.

*Annual Report of the Institute was laid in English and Hindi on 18th and 27th March, 1980 respectively.

[P.T.O.]

10. Matters Under Rule 377

(1) Shri Mukunda Mandal raised a matter regarding grievances of employees of Border Roads Organisation.

(2) Shri Skariah Thomas raised a matter regarding setting up of the Coconut Board in Kerala State.

(3) Shri R. Y. Ghorpade raised a matter regarding need for relief measures to the flood affected people of Karnataka State.

11. The Budget (General)—1980-81—Demands for Grants

(i) Discussion on the Demand for Grant No. 31 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 7th July, 1980 continued. Discussion was concluded.

All the cut motions moved were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1980-81 was voted in full.

(ii) Combined discussion on the working items of business commenced:—

* (a) Demand for Grant No. 30 for which the Ministry of Energy is responsible.

* (b) Demand for Grant No. 82 for which the Department of Coal (Ministry of Steel, Mines and Coal) is responsible.

Fifty-six cut motions [Nos. 1 to 12, 17 to 23, 38 to 61, 93 to 98 and 119 to 125] to the Demand for Grant for which the Ministry of Energy is responsible, were moved.

Nineteen cut motions [Nos. 1 to 16 and 19 to 21] to the Demand for Grant for which the Department of Coal (Ministry of Steel, Mines and Coal) is responsible, were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th July, 1980.)

AVTAR SINGH RIKHY,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 10, 1980|Asadha 19, 1902 (Saka)

No. 48

11 A.M.

1. Starred Questions

Starred Questions Nos. 471, 473, 476, 477, 479, 481—485, 489 and 365 were orally answered. Replies to Starred Questions Nos. 470, 474, 475, 478, 480 and 486—488 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3632—3804 were laid on the Table.

A statement by the Minister of External Affairs correcting the reply given on the 19th June, 1980 to Unstarred Question No. 1308 regarding Centenary celebrations of Darul Uloom was also laid on the Table.

3. Question of Privilege

The Speaker informed the House that in regard to the question of privilege given notice of by Shri Jyotirmoy Bosu against certain officers of the Ministry of Industry for writing to the Ministry of Home Affairs to take such action as that Ministry might like against another officer of the Ministry for giving certain evidence before the sub-Committee of Committee on Public Undertakings of Lok Sabha on 16 October, 1978, the Ministry of Home Affairs had informed that no disciplinary action had been taken or was proposed to be taken against the officer concerned.

The Speaker withheld his consent to the raising of the question of privilege.

4. Adjournment Motion

The Speaker withheld his consent to the moving of adjournment motion given notice of by Shri Jaipal Singh Kashyap regarding strike by Doctors in Delhi hospitals

[P.T.O.]

5. Intimation Regarding Arrest and Remand of Member

The Speaker informed the House that he had received the following wireless message dated 9 July, 1980 from the Judicial Magistrate, Meerut (Uttar Pradesh) on 10 July, 1980:—

“Shri Rashid Masood, Member of Parliament sent to Jail, U/S 188 IPC from PS Baghpat, District Meerut, today and remanded upto 10-7-1980.”

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1978-79 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Central Advisory Committee for Lighthouses (Procedural) Amendment Rules,* 1979, published in Notification No. G.S.R. 867 dated the 23rd June, 1979.
- (3) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 430 in Gazette of India dated the 19th April, 1980, under section 38 of the Drugs and Cosmetics Act, 1940.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th July, 1980, Rajya Sabha agreed without any amendment to the National Company Limited (Acquisition and Transfer of Undertakings) Bill, 1980, passed by Lok Sabha on the 3rd July, 1980.

8. Calling Attention

Shri Chandrajit Yadav called the attention of the Minister of Works and Housing to the Government's schemes to bring about improvement in the slums of the metropolitan cities of the country.

The Minister of Works and Housing made a statement in regard thereto.

9. Statement by Minister

The Deputy Minister of Finance made a statement regarding withdrawal of money from the Contingency Fund towards payment of amount to Banks nationalised on 15 April, 1980.

*The Rules were laid on the Table on the 3rd July, 1980.

10. Matters Under Rule 377

(1) Shri A. K. Balan raised a matter regarding steps to stop expulsion of Scheduled Castes|Scheduled Tribes students from I.I.T., Bombay.

(2) Shri B. D. Singh raised a matter regarding need for better storage facilities for wheat in the Food Corporation of India warehouses in Allahabad.

(3) Shri K. M. Madhukar raised a matter regarding need for effective measures to check the soil erosion caused by Buri Gandak river in West Champaran district of Bihar.

(4) Shri George Joseph Mundackal raised a matter regarding reported cancellation of passenger trains in Kerala due to shortage of coal.

(5) Shri Chaturbhuj raised a matter regarding need to prevent good breed cattle of Rajasthan being taken to Bombay for slaughter.

(6) Shri Nawal Kishore Sharma raised a matter regarding reported constant shut down of Kota Atomic Power Plant.

(7) Shri P. M. Sayeed raised a matter regarding all-weather ship plying between Lakshadweep and main-land being held up at Cochin Port.

11. The Budget (General)—1980-81—Demands for Grants

Combined discussion on the following items of business continued:—

* (i) Demand for Grant No. 30 for which the Ministry of Energy is responsible and the cut motions thereto moved on the 9th July, 1980.

* (ii) Demand for Grant No. 82 for which the Department of Coal (Ministry of Steel, Mines and Coal) is responsible and the cut motions thereto moved on the 9th July, 1980.

The discussion was not concluded.

12. Discussion Under Rule 193

Shri Jyotirmoy Bosu raised a discussion on the large scale increase in the incidents of rape and atrocities on women particularly working class women, Harijan and Adivasi women and the involvement of police officials in such crimes.

The following Members took part in the debate:—

(1) Dr. Rajendra Kumari Bajpai

(2) Shri Rajesh Pilot

*Discussed together.

[P.T.O.]

- (3) Shri Charanjit Yadav
- (4) Shrimati Mohsina Kidwai
- (5) Shrimati Geeta Mukherjee
- (6) Shri Dharam Dass Shastri
- (7) Shri T. Nagaratnam
- (8) Shri R. K. Mhalgi
- (9) Shri Tariq Anwar
- (10) Shri Jagjivan Ram
- (11) Shrimati Pramila Dandavate
- (12) Shri Yogendra Makwana
- (13) Shri Neelalohithadasan Nadar
- (14) Shri Mani Ram Bagri
- (15) Shri A. K. Roy

Giani Zail Singh replied to the discussion.

The discussion was concluded.

6.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 11, 1980|Asadha 20, 1902 (Saka)

No. 49

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Bangshi Thakur who was a Member of Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 490, 491, 493, 495, 496, 502—504 and 506 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3805—3857, 3859—3891 and 3893—3985 were laid on the Table.

4. Intimation Regarding Conviction of Member

The Speaker informed the House that he had received the following two wireless messages dated 9 and 10 July, 1980, from the S. D. J., Meerut, and Judicial Magistrate First Class, Meerut, respectively, on 11 July, 1980:—

- (i) "Shri Rasheed Masood, M.P., admitted today in jail U|S 188 IPC, P.S. Baghpat".
- (ii) "Reference case No. 1199|80 U|S 188 IPC PS Baghpat-Shri Raheed Masood, M.P., has been convicted for the period already undergone in jail in connection with the case".

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A 'corrigendum' (Hindi and English versions) to the Audit* Report of the Coffee Board, for the year 1976-77.

*The Audit Report of the Coffee Board for 1976-77 was laid on the Table on 21st March, 1980.

[P.T.O.]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Home Affairs for 1980-81.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 384(E) published in Gazette of India dated the 30th June, 1980 together with an explanatory memorandum extending up to 31st August, 1980 the Customs Duty concessions to repatriates of Indian origin coming back from certain countries contained in Notification No. 347-Customs dated the 2nd August, 1976.
 - (ii) G.S.R. 394(E) published in Gazette of India dated the 4th July, 1980 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against Advance Licences for execution of export orders.
 - (iii) G.S.R. 701 published in Gazette of India dated the 5th July, 1980 together with an explanatory memorandum making certain amendment to Notification No. 234-Customs dated the 5th December, 1979 extending the Customs duty exemption on waste paper when imported for use in the manufacture of paper board as well.
- (4) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance and Development Corporation, Bombay, for the year ended the 30th June, 1979 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1963.
- ✓ (5) A copy of the Report (Hindi* version) of the Committee on Taxation of Agricultural Wealth and Income.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th July, 1980, Rajya Sabha agreed without any amendment to the Essential Services Maintenance (Assam) Bill, 1980, passed by Lok Sabha on the 5th July, 1980.
- (ii) That at its sitting held on the 9th July, 1980, Rajya Sabha agreed without any amendment to the Assam State Legislature (Delegation of Powers) Bill, 1980, passed by Lok Sabha on the 5th July, 1980.

*English version of the Report was laid on the Table on 14th November, 1972.

7. Calling Attention

Shri Krishan Pratap Singh called the attention of the Minister of Home Affairs to the deteriorating law and order situation in Delhi, the recent incident being a daylight robbery in "Khari Baoli", Delhi, on 9 July, 1980 and steps taken by the Government to improve the situation.

The Minister of State for Home Affairs made a statement in regard thereto.

8. Motion for Election to Committee

Shri Z. R. Ansari moved the following motion:—

"That in pursuance of sub-section 4(b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder, vice Shri P. Venkata Reddy resigned."

The motion was adopted.

9. Matters Under Rule 377

(1) Shri Niren Ghosh raised a matter regarding equalisation of prices of steel, coal, cotton etc. throughout the country.

(2) Shri Chintamani Jena raised a matter regarding reported increase in prices of sugar and edible oils.

(3) Shri R. K. Mhalgi raised a matter regarding reimbursement by the Central Government of additional expenditure incurred by the Maharashtra Government in procuring food grains.

(4) Shri K. Kunhambu raised a matter regarding need for financial assistance from the centre for the flood affected people of Kerala.

(5) Shri V. S. Vijayaraghvan raised a matter regarding need for immediate steps to save Adivasis of Talikakkallu in Palghat (Kerala) from starvation.

(6) Shri K. P. Singh Deo raised a matter regarding need for Central assistance to Orissa Government to meet the drought situation.

(7) Shri Eduardo Falciro raised a matter regarding need for action against miscreants harassing the General Secretary, Midnapur District Branch of West Bengal Primary Teachers' Association.

The Minister of State for Home Affairs replied.

[P.T.O.]

10. The Budget (General)—1980-81—Demands for Grants

Combined discussion on the following items of business continued:—

- * (i) Demand for Grant No. 30 for which the Ministry of Energy is responsible and the cut motions thereto moved on the 9th July, 1980.
- * (ii) Demand for Grant No. 82 for which the Department of Coal (Ministry of Steel, Mines and Coal) is responsible and the cut motions thereto moved on the 9th July, 1980.

(The discussion on the Demands for Grants for which the Ministry of Energy and Department of Coal (Ministry of Steel, Mines and Coal) are responsible was held over at 3.37 P.M. and resumed at 6.09 P.M. after the disposal of Private Members' Business).

11. Motion Regarding Fourth Report of Committee on Private Members' Bills and Resolutions

Shri D. L. Baitha moved the following motion:—

“That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th July, 1980.”

The motion was adopted.

12. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Prof. Narain Chand Parashar.

(2) The Constitution (Amendment) Bill, 1980 (*Amendment of article 366, etc.*) by Prof. Narain Chand Parashar.

(3) The Armed Forces (Special Powers) Repeal Bill, 1980 by Shri George Fernandes.

(4) The Starvation Deaths (Precautionary Measures and Responsibilities) Bill, 1980 by Shri Ram Vilas Paswan.

(5) The Constitution (Amendment) Bill, 1980 (*Substitution of article 341*) by Shri Ram Vilas Paswan.

(6) The Constitution (Scheduled Tribes) (Uttar Pradesh) Order (Amendment) Bill, 1980 by Shri Harish Chandra Singh Rawat.

13. Private Members' Bill—Negatived

The Constitution (Amendment) Bill, 1980 (Amendment of articles 19 and 326) by Prof. Madhu Dandavate

Discussion on the motion for consideration of the Bill moved by Prof. Madhu Dandavate on the 27th June, 1980, continued.

*Discussed together.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Chitta Basu
- (3) Shri Virdhi Chander Jain
- (4) Shri Anantharamulu Mallu
- (5) Shri Giridhar Gomango
- (6) Shri A. T. Patil
- (7) Shri Ramavatar Shastri
- (8) Shri B. K. Nair
- (9) Shri Rameshwar Neekhra
- (10) Shri K. M. Madhukar
- (11) Prof. N. G. Ranga
- (12) Shri Harish Chandra Singh Rawat
- (13) Shri Tariq Anwar
- (14) Shri Y. S. Mahajan
- (15) Shri Ram Vilas Paswan
- (16) Shri Sunder Singh
- (17) Shri M. Satyanarayana Rao
- (18) Shri P. Shiv Shanker

On the motion for consideration of the Bill, the House divided, Ayes 20; Noes 74.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the provisions of the Constitution.

14. Private Members' Bill—Under Consideration

*The Small farmers and Agricultural Workers Security Bill, 1980 by
Shri P. Rajagopal Naidu*

The motion for consideration of the Bill was moved by Shri P. Rajagopal Naidu. His speech was not concluded.

The discussion on the Bill was not concluded.

15. Announcement By Chairman

The Chairman informed the House that Half-an-hour discussion by Shri Indrajit Gupta regarding delay in declaration of results of Assembly Elections in Bihar was listed to be taken up at 6 P.M. on 11 July, 1980. Shri Indrajit Gupta had requested that the Half-an-hour discussion might be postponed to Wednesday, the 16th July, 1980. The Minister of Law was also agreeable.

The House agreed.

[P.T.O.]

16. The Budget (General)—1980-81—Demands for Grants

Further discussion on the following items of business was resumed:—

- (i) Demand for Grant No. 30 for which the Ministry of Energy is responsible and the cut motions thereto moved on the 9th July, 1980.
- (ii) Demand for Grant No. 82 for which the Department of Coal (Ministry of Steel, Mines and Coal) is responsible and the cut motions thereto moved on the 9th July, 1980.

All the cut motions moved to the Demand for Grant for which the Ministry of Energy is responsible were negated.

The Demand for Grant (both Revenue—Account and Capital Account) for which the Ministry of Energy is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1980-81 was voted in full.

All the cut motions moved to the Demand for Grant for which the Department of Coal (Ministry of Steel Mines and Coal) is responsible were negated.

The Demand for Grant (both Revenue Account and Capital Account) for which the Department of Coal (Ministry of Steel, Mines and Coal) is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1980-81 was voted in full.

6-45 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th July, 1980).

.. AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin Part I dated July 10, 1980—

Page 4, line 1, for "Shri Charanjit Yadav"
read "Shri Chandrajit Yadav".

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 14, 1980|Asadha 23, 1902 (Saka)

No. 50

11 A.M.

Obituary References

The Speaker, Shrimati Indira Gandhi, Sarvashri George Fernandes, Samar Mukherjee, S. Murugain, Satish Agarwal, Y. B. Chavan, Ravindra Varma, Indrajit Gupta, A. Neelalohithadasan Nadar, Pius Tirkey, Jaipal Singh Kashyap, Chitta Basu, Ebrahim Sulaiman Sait and Mubarak Shah made references to the passing away of Shri Dinen Bhattacharya who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Dinen Bhattacharya, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.33 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 15, 1980|Asadha 24, 1982 (Saka)

No. 51

11 A.M.

1. Starred Questions

Starred Questions Nos. 531—534, 537, 540, 542, and 543; were orally answered. Replies to Starred Questions Nos. 535, 536, 538, 539 and 544—550 were laid on the Table.

Replies to Starred Questions Nos. 510—530 for the 14th July, 1980 were also laid on the Table today, Lok Sabha having adjourned after obituary references on the 14th July, 1980.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4186—4200 and 4202—4367 were laid on the Table.

Replies to Unstarred Questions Nos. 3986—4185 for the 14th July, 1980 were also laid on the Table.

A statement by the Minister for Irrigation correcting the reply given on the 10th June, 1980 to Unstarred Question No. 197 regarding the area irrigated and area depending on rain water in the country was also laid on the Table.

3. Intimation Regarding Conviction and Release of Members

The Speaker informed the House that he had received the following communication dated 14th July, 1980, from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

“I have the honour to inform you that Sarvashri Jaipal Singh Kashyap and Chandrapal Shailani, Members of Parliament, regarding whose arrest your honour was informed were produced in the Court of Shri Prem Kumar, Metropolitan Magistrate, New Delhi, on 14-7-80. The Court admonished the said Members of Parliament and let them off at about 6.15 P.M. on 14-7-80 itself.”

[P.T.O.]

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Review* (Hindi and English versions) by Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1978-79.
- (2) A copy of the Review** (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1978-79.
- (3) A copy of the Review*** (Hindi and English versions, by the Government on the working of the National Cooperative Development Corporation for the year 1978-79.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Land Development Banks Federation, Bombay, for the year 1978-79 along with Audited Accounts.
(ii) Review (Hindi and English versions) by the Government on the working of Federation for the year 1978-79.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1977-78—Part II (Administration and Finance).
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

*Annual Report and accounts of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1978-79 were laid on the Table on 28th March, 1980.

**Annual Report of the National Council for Cooperative Training, New Delhi, for the year 1978-79 was laid on the Table on 11th March, 1980.

***Annual Report of the National Cooperative Development Corporation for the year 1978-79 was laid on the Table on 17th March, 1980.

- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1976-77.
 - (ii) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Audited Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1978-79.
- (9) (i) A copy of the Audited Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1978-79.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.
- (10) A copy of the Annual Report (Hindi**** version) of the Regional Engineering College, Rourkela, for the year 1978-79.
- @ (11) A copy of Notification No. 142-Customs/80 (Hindi and English versions) published in Gazette of India dated the 15th July, 1980 together with an explanatory memorandum under section 159 of the Customs Act, 1962, regarding rates of Customs Duty on baggage imported in excess of the permissible limits admissible under the relevant Baggage Rules.

****English version of the Report was laid on the Table on 28th March, 1980.

@Laid at 6.05 P.M.

[P.T.O.]

5. Calling Attention

Shri Eduardo Falairo called the attention of the Minister of Home Affairs to the reported plan of subversion of the North-Eastern States styled 'Operation Bhrahmaputra' aimed at the creation of a new independent nation comprising of Meghalays, Tripura, Mizoram, Manipur, Nagaland and some parts of Assam and Arunachal Pradesh and the steps taken by Government in this regard.

The Minister of State for Home Affairs made a statement in regard thereto.

6. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the First Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Statements by Ministers

(1) The Minister of Education made a statement regarding Centenary Celebrations of 1400th Hijra Era.

(2) The Minister of Irrigation made a statement regarding the outcome of the Nineteenth meeting of the Indo-Bangladesh Joint Rivers Commission held at Dacca from 9th to 11th July, 1980.

8. Matters Under Rule 377

(1) Shri Satish Agarwal raised a matter regarding research project on monkeys in Rajasthan.

(2) Shri S. A. Dorai Sebastian raised a matter regarding allocation of steel and pig iron to Tamil Nadu.

(3) Prof. P. J. Kurien raised a matter regarding need for immediate sanction of the Silent Valley Hydro-electric Project.

(4) Shri B. K. Nair raised a matter regarding need for setting up a Cashew Board for the development of Cashew Industry.

(5) Shri Niren Ghosh raised a matter regarding need for improvement in the working of Durgapur Alloy Steel Plant.

9. The Budget (General)—1980-81—Demands for Grants

Combined discussion on the following items of business commenced:—

* (i) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible.

*Discussed together.

***(ii) Demand for Grant No. 74 for which the Ministry of Rural Reconstruction is responsible.**

Fifty-three cut motions [Nos. 17, 93 to 95, 98 to 102, 133, 159 to 186, 188 to 192 and 280 to 289] to the Demands for Grants for which the Ministry of Agriculture is responsible, were moved.

Fifty-seven cut motions [Nos. 3, 4, 43 to 46, 49 to 58, 70 to 73 and 106 to 142] to the Demand for Grant for which the Ministry of Rural Reconstruction is responsible, were moved.

The discussion was not concluded.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, July 16, 1980|Asadha 25, 1902 (Saka)

No. 52

11 A.M.

1. Starred Questions

Starred Questions Nos. 552, 553, 557, 558 and 560—563 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4368—4375, 4378—4404, 4406—4418, 4420—4447 and 4449—4526 were laid on the Table.

3. Intimations Regarding Arrest of Members

The Speaker informed the House that he had received the following communications:—

- (i) *Wireless message dated 14 July, 1980, from Sub-Divisional Magistrate, Baghpat.*

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 44 of the Criminal Procedure Code to direct that Shri Jagpal Singh, Member of the Lok Sabha, be arrested for violating the provisions of Section 144 of the Criminal Procedure Code and thus committing an offence under Section 188 IPC. Shri Jagpal Singh, Member of Parliament, was accordingly arrested at 13.15 hours at Baghpat on 14-7-80 and then produced before the Judicial Magistrate, Baghpat at Meerut”.

- (ii) *Wireless message dated 15 July, 1980, from Judicial Magistrate, Meerut.*

“I have the honour to inform you that Shri Jagpal Singh, Member of Lok Sabha was tried at the Court of the Judicial Magistrate before me on a charge of violation of Section 144 Cr.PC punishable under Section 188 IPC. On 14-7-80 after a trial lasting same day I found

[P.T.O.]

him guilty of charge under Section 188 IPC and sentenced him to imprisonment for the period of seven days simple imprisonment."

- (iii) *Wireless message dated 14 July, 1980, from Superintendent, District Jail, Meerut.*

"I have the honour to inform you that Shri Jagpal Singh, Member of Parliament, has been admitted in this Jail after having been convicted and sentenced for seven days simple imprisonment under Section 188 IPC PS Baghpat along with 174 others on 14-7-80 night at 23.50 hours."

- (iv) *Telegram dated 15 July, 1980 from Sub-Divisional Magistrate, Baghpat (Meerut).*

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 44 of the Criminal Procedure Code to direct that Shri Mangal Ram Premi, Member of the Lok Sabha, be arrested for violating the provisions of Section 144 of the Criminal Procedure Code and thus committing an offence under Section 188 IPC. Shri Mangal Ram Premi, Member of Parliament, was accordingly arrested at 12.15 hours at Baghpat on 15-7-1980 and then produced before the Judicial Magistrate, Baghpat, Meerut."

- (v) *Wireless message dated 15-7-1980 from Judicial Magistrate, Meerut.*

"I have the honour to inform you that Shri Mangal Ram Premi, Member of Lok Sabha, was tried at the Court of the Judicial Magistrate, before me on a charge of violation of Section 144 Cr. PC punishable under Section 188 IPC. On 15-7-1980 after a trial lasting same day, found him guilty of charge under Section 188 IPC and sentenced him to imprisonment for the period of seven days simple imprisonment."

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Police-Forces (Restriction of Rights) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 679 in Gazette of India dated the 28th June, 1980, under sub-section (2) of section 6 of the Police-Forces (Restriction of Rights) Act, 1966.
- (2) A copy of the Central Industrial Security Force (Amendment) Rules, 1980 (Hindi and English versions) published

in Notification No. G.S.R. 544 in Gazette of India dated the 17th May, 1980, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Electronics for 1980-81.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Space for 1980-81.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Industry for 1980-81.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 398(E) published in Gazette of India dated the 8th July, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice versa.
 - (ii) G.S.R. 404(E) and 405(E) published in Gazette of India dated the 11th July, 1980 together with an explanatory memorandum exempting films, when imported for use only for restricted archival study or record and reference purposes, from the whole of basic, additional and auxiliary duties of customs leviable thereon.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Science and Technology for 1980-81.

5. Calling Attention

Shri R. L. Bhatia called the attention of the Minister of Communications to the reported extreme inconvenience caused to the people of the country in general, North-Western and Delhi Circles in particular, on account of the serious dislocation and disruption in telecom services, particularly the telephone services both local and trunk.

The Minister of State for Communications made a statement in regard thereto.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Chintamani Panigrahi presented the Fifth Report of the Committee on Private Members' Bills and Resolutions.

7. Statement by Minister

The Minister of State for Industry made a statement correcting the answer given on the 2nd July, 1980 to a supplementary by Shrimati Suseela Gopalan on Starred Question No. 348 regarding Coir Industry.

P.T.O.

8. Matters Under Rule 377

(1) Shri R. P. Yadav raised a matter regarding reported increase in dacoities in running trains.

(2) Shri Satyanarayan Jatiya raised a matter regarding need for immediate action for the re-instatement of retrenched employees of Modern Bakeries of India Limited, Ujjain.

(3) Prof. K. K. Tewari raised a matter regarding need for probe into the marketing of adulterated cement by manufacturers.

(4) Shri Arjun Sethi raised a matter regarding need for more funds from the Centre for the maintenance of Agarpada classified road.

(5) Shri V. S. Vijayaraghavan raised a matter regarding need for the improvement in the working of Air India Office at Kuwait.

(6) Shri K. Arjun raised a matter regarding need for urgent steps to supply wagons to transport coconuts from Salem Railway Station to Northern States.

(7) Shri S. Singaravadival raised a matter regarding restoration of passenger/goods trains service on Nidamangalam-Mannargudi Railway lines.

9. The Budget (General)—1980-81—Demands for Grants

Combined discussion on the following items of business continued:—

* (i) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 15th July, 1980.

* (ii) Demand for Grant No. 74 for which the Ministry of Rural Reconstruction is responsible and the cut motions thereto moved on the 15th July, 1980.

The discussion was not concluded.

10. Half-An-Hour Discussion

Shri Indrajit Gupta raised a half-an-hour-discussion on points arising out of the answer given on 1st July, 1980 to Starred Question No. 340 regarding delay in declaration of results of Assembly Elections in Bihar.

Shri P. Shiv Shanker replied to the discussion.

6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 17, 1980|Asadha 26, 1902 (Saka)

No. 53

11 A.M.

1. Starred Questions

Starred Questions Nos. 572—575, 577, 578, 580, 582 and 584 were orally answered. Replies to Starred Questions Nos. 576, 579, 581, 583 and 585—590 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4527—4533, 4535—4562, 4564—4634 and 4636—4689 were laid on the Table.

3. Intimation Regarding Arrest of Member

The Speaker informed the House that he had received the following wireless message dated 16 July, 1980, from District Magistrate, Bulandshahar:—

“Shri Mahmood Hassan Khan, M.P., Bulandshahar Constituency of this District has been arrested on 16-7-1980 under Section 188 IPC and lodged in superior class in Jail Bulandshahar.”

4. Adjournment Motion

The Speaker withheld his consent to the moving of adjournment motions given notice of by Sarvashri Mani Ram Bagri, Krishna Kumar Goyal, Satish Agarwal, Jaipal Singh Kashyap, Chandrapal Shailani and Ram Vilas Paswan regarding reported rape of a woman by certain policemen of Dabawali Police Station of Sirsa District in Haryana and her subsequent demise leading to demonstration by public and firing by police on 16 July, 1980.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Review* (Hindi and English versions) by Government on the accounts of National Cooperative Development Corporation for the year 1977-78.

*Annual Accounts of the National Cooperative Development Corporation for the year 1978-79 were laid on the Table on 17th March, 1980.

[P.T.O.]

- (2) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1978-79, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Petroleum, Chemicals and Fertilizers for 1980-81.
- (4) A copy of the Finance Accounts of Union Government for the year 1977-78 (Hindi and English versions).
- (5) A copy of Notification No. 143-Customs/80 (Hindi and English versions) published in Gazette of India dated the 17th July, 1980 together with an explanatory note regarding reduction in export duty on Coffee, under section 159 of the Customs Act, 1962.
- (6) Joint Press Statement (Hindi and English versions) issued at the conclusion of the visit of His Excellency Mr. Agha Shahi, Foreign Minister of Pakistan to India.

6. Calling Attention

Shri Krishan Pratap Singh called the attention of the Minister of Home Affairs to the reported serious situation arising out of social tensions in North Bengal and the demand for separate Gorkhaland and Uttarakhand and the steps taken by the Government in this regard.

The Minister of State for Home Affairs made a statement in regard thereto.

7. Matters Under Rule 377

(1) Shri C. Palaniappan raised a matter regarding need for creating a new Railway Division at Salem (Tamil Nadu).

(2) Shri Anand Singh raised a matter regarding advancing of funds to Bamnan Sugar Mills at Gonda (Uttar Pradesh).

(3) Shri T. R. Shamanna raised a matter regarding reported non-availability of cement in Bangalore and other parts of Karnataka.

(4) Shri Krishna Chandra Halder raised a matter regarding need for legislation to nationalise the Bengal Chemical and Pharmaceutical Works Limited.

(5) Shri Jaipal Singh Kashyap raised a matter regarding need for better services to improve the working of Telegraph Office at Badaun (Uttar Pradesh).

(6) Shri Ramavatar Shastri raised a matter regarding need for steps to prevent out-break of cholera in Patna city.

(7) Shri R. L. P. Verma raised a matter regarding robberies in Delhi.

8. The Budget (General)—1980-81—Demands for Grants

(i) Combined discussion on the following items of business continued. Discussion was concluded:—

* (a) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 15th July, 1980.

* (b) Demand for Grant No. 74 for which the Ministry of Rural Reconstruction is responsible and the cut motions thereto moved on the 15th July, 1980.

All the cut motions moved to the Demands for Grants for which the Ministry of Agriculture is responsible, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1980-81 were voted in full.

All the cut motions moved to the Demand for Grant for which the Ministry of Rural Reconstruction is responsible, were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of Rural Reconstruction is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1980-81 was voted in full.

(ii) Discussion on the Demands for Grants Nos. 20 to 25 for which the Ministry of Defence is responsible commenced.

Sixty-four cut motions [Nos. 1 to 3, 5 to 7, 14 to 29, 31 to 48 and 52 to 75] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 18, 1980|Asadha 27, 1902 (Saka)

No. 54

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 592—594 and 596—599 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4690—4710, 4712—4738, 4740—4761, 4765—4815, 4817—4826 and 4828—4862 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coffee (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 666 in Gazette of India dated the 21st June, 1980, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 1785 in Gazette of India dated the 5th July, 1980.
 - (ii) The Export of Enamelware (Inspection) Amendment Rules, 1980, published in Notification No. S.O. 1786 in Gazette of India dated the 5th July, 1980.
 - (iii) The Export of Bache-de-mer (Inspection) Amendment Rules, 1980, published in Notification No. S.O. 1787 in Gazette of India dated the 5th July, 1980.

[P.T.O.]

- (3) A copy of Notification No. S.O. 483(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 1980 making certain amendment to Notification S.O. 211(E) dated the 18th April, 1979, issued under section 13 of the Rubber Act, 1947.
- (4) A copy of the General Insurance (Termination, Superannuation and Retirement of Officers and Development Staff) Second Amendment Scheme, 1980 (Hindi and English versions) published in Notification No. S.O. 496(E) in Gazette of India dated the 4th July, 1980, under section 17 of the General Insurance Business (Nationalisation) Act, 1972.
- (5) A copy of Notification No. G.S.R. 406(E) (Hindi and English versions) published in Gazette of India dated the 11th July, 1980 together with an explanatory note regarding fixation of basic customs duty on Colour negative cinematograph films, not exposed, under section 159 of the Customs Act, 1962.

4. Matters Under Rule 377

(1) Shri Rajesh Kumar Singh raised a matter regarding fixation of presumptive seniority of promoted I.A.S. and I.P.S. officers in Uttar Pradesh.

(2) Shri Mukunda Mandal raised a matter regarding need to employ local peasantry in the Raychak Fish Harbour of 24 Parganas District, West Bengal.

(3) Shri R. K. Mhalgi raised a matter regarding need for immediate action on the Nhava Sheva Port Project.

(4) Shri Cumbum N. Natarajan raised a matter regarding need for declaring Kodaikanal, Pachaikumatchi of Madurai district, Tamil Nadu and Idukki district of Kerala as Hill areas.

(5) Shri Zainul Basher raised a matter regarding reported shortage of cement in Uttar Pradesh.

***5. Calling Attention**

Shri K. M. Madhukar called the attention of the Minister of External Affairs to the outcome of recent talks held in New Delhi between the Foreign Ministers of Pakistan and India.

The Minister of External Affairs made a statement in regard thereto.

*At 1.11 P.M.

***6. Statement by Prime Minister**

The Prime Minister made a statement about launching of SLV-3 by the Indian Department of Space at Sriharikota on the morning of 18 July, 1980.

7. The Budget (General)—1980-81—Demands for Grants

Discussion on the Demands for Grants Nos. 20 to 25 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 17th July, 1980, continued.

The discussion was not concluded.

8. Motion Regarding Fifth Report of Committee on Private Members' Bills and Resolutions

Shri Chintamani Panigrahi moved the following motion:—

“That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th July, 1980.”

The motion was adopted.

9. Private Member's Resolution—Under Consideration

Discussion on the following Resolution moved by Shri Krishna Chandra Halder and the amendments thereto moved on the 4th July, 1980, continued:—

“This House notes with grave concern the prevailing serious situation in North-East India where secessionistic, chauvinistic and communal passions are being roused endangering the unity and integrity of the country and calls upon the Government:

- (a) to take suitable steps for a political settlement of the question of foreigners and to pay special attention for resolving the genuine problems of the people of the North-Eastern States;
- (b) to strengthen further the security of the borders of the North-East India with neighbouring countries in order to prevent the intrusion of the foreigners and infiltration of the armed gangs;
- (c) to take stern action against those who are actively behind the secessionist activities; and
- (d) to rouse the public opinion in the country in favour of preserving the national unity and assuring full freedom to all linguistic nationalities and ethnic groups to preserve their separate independent identities and for full socio-economic development according to their desires

*At 2.13 P.M.

[P.T.O.]

by strengthening the real federalism in our State structure.”

The following Members took part in the debate:—

- (1) Shri G. M. Banatwalla
- (2) Shri G. S. Reddy
- (3) Shri Bapusaheb Parulekar
- (4) Shri Mool Chand Daga
- (5) Shri Ram Vilas Paswan
- (6) Shri M. M. A. Khan
- (7) Shri C. Palaniappan
- (8) Shri Ram Swarup Ram
- (9) Shri Chandrajit Yadav
- (10) Shri M. Satyanarayana Rao
- (11) Shri Bhogendra Jha
- (12) Shri Tariq Anwar
- (13) Shri Chitta Basu
- (14) Shri M. Ramgopal Reddy (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 19th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin—Part I, dated July 17, 1980—

Page 1, in foot-note, line 2,
for “1978-79” read “1977-78”

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, July 19, 1980/Asadha 28, 1902 (Saka)

No. 55

11.01 A.M.

1. Assent to Bill

Secretary laid on the Table the Appropriation (Railways) No. 3 Bill, 1980, passed by the Houses of Parliament during the current session and assented to.

2. Matters under Rule 377

(1) Shri P. Rajagopal Naidu raised a matter regarding need for special quota of foodgrains for the drought affected area of Rayalaseema.

(2) Shri A. K. Roy raised a matter regarding need for nationalisation of Kumarduvi Engineering Works, Dhanbad.

(3) Shri Ram Vilas Paswan raised a matter regarding reported tense situation in Faridabad due to discontentment among industrial workers.

(4) Shri B. D. Singh raised a matter regarding reported shortage of exercise books and text books in Uttar Pradesh due to non-allotment of controlled paper.

(5) Shri Ajit Kumar Saha raised a matter regarding need for running additional pair of trains between Bankura and Raina on Bankura-Damodar Railway line.

[P.T.O.]

3. The Budget (General)—1980-81—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 20 to 25 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 17th July, 1980, continued. Discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1980-81 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible commenced.

One hundred and ninety-one cut motions [Nos. 3 to 6, 16 to 25, 27 to 32, 48 to 63, 76, 92, 120 to 123, 142, 148, 149, 159, 183 to 196, 198 to 235, 266 to 325, 328 to 348 and 353 to 364] were moved.

The discussion was not concluded.

*4. Papers laid on the Table

The following papers were laid on the Table:—

A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (1) Notification No. 144-Customs/80 and 145-Customs/80 published in Gazette of India dated the 19th July, 1980 together with an explanatory memorandum regarding exemption to Di-ammonium Phosphate and Ammonium Nitro Phosphate from basic and auxiliary duties of customs when imported for use as manure or in the production of complex fertilizers.
- (2) Notification No. 146-Customs/80 and 147-Customs/80 published in Gazette of India dated the 19th July, 1980 together with an explanatory memorandum regarding exemption to Muriate of Potash from basic and auxiliary duties of customs when imported for use as manure or in the production of complex fertilizers.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st July, 1980).

AVTAR SINGH RIKHY,
Secretary.

* Laid at 6.12 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings.]

Monday, July 21, 1980/Asadha 30, 1902 (Saka)

No. 56

11 A.M.

1. Oath or Affirmation

Shri P. Namgyal made the affirmation in English, signed the Roll of Members and took his seat in the House.

2. Obituary Reference

The Speaker made a reference to the passing away of Shri V. Shanker Giri who was a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Starred Questions

Starred Questions Nos. 613, 614, 620—623 and 625—627 were orally answered. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 4863—4891 and 4893—5062 were laid on the Table.

A statement by the Minister for Works and Housing correcting the reply given on the 30th June, 1980 to Unstarred Question No. 2349 regarding Housing Schemes for Weaker Sections by HUDCO and LIC were also laid on the Table.

5. Intimations regarding Conviction and Release of Members

The Speaker informed the House that he had received the following communications:—

- (i) *Wireless message dated 18 July, 1980 from Judicial Magistrate, Meerut*

[P.T.O.]

“I have the honour to inform you that Swami Indervesh, M.P., was tried at the Court of the Judicial Magistrate before me on a charge of violation of Section 144 Cr. PC punishable under Section 188 IPC. On 18-7-80 after a trial lasting same day I found him guilty of charge under Section 188 IPC and sentenced him to imprisonment for the period of 11-7-80 to 18-7-80 simple imprisonment already undergone.”

(ii) *Wireless message dated 19 July, 1980 from Judicial Magistrate, Meerut*

“I have the honour to inform you that Shri Manohar Lal Saini, Member of Lok Sabha, was tried at the Court of the Judicial Magistrate before me on a charge of violation of Section 144 Cr. PC punishable under Section 188 IPC. On 19-7-80 after a trial lasting same day, I found and sentenced him to imprisonment for the period of 11-7-80 to 19-7-80 simple imprisonment already undergone.”

(iii) *Wireless message dated 19-7-80 from S. D. J., Meerut*

“I have the honour to inform you that Shri Jagpal Singh, M.P., who was convicted and admitted in Jail on 14-7-80 for a charge under Section 188 IPC was released on 19-7-80 at 8.50 hours after undergoing seven days simple imprisonment.”

(iv) *Wireless message dated 19-7-1980 from District Magistrate, Bulandshahar*

“Regarding arrest of Shri Mahmood Hassan Khan, M.P., of this District. Shri Mahmood Hassan Khan, M.P., has been convicted on 19-7-80 under Section 188 IPC and sentenced to undergo SI for the period already passed in Jail and has been released on date.”

6. Adjournment Motions

The Speaker withheld his consent to the moving of adjournment motions given notice of by (i) Shri Ram Vilas Paswan regarding the reported killing of four harijans of Karsarua village in Sasaram Block, district Rohtas, Bihar and two harijans at Sivsagar Police Station of the same district by the Police, (ii) Shri Mani Ram Bagri regarding flood situation in Haryana, and (iii) Shri R. P. Yadav regarding deaths of several persons due to poisoned liquor in Delhi.

7. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1978-79, under section 18 of the University Grants Commission Act, 1956.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Commission for the year 1978-79.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1978-79 together with Audit Report thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1978-79.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1978-79 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1978-79.
- (4) (i) A copy of the Annual Report of the North-Eastern Hill University, Shillong, for the year 1978-79.
(ii) A copy of the Review (Hindi and English versions) by Government on the working of the University.
- (5) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Annual Report of the North-Eastern Hill University, Shillong, for the year 1978-79.
- (6) A copy of the Annual Report (Hindi* version) of the Regional Engineering College, Durgapur, for the year 1978-79.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Planning for 1980-81.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Education and Culture (Department of Education) for 1980-81.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Education and Culture (Department of Culture) for 1980-81.
- 10) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Shipping and Transport for 1980-81.

*English version of the Annual Report was laid on the Table on 7th July, 1980.

[P.T.O.]

- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Atomic Energy for 1980-81.
- ✓ (12) A copy each of Safeguards Agreements (Hindi and English versions) in respect of Atomic Energy Projects in Tarapur and Rajasthan.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Works and Housing for 1980-81.
- ✓ (14) A copy of the Final Report (Part II) @ (Hindi version) of the Indirect Taxation Enquiry Committee (January, 1978) together with an explanatory note.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Finance for 1980-81.
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission for 1980-81.

8. Motion for Election to Committee

Srri A. P. Sharma moved the following motion:—

“That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves, to serve as members of the National Shipping Board, subject to the other provisions of the said Act.”

The motion was adopted.

9. Matters Under Rule 377

(1) Shri C. Palaniappan raised a matter regarding need for adequate supply of wheat and wagons for transportation to Tamil Nadu.

(2) Shri Somnath Chatterjee raised a matter regarding need for immediate payment of price fixed by the Agricultural Prices Commission to jute growers.

(3) Shri Bheekhabhai raised a matter regarding payment to workers engaged in famine relief work in Dungarpur and Banswara districts of Rajasthan.

@English version of the Report was laid on the Table on 28th April, 1978.

(4) Prof. Madhu Dandavate raised a matter regarding reported statement by the Secretary, Ministry of Health about declaring hospitals as essential service.

(5) Shri A. A. Rahim raised a matter regarding floods in Kerala.

10. The Budget (General)—1980-81—Demands for Grants

Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 19th July, 1980, continued.

The discussion was not concluded.

9.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 22, 1980 Asadha 31, 1902 (Saka)

No. 57

1 A.M.

1. Starred Questions

Starred Questions Nos. 633—638 and 640—642 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5063—5081, 5083—5189 and 5191—5200 were laid on the Table.

The Minister of Law, Justice and Company Affairs laid on the Table the following statements:—

- (i) Statement correcting the reply given on the 10th June, 1980 to Unstarred Question No. 313 regarding cases pending with the High Courts and Supreme Court; and
- (ii) Statement correcting the reply given on the 1st July, 1980 to Unstarred Question No. 2581 regarding efforts to reduce litigation expenses.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Communications for 1980-81.
- (2) A copy of the Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1980-81.

[P.T.O.]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Co-operative Limited, New Delhi, for the year 1978-79.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Cost Accounting Records (Sulphuric Acid) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 395(E) in Gazette of India dated the 5th July, 1980, under sub-section (3) of section 642 of the Companies Act, 1956.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Tourism and Civil Aviation for 1980-81.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Civil Supplies for 1980-81.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Labour for 1980-81.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Social Welfare for 1980-81.

4. Calling attention ✓

Shri K. M. Madhukar called the attention of the Minister of Irrigation to the situation arising out of recent floods in various parts of the country.

The Minister of Irrigation made a statement and also laid on the Table a detailed statement in regard thereto.

5. Matters under rule 377

- (1) Shri Ram Swarup Ram raised a matter regarding reported fall in production in Heavy Engineering Corporation, Ranchi.
- (2) Shri Ramavatar Shastri raised a matter regarding reported shifting of the headquarters of Pyrites, Phosphates and Chemicals Ltd., from Delhi-on-Sone.

(3) Shri Bapusaheb Parulekar raised a matter regarding Ratnagiri Project of Aluminium Plant.

(4) Shri Kunwar Ram raised a matter regarding steps to eradicate cholera from Nawada district of Bihar.

(5) Shri Arvind Netam raised a matter regarding reported strike by the transport contractors at Dallirajhara Mines (Madhya Pradesh) thereby affecting supply of raw material to Bhilai Steel Plant.

(6) Shri R. L. P. Verma raised a matter regarding reported damage to food grains during transportation due to negligence of Food Corporation of India.

(7) Shri K. P. Singh Deo raised a matter regarding reported strikes and lock-outs in several industrial units in Bombay.

(8) Shri Mani Ram Bagri raised a matter regarding reported deaths due to drinking of spurious liquor in Delhi on 19 July, 1980.

~6. The Budget (General)—1980-81—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 19th July, 1980, continued. Discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1980-81 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 58 to 60 for which the Ministry of Industry is responsible commenced.

One hundred and three cut motions [Nos. 4, 5, 11 to 14, 21 to 26, 28, 29, 33 to 40, 46 to 48, 56 to 60, 68 to 71, 74 to 76, 78 to 95 and 99 to 146] were moved.

The discussion was not concluded.

3 2000 19 [P.T.O.]

7. Announcement by Deputy Speaker

The Deputy Speaker made an announcement that the Minister of Parliamentary Affairs had suggested that the sitting of the House fixed for Saturday, 26 July, 1980 might be cancelled.

The House agreed.

8.P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday the 23rd July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 23, 1980|Sravana 1, 1902 (Saka)

No. 58

11 A.M.

1. Starred Questions

Starred Questions Nos. 653—655, 657, 658, 660 and 663 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5201—5218, 5220—5301, 5303—5345, 5347, 5348 and 5350—5366 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Irrigation for 1980-81.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Supply and Rehabilitation for 1980-81.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Law, Justice and Company Affairs for 1980-81.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement (Hindi and English versions) regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the year ending 31st October, 1978.
 - (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year ending 31st October, 1978 along with the Audited Accounts.

[P.T.O.]

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Tractors (Distribution and Sale) Control (Amendment) Order, 1980, published in Notification No. S.O. 398(E) in Gazette of India dated the 13th June, 1980.
 - (ii) The Imported Cement Control (Second Amendment) Order, 1980, published in Notification No. S.O. 471(E) in Gazette of India dated the 27th June, 1980.
 - (iii) The Imported Cement Control (Third Amendment) Order, 1980, published in Notification No. S.O. 476(E) in Gazette of India dated the 30th June, 1980.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 747(E) published in Gazette of India dated the 22nd November, 1979 regarding continuance of control over the management of Messrs India Machinery Company Limited, Howrah.
 - (ii) S.O. 465(E) published in Gazette of India dated the 26th June, 1980 regarding continuance of control over the management of Messrs Andhra Scientific Company Limited, Machilipatnam.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Health and Family Welfare for 1980-81.
- (9) A statement (Hindi and English versions) regarding Review* by the Government on the working of Physical Research Laboratory, Ahmedabad, for the year 1978-79.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of Maharashtra Association for the Cultivation of Science, Pune, for the year 1978-79 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by Government and reasons for delay in laying the Report.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of Raman Research Institute, Bangalore, for the year 1978-79 along with Audited Accounts.

*Annual Report of the Physical Research Laboratory, Ahmedabad, for the year 1978-79 was laid on the Table on 26th March, 1980.

- (ii) A statement (Hindi and English versions) regarding Review by Government and reasons for delay in laying the Report.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of Indian National Science Academy, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by Government and reasons for delay in laying the Report.

4. Calling Attention

Shri Ramavatar Shastri called the attention of the Minister of Labour to the decisions taken at the recent Labour Ministers Conference held in New Delhi.

The Minister of State for Labour made a statement in regard thereto. The Minister also laid on the Table a statement containing the main recommendations of the Conference.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Bheekhabhai presented the Sixth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Absence of Members

Shri Xavier Arakal presented the First Report of the Committee on Absence of Members from the Sittings of the House.

7. Matters Under Rule 377

(1) Shri Digambar Singh raised a matter regarding need for preference in employment to local persons in Mathura Oil Refinery.

(2) Shri Zainul Basher raised a matter regarding need for immediate supply of foodgrains to Uttar Pradesh for 'Food for Work' programme.

(3) Dr. Karan Singh raised a matter regarding need for legislation to take over Auroville as a national memorial of Sri Aurobindo.

(4) Shri Harikesh Bahadur raised a matter regarding supply of essential commodities at reasonable prices.

(5) Shri Dileep Singh Bhuria raised a matter regarding need to resume relief work in the tribal areas of Jhabua, Ratlam, Dhar and Khargon districts of Madhya Pradesh.

(6) Shri Virldhi Chander Jain raised a matter regarding need for immediate supply of wheat for 'Food for Work' programme in Rajasthan.

(7) Shri Jyotirmoy Bosu raised a matter regarding reported violation of the Companies Act, Industrial Development and Regulation Act and Foreign Exchange Regulation Act etc., by Foreign Companies operating in India.

[P.T.O.]

8. The Budget (General)—1980-81—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 58 to 60 for which the Ministry of Industry is responsible and the cut motions thereto moved on the 22nd July, 1980 continued. Discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Industry is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1980-81 were voted in full.

(ii) At 6 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1980-81 were submitted to the vote of the House and voted in full:—

- (1) Demand No. 10 for which the Ministry of Irrigation is responsible;
- (2) Demand No. 14 for which the Ministry of Civil Supplies is responsible;
- (3) Demands Nos. 15 to 19 for which the Ministry of Commu- —
nications is responsible;
- (4) Demands Nos. 26 to 29 for which the Ministry of Education
and Culture is responsible;
- (5) Demands Nos. 32 to 43 for which the Ministry of Finance
is responsible;
- (6) Demands Nos. 44 to 46 for which the Ministry of Health
and Family Welfare is responsible;
- (7) Demands Nos. 61 to 63 for which the Ministry of Informa- —
tion and Broadcasting is responsible;
- (8) Demands Nos. 64 and 65 for which the Ministry of Labour —
is responsible;
- (9) Demands Nos. 66 and 67 for which the Ministry of Law,
Justice and Company Affairs is responsible;
- (10) Demands Nos. 68 to 70 for which the Ministry of Petroleum,
Chemicals and Fertilizers is responsible;
- (11) Demands Nos. 71 to 73 for which the Ministry of Planning
is responsible;
- (12) Demands Nos. 75 to 78 for which the Ministry of Shipping
and Transport is responsible;
- (13) Demand No. 79 for which the Ministry of Social Welfare is
responsible;
- (14) Demand No. 80 for which the Department of Steel is
responsible and Demand No. 81 for which Department
of Mines (Ministry of Steel, Mines and Coal) is responsible;

- (15) Demands Nos. 83 to 85 for which the Ministry of Supply and Rehabilitation is responsible;
- (16) Demands Nos. 86 to 89 for which the Ministry of Tourism and Civil Aviation is responsible;
- (17) Demands Nos. 90 to 94 for which the Ministry of Works and Housing is responsible;
- (18) Demands Nos. 95 to 97 for which the Department of Atomic Energy is responsible;
- (19) Demand No. 98 for which the Department of Electronics is responsible;
- (20) Demands Nos. 99 to 101 for which the Department of Science and Technology is responsible;
- (21) Demand No. 102 for which the Department of Space is responsible;
- (22) Demand No. 103 for which Lok Sabha is responsible;
- (23) Demand No. 104 for which Rajya Sabha is responsible;
- (24) Demand No. 105 for which the Department of Parliamentary Affairs is responsible; and
- (25) Demand No. 106 for which the Secretariat of the Vice-President is responsible.

9. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1980.

10. Half-An-Hour Discussion

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answer given on 15th July, 1980 to Unstarred Question No. 4237 regarding per capita installed capacity, availability and consumption of electricity.

Shri Vikram Mahajan replied to the discussion.

6.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin—Part I, dated July 22, 1980—
line 6, for “1 A.M.” read “11 A.M.”.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 24, 1980|Sravana 2, 1902 (Saka)

No. 59

11 A.M.

1. Starred Questions

Starred Questions Nos. 673—675, 679, 681, 683 and 684 were orally answered. Starred Question No. 691 was postponed for answer on the 14th August, 1980. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5368—5469 and 5471—5517 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of adjournment motions given notice of by (i) Shri Mani Ram Bagri regarding throwing of a bomb in a Middle School in Phulwari, Patna resulting in injuries to fifteen children including eight girls, (ii) Sarvashri Ramavatar Shastri, Ram Vilas Paswan, Atal Bihari Vajpayee and Harikesh Bahadur regarding dacoity in Rampura, Delhi, and (iii) Shri Niren Ghosh regarding reported probe Committee indictment against the Union Home Minister Giani Zail Singh.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Press Council of India New Delhi, for the year 1979, under section 20 of the Press Council Act, 1978.
- (2) A statement (Hindi and English versions) regarding certain observations made in the report of the Council.
- (3) A copy of the Railways Red Tariff (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 723 in Gazette of India dated the 5th July, 1980, issued under section 47 of the Indian Railways Act, 1890.

[P.T.O.]

5. Calling Attention

Shri Bhogendra Jha called the attention of the Minister of Law to the reported disapproval by the Bar Council of India of the Government's proposal to appoint the seniormost judge of a High Court as Chief Justice of any High Court in the country.

The Minister of Law made a statement in regard thereto.

6. Statement by Minister

The Minister of Information and Broadcasting made a statement regarding the revised terms of reference of the Press Commission. The Minister also laid on the table a copy of the revised terms of reference.

7. Personal Explanation Under Rule 357

Shri Niren Ghosh made a personal explanation regarding certain remarks about him made by Shri Ananda Gopal Mukhopadhyay in the House on 8 July, 1980.

8. Motions for Elections to Committees

(1) Shri Bhishma Narain Singh moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1981.”

The motion was adopted.

(2) Shri Bhishma Narain Singh moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1981.”

The motion was adopted.

(3) Shri Bhishma Narain Singh moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1981, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(4) Shri Bhishma Narain Singh moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 1981.”

The motion was adopted.

(5) Shri Bhishma Narain Singh moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 30th April, 1981, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(6) Shri Bhishma Narain Singh moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1981.”

The motion was adopted.

(7) Shri Bhishma Narain Singh moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30th April, 1981, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

9. Matters Under Rule 377

(1) Shri T. R. Shamanna raised a matter regarding Kali Hydro Electric Project and Bedthi Project in Karnataka.

(2) Shri B. K. Nair raised a matter regarding welfare fund for fishermen.

3. Shri E. Balanandan raised a matter regarding need for settling the grievances of employees of departmental canteens.

(4) Dr. Vasant Kumar Pandit raised a matter regarding UGC grants to University and College libraries for purchase of books.

[P.T.O.]

(5) Shri Ashfaq Husain raised a matter regarding steps to check the epidemic of cholera and gastro-enteritis in Ghani Block of Gorakhpur.

(6) Shri Y. S. Mahajan raised a matter regarding need for immediate transportation of bananas by Railways from Bhusaval to Delhi.

(7) Shri Rasa Behari Behra raised a matter regarding need for averting the recurring floods in Tel, Hati and Shagada rivers in Kalahandi district of Orissa.

10. Government Bill—Passed

The Appropriation (No. 3) Bill, 1980

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Bhim Singh
- (3) Shri Krishna Kumar Goyal
- (4) Shri G. M. Banatwalla
- (5) Shri Jyotirmoy Bosu
- (6) Shri Ramavatar Shastri
- (7) Shri T. R. Shamanna
- (8) Shri A. P. Sharma

Shri R. Venkataraman replied to the debate.

On the motion for consideration of the Bill, the House divided. Ayes *101; Noes *25. The motion was accordingly adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

11. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1980

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

Prof. Ajit Kumar Mehta took part in the debate.

The discussion on the Bill was not concluded.

6.05 P.M.

(Lok sabha adjourned till 11 A.M. on Friday, the 25th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 25, 1980|Sravana 3, 1902 (Saka)

No. 60

11 A.M.

1. Starred Questions

Starred Questions Nos. 694, 696—699, 702, 703 and 705—707 were orally answered. Replies to Starred Questions Nos. 695, 700, 701, 708—711, 713 and 714 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5518—5552, 5554—5568, 5570—5618, 5620—5641 and 5643—5716 were laid on the Table.

3. Intimation Regarding Arrest of Member

The Speaker informed the House that he had received the following wireless message dated 23 July, 1980 from the District Magistrate, Aligarh (Uttar Pradesh):—

“Shrimati Indra Kumari, M.P. arrested today U/S 342 IPC/7 Criminal Law Amendment Act, along with others, while wrongfully confining ADM (City) in DM’S Chamber and not allowing him to perform his official work”.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year ended 31st March, 1979 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by Government on the working of the Council, for the year ended 31st March, 1979.

[P.T.O.]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council Bombay, for the year 1978-79 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by Government on the working of the Council, for the year 1978-79.
- (3) A copy of the Review* (Hindi and English versions) by Government on the working of Industrial Finance Corporation of India for the year ended the 30th June, 1979.
- (4) A copy of the Review* (Hindi and English versions) by Government on the working of the Industrial Development Bank of India for the year ended the 30th June, 1979.
- (5) A copy of Notification No. G.S.R. 435(E) (Hindi and English versions) published in Gazette of India dated the 18th July, 1980 together with an explanatory memorandum regarding excise duty concession to small manufacturers of certain goods, issued under the Central Excise Rules, 1944.

5. Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Assam State Legislature (Delegation of Powers) Bill, 1980.
- (2) The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1980.
- (3) The Essential Services Maintenance (Assam) Bill, 1980.
- (4) The National Company Limited (Acquisition and Transfer of Undertakings) Bill, 1980.

6. Calling Attention

Shri G. M. Banatwalla called the attention of the Minister of Agriculture to the reported disappearance of two trainloads of sugar worth crores of rupees despatched by Food Corporation of India for Madhya Pradesh and action taken by the Government thereon.

The Minister of Agriculture made a statement in regard thereto.

*The Reports were laid on the Table on 1st February, 1980.

7. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Dr. B. N. Singh . . 11th to 28th March, 1980
(Second Session).
- (2) Shri K. Ramamurthy . . 9th to 30th June, 1980
(Third Session).
- (3) Shri M. S. K. . . 9th June to 6th August, 1980
Sathiyendran
(Third Session).
- (4) Shri Vasantrao Patil . . 19th July to 14th August,
1980 (Third Session).
- (5) Shri Misryar Khan . . 11th June to 31st July, 1980
(Third Session).

8. Statements by Ministers

(1) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th July, 1980.

(2) The Minister of Finance made a statement regarding the decision by Government to grant a further instalment of dearness allowance to Central Government employees and also another instalment of dearness relief to pensioners, with effect from 1 May, 1980.

9. Government Bill—Introduced

The Territorial Army (Amendment) Bill, 1980.

10. Matters Under Rule 377

* (1) Shrimati Indra Kumari raised a matter regarding alleged maltreatment meted out to her and other satyagrahis by the police authorities in Aligarh on 23 July, 1980.

(2) Shri Ram Nagina Misra raised a matter regarding need to protect Amvakhas and Leelkar villages of Deoria and Balia districts of Uttar Pradesh from rapid soil erosion.

(3) Shri Chintamani Jena raised a matter regarding need to convert Jagannath Trunk Road into a National Highway.

(4) Shri Krishna Chandra Halder raised a matter regarding reported serious situation in Dandakaranya Project area in Madhya Pradesh because of friction between tribals and the refugee settlers.

(5) Shri Ratansinh Rajda raised a matter regarding the problems of workers of New Jehangir Vakil Mills Ltd., Bhavnagar.

*At 12.18 P.M.

[P.T.O.]

(6) Shri Narayan Choubey raised a matter regarding reported lock out declared by the East Indian Motion Picture Association in West Bengal.

(7) Shri Rana Vir Singh raised a matter regarding reported burning of the House of City Magistrate, Muzzafarnagar, by certain demonstrators.

(8) Shri Atal Bihari Vajpayee raised a matter regarding need for judicial inquiry into the death of a person in Madipur, Delhi, after alleged police torture.

(9) Shri Ram Vilas Paswan raised a matter regarding compulsory passing in English subject for admission to 10+2 course in Delhi.

11. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1980

Discussion on the motion for consideration of the Bill moved on the 24th July, 1980, continued.

The following Members took part in the debate:—

- (1) Shri A. T. Patil
- (2) Shri Kamal Nath
- (3) Prof. Madhu Dandavate
- (4) Shri Saminddin (*Speech unfinished*).

The discussion was not concluded.

12. Motion Regarding Sixth Report of Committee on Private Members' Bills and Resolutions

Shri Bheekhabhai moved the following motion:—

“That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd July, 1980.

On an amendment moved by Shri Ram Vilas Paswan, the House divided, Ayes *10; Noes *66. The amendment was accordingly negatived.

The motion moved by Shri Bheekhabhai was adopted.

13. Private Members' Bills—Introduced

(1) The Delimitation of Cantonment (Ranikhet) Bill, 1980 by Shri Harish Chandra Singh Rawat.

(2) The Indian Penal Code (Amendment) Bill, 1980 (*Amendment of sections 53, 118, etc.*) by Shri Bapusaheb Parulekar.

(3) The Pensions Bill, 1980 by Shri V. N. Gadgil.

*Subject to correction.

(4) The Land Acquisition (Amendment) Bill, 1980 (*Amendment of section 4*) by Shri G. M. Banatwalla.

(5) The Constitution (Amendment) Bill, 1980 (*Amendment of article 155*) by Prof. Madhu Dandavate.

(6) The Solar Energy Development Commission Bill, 1980 by Shri P. Rajagopal Naidu.

(7) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1980 by Shri G. S. Reddy.

(8) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1980 (*Amendment of sections 3, 4, etc.*) by Shri Digvijay Sinh.

(9) The Freedom of Religion Bill, 1980 by Shri G. S. Reddi.

(10) The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1980 by Shrimati Geeta Mukherjee.

(11) The Constitution (Amendment) Bill, 1980 (*Substitution of article 81, etc.*) by Shrimati Geeta Mukherjee.

(12) The Constitution (Amendment) Bill, 1980 (*Amendment of article 16*) by Shrimati Geeta Mukherjee.

(13) The Constitution (Amendment) Bill, 1980 (*Insertion of new article 342A*) by Shrimati Geeta Mukherjee.

(14) The Country Fishing Boats Protection Bill, 1980 by Shri R. K. Mhalgi.

(15) The Pensions' (Amendment) Bill, 1980 (*Amendment of section 4*) by Shri R. K. Mhalgi.

(16) The High Court of Bombay (Establishment of Permanent Benches at Aurangabad and Pune in Maharashtra) Bill, 1980 by Shri R. K. Mhalgi.

(17) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 83 and 172*) by Shri R. K. Mhalgi.

**@14. Private Member's Bill—Motion for Leave to Introduce
Negatived**

The Constitution (Amendment) Bill, 1980 (Omission of article 331, etc.) by Shri Bapusaheb Parulekar

The motion for leave to introduce the Bill moved by Shri Bapusaheb Parulekar was opposed. The motion was negatived.

@At 3.47 P.M.

[P.T.O.]

15. Private Member's Bill—Withdrawn

*The Small Farmers and Agricultural Workers Security Bill, 1980 by
Shri P. Rajagopal Naidu*

Shri P. Rajagopal Naidu concluded his speech on the motion for consideration of the Bill moved by him on the 11th July, 1980.

An amendment for reference of the Bill to a Select Committee was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Shri Mool Chand Daga
- (3) Shri M. Satyanarayana Rao
- (4) Shri B. K. Nair
- (5) Shri T. Nagaratnam
- (6) Shri Virdhi Chander Jain
- (7) Shri T. Anjiah

Shri P. Rajagopal Naidu replied to the debate.

The amendment moved was negatived.

The Bill was withdrawn by leave of the House.

• 16. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1980 (Amendment of articles 19
and 41) by Shri Bapusaheb Parulekar*

The motion for consideration of the Bill was moved by Shri Bapusaheb Parulekar. His speech was not concluded.

The discussion on the Bill was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 28, 1980|Sravana 6, 1902 (Saka)

No. 61

11 A.M.

1. Starred Questions

Starred Questions Nos. 715—718 and 720—724 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5717—5779, 5781—5852, 5854—5896 and 5898—5914 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of adjournment motions given notice of by Sarvashri Krishna Chandra Halder, Ram Vilas Paswan, Atal Bihari Vajpayee, G. M. Banatwala, George Fernandes, Harikesh Bahadur, Madhu Dandavate, Dhanik Lal Mandal, Niren Ghosh, R. K. Mhalgi, K. P. Unnikrishnan, Chitta Basu, Bapusaheb Parulekar and Jaipal Singh Kashyap regarding the reported resignation of Justice Ramesh Chandra Srivastava, Additional Judge of the Allahabad High Court.

The Speaker observed that he had admitted a Calling Attention on the subject at 5 P.M. today.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audited Accounts (Hindi and English versions) of the Technical Teachers' Training Institute, Western Region, Bhopal, for the year 1978-79.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the accounts.
- (3) A copy of the Levy Sugar Price Equalisation Fund (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 621 in Gazette of India dated the 7th June, 1980, under sub-section (3) of section 16 of the Levy Sugar Price Equalisation Fund Act, 1976.

[P.T.O.]

- (4) A copy of the Review* (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1978-79.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1978-79, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with Statistical Statement.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1978-79.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (5) above.
- (7) A statement (Hindi and English versions) indicating the results of market loans floated by the Central Government in July, 1980.
- (8) A copy of the Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1973 on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1978.

5. Minutes of Committee on Papers Laid on the Table—Laid on the Table

Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their First Report, were laid on the Table.

6. Report of Committee on Papers Laid on the Table

Dr. Rajendra Kumari Bajpai presented the First Report (Hindi and English versions) of the Committee on Papers laid on the Table.

7. Statement by Minister

The Minister of State for Agriculture made a statement regarding the Committee appointed by the Government to review the performance of the Food Corporation of India.

8. Government Bill—Introduced

The Dock Workers (Regulation of Employment) Amendment Bill, 1980.

*Annual Report of the National Cooperative Development Corporation, for the year 1978-79 was laid on the Table on 11th March, 1980.

9. Matters Under Rule 377

(1) Shri D. S. A. Sivaprakasham raised a matter regarding inclusion of Tirunelveli-Kanyakumari rail link in the Trivandrum Division.

(2) Shri R. L. Bhatia raised a matter regarding need to regulate price and supply of viscose filament yarn for the benefit of Small Scale Textile Units in Punjab.

(3) Shri S. Singaravadivel raised a matter regarding need for adequate number of railway wagons for the transport of salt from Vedaranyam, Thanjavur District, Tamil Nadu.

(4) Pro. Madhu Dandavate raised a matter regarding reported danger to Devbagh in Ratnagiri district, Maharashtra, from sea at high tides.

(5) Shri Chintamani Panigrahi raised a matter regarding reported discovery of a document by China questioning the validity of McMohan Line as Sino-Indian boundary.

(6) Shri N. K. Shejwalkar raised a matter regarding reported agitation for providing halt station at Dabra for Chhatisgarh and Kutub Garh Express trains.

(7) Dr. Farooq Abdullah raised a matter regarding reported disturbances in Srinagar on 26 July, 1980.

10. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1980

Discussion on the motion for consideration of the Bill moved on the 24th July, 1980, continued.

The following Members took part in the debate:—

- (1) Shri Saminuddin
- (2) Shri Bhagwat Jha Azad
- (3) Shri Jyotirmoy Bosu
- (4) Shri B. R. Nahata
- (5) Shri S. B. Chavan
- (6) Shri C. T. Dhandapani
- (7) Shri Anand Singh
- (8) Shri Manoranjan Bhakta
- (9) Shri Vijay Kumar Yadav
- (10) Shri Tariq Anwar
- (11) Shri J. C. Barve
- (12) Shri Harikesh Bahadur
- (13) Shri Kunwar Ram
- (14) Shri R. L. Bhatia (Speech unfinished).

The discussion was not concluded.

[P.T.O.]

11. Intimation Regarding Arrest and Conviction of Member

The Chairman informed the House that the following wireless message dated 25 July, 1980, from the City Magistrate, Etawah (Uttar Pradesh), addressed to the Speaker, Lok Sabha had been received:—

“I have the honour to inform you that Shri Ram Singh Shakya, M.P., of Etawah District, was tried on 25-7-80 in my Court before me on a charge of contempt of my Court, Allahabad, for obstructing in the discharge of duties, by raising slogans etc., in connection with Baghpat agitation. On 25-7-80, after a trial lasting today, I found him guilty of offences U/S 228 IPC, read with section 345, Cr.P.C., and sentenced him to pay a fine of Rs. 50/-, and, in default of payment of fine, to undergo simple imprisonment for 7 days. The aforesaid M.P. did not pay fine and as such he had been sent to Central Jail, Fatehgarh, to undergo S.I., for want of accommodation in District Jail, Etawah”.

12. Resignation by Member

The Chairman informed the House that today the Speaker received a letter from Shri Vishwanath Pratap Singh, an elected Member of Lok Sabha from Allahabad constituency of Uttar Pradesh resigning his seat in Lok Sabha. The Speaker had accepted the resignation with effect from 28 July, 1980.

13. Calling Attention

Shri Bapusaheb Parulekar called the attention of the Minister of Law to the reported resignation of Justice Ramesh Chandra Srivastava of Allahabad High Court.

The Minister of Law made a statement in regard thereto.

7.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 29, 1980|Sravana 7, 1902 (Saka)

No. 62

11 A.M.

1. Starred Questions

Starred Questions Nos. 737—742 were orally answered. Replies to Starred Questions Nos. 736, 743—750 and 752—756 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5915—5923, 5925—5974, 5976—5995, 5997—6026 and 6028—6058 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Eighty-fourth Report (Hindi* version) of Law Commission on Rape and Allied Offences: Some Questions of substantive law, procedure and evidence.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the report.
- (2) A copy of the Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January, 1978 to 31st December, 1978, under section 62 of the said Act.
- (3) A copy of the Performance-cum-Achievement Report of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1977-78 along with Audited Accounts.

*English version of the Report was laid on the Table on 17th June, 1980.

[P.T.O.]

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- (4) A copy of the Performance-cum-Achievement Report of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1978-79 along with Audited Accounts.
 - (5) A copy of Notification No. G.S.R. 433(E) (Hindi and English versions) published in Gazette of India dated the 17th July, 1980 together with an explanatory memorandum making certain amendment to Notification No. G.S.R. 411(E) dated the 15th July, 1980 prescribing slab rates of Customs duty on baggage imported by passengers in excess of the free allowance admissible to them under the relevant baggage rules, under section 159 of the Customs Act, 1962.
 - *(6) A copy of Notification No. 154-Customs/80 (Hindi and English versions) published in Gazette of India dated the 29th July, 1980 together with an explanatory note regarding continuation of the existing rate of export duty on Cardamom (other than 'Amomum Subulatum') beyond 31st July, 1980, under section 159 of the Customs Act, 1962.

4. Calling Attention

Shri Chitta Basu called the attention of the Minister of Agriculture to the recommendation of the Agricultural Prices Commission regarding procurement price of paddy and the reaction of the Union Government thereto in the light of views expressed by Chief Ministers of various States.

The Minister of Agriculture made a statement in regard thereto.

5. Matters Under Rule 377

(1) Shri Pratap Bhanu Sharma raised a matter regarding reported difficulties of the Agro Service Centres.

(2) Shri Harish Chandra Singh Rawat raised a matter regarding need for providing drinking water to Katak Municipality, Ranikhet.

(3) Shrimati Geeta Mukherjee raised a matter regarding need for regular running of local trains in Sealdah Division.

(4) Shri Krishan Dutt Sultanpuri raised a matter regarding need for providing trade and other business facilities to people living in certain cantonment hill areas of Himachal Pradesh.

(5) Shri Dileep Singh Bhuria raised a matter regarding need for afforestation in hilly tribal areas.

(6) Shri T. R. Shamanna raised a matter regarding need to eradicate parthenium weed in the country.

(7) Shri Era Mohan raised a matter regarding measures to check out-break of brain fever in Tamil Nadu.

*Laid at 6.10 P.M.

6. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1980

Discussion on the motion for consideration of the Bill moved on the 24th July, 1980, continued.

The following Members took part in the debate:—

- (1) Shri R. L. Bhatia
- (2) Shri Satish Agarwal
- (3) Shri Mohan Lal Sukhadia
- (4) Shri Gulsher Ahmed
- (5) Shri K. P. Unnikrishnan
- (6) Shri Bheekhabhai
- (7) Shri Harish Chandra Singh Rawat
- (8) Shrimati Geeta Mukherjee
- (9) Shrimati Gurbrinder Kaur Brar
- (10) Shri Jaipal Singh Kashyap
- (11) Shri Jamilur Rahman
- (12) Shri Niren Ghosh
- (13) Shri Krishan Dutt Sultanpuri (Speech unfinished).

The discussion was not concluded.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 30, 1980|Sravana 8, 1902 (Saka)

No. 63

11 A.M.

1. Starred Questions

Starred Questions Nos. 757—759, 761, 763, 764, 766, 767 and 769 were orally answered. Replies to Starred Questions Nos. 760, 762, 765, 768, 770—774 and 776 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6059—6062, 6064—6101, 6103—6107, 6109—6111, 6113—6168 and 6170—6211 were laid on the Table.

A statement by the Minister of State in the Ministry of Defence correcting the reply given on the 9th July, 1980 to Unstarred Question No. 3491 regarding working of Bharat Electronics at Ghaziabad and at Bangalore was also laid on the Table.

3. Congratulations to Indian Hockey Team

The Prime Minister on her own behalf and on behalf of the House congratulated the Indian Hockey Team for their victory in the Olympic games in Moscow.

4. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Home Affairs regarding increase in dacoities in Delhi was orally answered and supplementaries were also answered thereon.

5. Announcement by Speaker

The Speaker informed the House that in regard to a question of privilege given notice of by Shri Mani Ram Bagri regarding alleged misreporting of the party affiliation of Shri Jaipal Singh Kashyap while reporting the proceedings of the House by the Patriot of 25 July, 1980, an English daily of New Delhi, the Editor of the newspaper in his reply had expressed his sincere regrets for the mistake. He had also published a correction in the Patriot of 30 July, 1980.

[P.T.O.]

The regret expressed by the Editor of Patriot was accepted and the matter was treated as closed.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1977-78.
 - (ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Notification No. S.O. 145(E) (Hindi and English versions) published in Gazette of India dated the 5th March, 1980 regarding continuance of control over the management of Messrs Krishna Silicate and Glass Works Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulation, 1980, published in Notification No. G.S.R. 399(E) in Gazette of India dated the 9th July, 1980.
 - (ii) The Indian Police Service (Pay) Third Amendment Rules, 1980, published in Notification No. G.S.R. 400(E) in Gazette of India dated the 9th July, 1980.
 - (iii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1980, published in Notification No. G.S.R. 402(E) in Gazette of India dated the 11th July, 1980.
 - (iv) The Indian Police Service (Pay) Fourth Amendment Rules, 1980, published in Notification No. G.S.R. 403(E) in Gazette of India dated the 11th July, 1980.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Report of the Commission of Inquiry into the alleged lathi charge on blind on 16th March, 1980 on the Parliament Street, New Delhi.

✓

- (ii) Memorandum of Action taken on the above Report (Hindi and English versions).
- (5) A copy of the Annual Report of the Indian Science Congress Association, Calcutta, for the year 1979 along with Audited Accounts.
- (6) A statement (Hindi and English versions) regarding Review by the Government and reasons for delay in laying the Report.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Seventh Report of the Committee on Private Members' Bills and Resolutions.

8. Matters Under Rule 377

(1) Shri V. N. Gadgil raised a matter regarding reported decision of China to help Pakistan in development and test firing of its first nuclear device.

(2) Prof. Rupchand Pal raised a matter regarding reported difficulties in release of Bengali Films.

(3) Shri George Joseph Mundackal raised a matter regarding reported incidents of violence by workers of a trade union against other workers in some parts of Kerala.

(4) Shri Chhangur Ram raised a matter regarding reported killing of seven persons in village Venupur in Azamgarh.

(5) Dr. R. Rothuama raised a matter regarding reported shortage of essential commodities in Mizoram.

(6) Shri Xavier Arakal raised a matter regarding need for Petrochemical Projects in Kerala.

The Minister of Petroleum, Chemicals and Fertilizers replied.

(7) Shri Narayan Choubey raised a matter regarding reported crash of raw jute prices.

(8) Shri Eduardo Faleiro raised a matter regarding facilities to encourage sports in India.

9. Statements by Minister

*(1) The Minister of Home Affairs made a statement regarding resumption of talks with Shri Laldenga, President, Mizo National Front.

** (2) The Minister of Home Affairs made a statement regarding Assam.

*At 2 P.M.

**At 5.20 P.M.

[P.T.O.]

10. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1980

Discussion on the motion for consideration of the Bill moved on the 24th July, 1980, continued.

The following Members took part in the debate:—

- (1) Shri Krishan Dutt Sultanpuri
- (2) Shri B. D. Singh
- (3) Shri Parasram Bharadwaj
- (4) Shri Chitta Basu
- (5) Prof. Satya Deo Singh
- (6) Shri A. K. Roy
- (7) Shri Mahendra Prasad
- (8) Shri K. C. Sharma
- (9) Shri G. M. Banatwalla
- (10) Shri K. T. Kosalram
- (11) Shrimati Usha Verma
- (12) Shri Pius Tirkey
- (13) Dr. Krupasindhu Bhoi
- (14) Shri Shivkumar Singh
- (15) Shri Ashok Gehlot
- (16) Shri Vilas Muttemwar
- (17) Shri P. Namgyal

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

On amendment No. 8 to Clause 7 moved by Shri Mool Chand Daga, the House divided, Ayes *16; Noes *125. The amendment was accordingly negatived.

An amendment to Clause 7 was adopted.

Clause 7 was adopted, as amended.

Consideration of Clause 8 was taken up but not concluded.

The discussion on the Bill was not concluded.

*Subject to correction.

11. Half-An-Hour Discussion

Shri Niren Ghosh raised a half-an-hour discussion on points arising out of the answer given on the 22nd July, 1980 to Starred Question No. 634 regarding creation of excess power generation capacity.

Shri A. B. A. Ghani Khand Chaudhuri replied to the discussion.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st July, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, July 31, 1980/Sravana 9, 1902 (Saka)

No. 64

11 A.M.

1. Starred Questions

Starred Questions Nos. 777, 778, 780—782, 784 and 785 were orally answered. Replies to Starred Questions Nos. 779 and 786—796 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6212—6385 were laid on the Table.

3. Intimation regarding conviction and release of Member

The Speaker informed the House that he had received the following telegram dated 30 July, 1980, from the District Magistrate, Moradabad:—

“Shri Ghulam Mohd. Khan, M .P., who was arrested on 25-7-1980 U/S 188 I.P.C., has been convicted U/S 188 I.P.C., for five days S.I. by 4th Addl. Munsif Magistrate, Moradabad, on 29-7-1980. He has been released from jail on 29-7-1980 afternoon”.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Medicine Central Council (Election) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 495(E) in Gazette of India dated the 4th July, 1980, under sub-section (2) of section 35 of the Indian Medicine Central Council Act, 1970.

[P.T.O.]

- (2) A copy of the Annual Report (Hindi and English versions) on the working of section 15-A of the Protection of Civil Rights Act, 1955, for the year ending 31st December, 1978, under sub-section (4) of section 15-A of the said Act.
- (3) A copy of Notification No. G.S.R. 286(E) (Hindi and English versions) published in Gazette of India dated the 5th June, 1980 containing Agreement between the Government of the Czechoslovak Socialist Republic and the Government of the Republic of India on cooperation in shipping and providing for the avoidance of double taxation in respect of taxes on income derived from the freight earnings of Czechoslovak vessels on the basis of reciprocity, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Sur-tax Act, 1964.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 443(E) published in Gazette of India dated the 23rd July, 1980 together with an explanatory memorandum regarding exemption of parts of photographic cameras from basic customs duty in excess of 40% ad valorem.
 - (ii) G.S.R. 444(E) and 445(E) published in Gazette of India dated the 23rd July, 1980 together with an explanatory memorandum regarding exemption to tags or labels (whether made of paper, cloth or plastic) or printed polythene bags, when imported into India for fixing on articles for export or for packaging of such articles, from the whole of basic, auxiliary and additional duties of customs leviable thereon.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1980, passed by Lok Sabha on the 24th July, 1980.

6. Calling Attention

Shri Ghulam Rasool Kochack called the attention of the Minister of External Affairs to press reports to the effect that Peking appeared to be backsliding by disputing India's stand on McMahon Line as boundary between India and China and reaction of Government thereto.

The Minister of External Affairs made a statement in regard thereto.

7. Motion for Election to Committee

Shri B. Shankaranand moved the following motion:—

“That in pursuance of clause (o) of sub-section (1) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council.”

Prof. N. G. Ranga took part in the debate.

Shri B. Shankaranand replied to the debate.

The motion was adopted.

8. Matters under Rule 377

(1) Shri Harihar Soren raised a matter regarding steps to protect Anandpur Sub-Division in Orissa from recurring floods.

(2) Shri Rajnath Sonkar Shastri raised a matter regarding need for timely supply of books and stationery to school children.

(3) Shri Rajesh Pilot raised a matter regarding threats to weaker sections and persons belonging to Scheduled Castes and Scheduled Tribes in Kirthal (Meerut) by a group of political vested interests to join agitation about Baghpat incident.

(4) Shri Ravindra Verma raised a matter regarding transportation facilities for black betel leaves from Palghar and Bassein Taluks of Maharashtra by Railways.

(5) Shri A. K. Balan raised a matter regarding Central approval for Land Reforms Amendment Act, 1979 passed by Kerala Legislature.

(6) Shri Mani Ram Bagri raised a matter regarding reported disappearance of three school girls from Sarojini Nagar, New Delhi.

9. Government Bill—Passed

The Finance (No. 2) Bill, 1980

Clause-by-clause consideration of the Bill continued.

Clauses 8 to 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 and 14 were adopted.

Clauses 15 and 16 were adopted, as amended.

Clause 17 was adopted.

Clause 18 was adopted, as amended.

Clauses 19 to 23 were adopted.

[P.T.O.]

Clause 24 was adopted, as amended.

Clause 25 was adopted.

Clause 26 was adopted, as amended.

Clauses 27 to 36 were adopted.

On amendment No. 88 to Clause 37 moved by Shri K. P. Unnikrishnan, the House divided, Ayes *30; Noes *99. The amendment was accordingly negatived.

Clauses 37 to 39 were adopted.

Clause 40 was adopted, as amended.

Clauses 41 and 42 were adopted.

Clauses 43 and 44 were adopted, as amended.

Clauses 45 to 54 were adopted.

The First to Fifth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Niren Ghosh
- (2) Shri K. P. Singh Deo
- (3) Shri Chintamani Jena
- (4) Shri Ramavatar Shastri
- (5) Shri Mundar Sharma
- (6) Shri Virdhi Chander Jain
- (7) Shri Raghunath Singh Verma
- (8) Shri M. Ramgopal Reddy
- (9) Prof. N. G. Ranga
- (10) Shri C. T. Dhandapani
- (11) Shri Zainul Basher
- (12) Shri Jyotirmoy Bosu
- (13) Shri R. Venkataraman

The motion was adopted and the Bill, as amended, was passed.

10. Report of Business Advisory Committee

Shri P. Venkatasubbaiah presented the Seventh Report of the Business Advisory Committee.

6.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st August, 1980).

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 1, 1980|Sravana 10, 1902 (Saka)

No. 65

11 A.M.

1. Starred Questions

Starred Questions Nos. 798, 799, 801—803, 805—808, and 811 were orally answered. Replies to Starred Questions Nos. 800, 804, 809, 810 and 812—816 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6386—6389, 6391—6398, 6400—6528, 6530—6535, 6537—6562 and 6564—6585 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, for the year 1977-78 along with Accounts.
- (2) A copy of Notification No. S.O. 550(E) (Hindi and English versions) published in Gazette of India dated the 16th July, 1980 regarding the minimum prices at which raw jute and mesta of different varieties and grades specified in the Schedule to the Notification shall be purchased or sold at the up-country markets in the different areas during the season July, 1980 to June, 1981, issued under the Jute (Licensing and Control) Order, 1961.
- (3) A copy of the Review* (Hindi and English versions) by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1978.

*Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1978 was laid on the Table on 14th March, 1980.

[P.T.O.]

- (4) A copy of the Companies (Acceptance of Deposits) Fourth Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 435(E) in Gazette of India dated the 18th July, 1980, under sub-section (3) of section 642 of the Companies Act, 1956.
- (5) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety, Lucknow, for the year 1977-78.
- (6) A copy of the Income-tax (Fifth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 562(E) in Gazette of India dated the 24th July, 1980, under section 296 of the Income-tax Act, 1961.
- (7) A copy of the Central Excise (Seventh Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 749 in Gazette of India dated the 19th July, 1980, under section 38 of the Central Excises and Salt Act, 1944.
- (8) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Financial Corporation for the year 1978-79, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.

4. Calling Attention

Shri Harish Chandra Singh Rawat called the attention of the Minister of Agriculture to the reported loss of life and property in some parts of the country, particularly in district Pithoragarh, U.P. following the earthquake on 29 July, 1980 and steps taken by Government to provide relief to the affected people.

The Minister of Agriculture made a statement in regard thereto.

5. Statement Regarding Government Business

The Minister of State for Parliamentary Affairs made a statement regarding Government business for the week commencing the 4th August, 1980.

6. Motion Regarding Seventh Report of Business Advisory Committee

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 31st July, 1980.”

An amendment moved by Shri Chandrajit Yadav was withdrawn by leave of the House.

The motion was adopted.

7. Government Bill—Introduced

(1) The Delhi Rent Control (Amendment) Bill, 1980.

(2) The Ear Drums and Ear Bones (Authority for Use for Therapeutic Purposes) Bill, 1980.

8. Matters Under Rule 377

(1) Shri Bapusaheb Parulekar raised a matter regarding reported threat of fast-unto-death by representatives of Departmental Stamp Vendors' Union.

(2) Shri Shiv Kumar Singh raised a matter regarding reported delay in transportation of Bananas by Railways from Burhanpur to Delhi.

(3) Shri S. A. Dorai Sebastian raised a matter regarding need for supply of sugar to Drug Companies in Tamil Nadu at the levy rates.

(4) Shri Virdhi Chander Jain raised a matter regarding need for restoration of certain railway services in Jodhpur-Barmer Jaisalmer Sections in Rajasthan.

(5) Shri Ramavatar Shastri raised a matter regarding demands of All India Farmers' Association to increase the prices of wheat, paddy sugar-cane etc.

(6) Shri Daulat Ram Saran raised a matter regarding need to save Kharif crops in certain districts of Rajasthan from pest infection.

(7) Shri Satyanarayan Jatiya raised a matter regarding supply of adequate quantity of sugar, wheat etc. in Madhya Pradesh for the festivals of Ramzan and Raksha Bandhan.

(8) Shri B. D. Singh raised a matter regarding remunerative price for superior variety of cotton produced in Southern States.

(9) Shri Harikesh Bahadur raised a matter regarding reported contamination of rice by fertilisers in F.C.I. godowns at Taran Taran in Punjab.

(10) Shri G. M. Banatwalla raised a matter regarding reported resentment in Kerala against the language policy of the State Government.

9. Resolutions—Under Consideration

*(1) Shri Kamalapati Tripathi moved the following Resolution:—

“That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to

*Discussed together.

General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon."

* (2) Shri Kamalapati Tripathi moved the following Resolution:—

"That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matter in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House."

The following Members took part in the combined debate on the two Resolutions:—

- (1) Shri Narayan Choubey
- (2) Shri Chintamani Panigrahi
- (3) Shri Shivkumar Singh
- (4) Shri Harikesh Bahadur
- (5) Shri G. M. Banatwalla

The discussion was not concluded.

10. Motion Regarding Seventh Report of Committee on Private Members' Bills and Resolutions

Shri S. T. Quadri moved the following motion:—

"That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th July, 1980."

The motion was adopted.

11. Private Member's Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Krishna Chandra Halder and the amendments thereto moved on the 4th July, 1980, continued:—

"This House notes with grave concern the prevailing serious situation in North-East India where secessionistic, chauvinistic and communal passions are being roused endangering the unity and integrity of the country and calls upon the Government:

- (a) to take suitable steps for a political settlement of the question of foreigners and to pay special attention for resolving the genuine problems of the people of the North-Eastern States;

*Discussed together.

- (b) to strengthen further the security of the borders of the North-East India with neighbouring countries in order to prevent the intrusion of the foreigners and infiltration of the armed gangs;
- (c) to take stern action against those who are actively behind the secessionist activities; and
- (d) to rouse the public opinion in the country in favour of preserving the national unity and assuring full freedom to all linguistic nationalities and ethnic groups to preserve their separate independent identities and for full socio-economic development according to their desires by strengthening the real federalism in our State structure."

The following Members took part in the debate:—

- (1) Shri M. Ramgopal Reddy
- (2) Shri Yogendra Makwana

Shri Krishna Chandra Halder replied to the debate.

The amendment moved by Shri G. M. Banatwalla was withdrawn by leave of the House.

The amendment moved by Shri Mool Chand Daga was negatived.

The Resolution was withdrawn by leave of the House.

12. Private Member's Resolution—Under Consideration

Shri Giridhar Gomango moved the following Resolution:—

"This House urges upon the Government to take immediate steps to implement the policies and programmes adopted in Sub-plan for tribal areas and the Component plan for Scheduled Castes of the country for socio-economic upliftment of the people and also to ask the States and Union Territories to execute the same vigorously so that the growing unrest and discontentment among the Adivasis due to the exploitation by the vested interests and the atrocities committed on Harijans is checked and their interests are protected in the larger interests of the nation as a whole."

Five amendments were moved by Sarvashri Ramavatar Shastri, Mool Chand Daga, Bheekhabhai, Bapusaheb Parulekar and Giridhar Gomango.

The following Members took part in the debate:—

- (1) Shri Bheekhabhai
- (2) Shri M. Satyanarayana Rao
- (3) Shri Harihar Soren

- (4) Shri Sunder Singh
- (5) Shri Bapusaheb Parulekar
- (6) Shri Sudhir Kumar Giri
- (7) Shri R. L. P. Verma
- (8) Shri Ram Vilas Paswan (Speech unfinished).

The discussion was not concluded.

13. Half-An-Hour Discussion

Shri M. V. Chandrashekara Murthy raised a half-an-hour discussion on points arising out of the answer given on 11th July, 1980 to Starred Question No. 504 regarding marketing of Cardamom.

Shri Pranab Mukherjee replied to the discussion.

6.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th August, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 4, 1980|Sravana 13, 1902 (Saka)

No. 66

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri M. V. Krishnappa who was a Member of the First, Second, Third, Fourth, Fifth and Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 817—823 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6586, 6587, 6589—6612, 6614—6625, 6627—6634, 6636—6648, 6650—6673, 6675—6677, 6679, 6681—6711, 6713—6717, 6719, 6720, 6722—6725, 6727—6762 and 6764—6785 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Assam Preventive Detention Act, 1980 (Hindi and English versions) (President's Act No. 5 of 1980) published in Gazette of India dated the 19th July, 1980, under sub-section (3) of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1980.
- (2) A copy of the Assam Alienation of Land (Regulation) Act, 1980 (Hindi and English versions) (President's Act No. 1 of 1980) published in Gazette of India dated the 19th July, 1980, under sub-section (3) of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1980.

[P.T.O.]

5. Calling Attention

Shri Vijay Kumar Yadav called the attention of the Minister of Petroleum, Chemicals and Fertilisers to the reported pilferage of Rupees one lakh worth of lubricating oil daily from the Indian Oil Corporation pipeline running from Manali refinery to Madras Port.

The Minister of Petroleum, Chemicals and Fertilisers made a statement in regard thereto.

6. Government Bills—Introduced

(1) The Delhi Municipal Laws (Amendment and Validation) Bill, 1980.

The motion for leave to introduce the Bill moved by Shri Yogendra Makwana was opposed. The motion was adopted and the Bill was introduced.

(2) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1980.

The motion for leave to introduce the Bill moved by Shri P. Shiv Shanker was opposed. The motion was adopted and the Bill was introduced.

7. Matters Under Rule 377

(1) Shrimati Krishna Sahi raised a matter regarding liveries and salaries of Postmen and Class IV employees of Begusarai district post office (Bihar).

(2) Shri Ram Vilas Paswan raised a matter regarding need for reconsideration of lifting of ban on prohibition by the Bihar Government.

(3) Shri Atal Bihari Vajpayee raised a matter regarding implementation of the Palekar Wage Tribunal's recommendations.

(4) Shrimati Suseela Gopalan raised a matter regarding need to rush rice to Kerala.

(5) Shri Zainul Basher raised a matter regarding supply of sugar to Fair Price Shops in Uttar Pradesh.

(6) Shri Chandrajit Yadav raised a matter regarding reported fast unto death by the representatives of the National Federation of Blind.

(7) Prof. Rupchand Pal raised a matter regarding problems of College and University teachers.

(8) Shri Jyotirmoy Bosu raised a matter regarding reported defective functioning of telephone system in Calcutta.

The Minister of Communications replied.

8. Resolutions—Adopted

* (1) Discussion on the following Resolution moved by Shri Kamlapati Tripathi on the 1st August, 1980, continued:—

“That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon.”

* (2) Discussion on the following Resolution moved by Shri Kamlapati Tripathi on the 1st August, 1980, continued:—

“That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House.”

The following Members took part in the combined debate on the two Resolutions:—

- (1) Shri Mool Chand Daga
- (2) Shri Chintamani Jena
- (3) Shri T. R. Shamanna
- (4) Shri Xavier Arakal
- (5) Shrimati Krishna Sahi
- (6) Prof. Narain Chand Parashar
- (7) Shri Brajmohan Mohanty

Shri Kamlapati Tripathi replied to the debate.

Both the Resolutions were adopted.

9. Statutory Resolution—Adopted

Shri Vikram Mahajan moved the following Resolution:—

“That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 12th day of December, 1979 by the President under article 356 of the Constitution with respect to the State of Assam, this

*Discussion together.

[P.T.O.]

House accords approval for fixing under the said sub-section (3) of sum of one hundred and thirty crores of rupees as the maximum amount which the Assam State Electricity Board may, at any time, have on loan under sub-section (1) of the said section 65.”

The following Members took part in the debate:—

- (1) Shri Ravindra Verma
- (2) Shri M. Satyanarayana Rao
- (3) Shri Mool Chand Daga
- (4) Shri Harikesh Bahadur
- (5) Shri Girdhari Lal Vyas
- (6) Shri R. L. P. Verma
- (7) Prof. N. G. Ranga
- (8) Shri K. M. Madhukar

Shri Vikram Mahajan replied to the debate.

The Resolution was adopted.

10. Government Bill—Passed

The Mica Mines Labour Welfare Fund (Amendment) Bill, 1980

The motion for consideration of the Bill was moved by Shri T. Anjiah.

The following Members took part in the debate:—

- (1) Shri Ravindra Verma
- (2) Shri Girdhari Lal Vyas
- (3) Shri Mool Chand Daga
- (4) Shri R. L. P. Verma
- (5) Shri R. N. Rakesh

Shri T. Anjiah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. Anjiah.

The following Members took part in the debate:—

- (1) Shri K. M. Madhukar
- (2) Prof. N. G. Ranga
- (3) Shri T. Anjiah

The motion was adopted and the Bill was passed.

11. Statutory Resolution—Under Consideration

Shri Yogendra Makwana moved the following Resolution:—

“This House approves the draft Ministers’ (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1980 framed under sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on 18 June, 1980.”

An amendment was moved by Shri T. R. Shamanna.

The following Members took part in the debate: —

- (1) Shri T. R. Shamanna
- (2) Shri Chintamani Jena
- (3) Shrimati Krishna Sahi (Speech unfinished).

The discussion was not concluded.

12. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on 3rd July, 1980 to Unstarred Question No. 2912 regarding import of antibiotic drugs from U.S.A.

Shri B. Shankaranand replied to the discussion.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th August, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 5, 1980|Sravana 14, 1902 (Saka)

No. 67

11 A.M.

1. Starred Questions

Starred Questions Nos. 837—843 and 846—849 were orally answered. Replies to Starred Questions Nos. 844, 845, 850—854, 856 and 857 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6786—6805, 6807, 6809—6852, 6854—6868, 6870—6887, 6889—6901 and 6903—6946 were laid on the Table.

A statement by the Minister for Petroleum and Chemicals correcting the reply given on the 8th July, 1980 to Unstarred Question No. 3389 regarding cooking gas connections in Rajasthan was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Irrigation regarding Western Kosi Canal Project was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1976-77 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute, for the year 1976-77.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1977-78 along with Audited Accounts.

[P.T.O.]

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute, for the year 1977-78.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute, for the year 1978-79.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1), (2) and (3) above.

5. Matters Under Rule 377

(1) Shri George Joseph Mundackal raised a matter regarding need for removal of export duty on turmeric and ginger and ban on import of nutmeg, cloves and cocoa.

(2) Shri V. S. Vijayaraghavan raised a matter regarding steps to end late running of K. K. Express and other super fast trains.

(3) Shri Ram Jethmalani raised a matter regarding need for calling off of the proposed auction of two plots of land by the Delhi Development Authority on 5 August, 1980.

(4) Shri Mahavir Prasad raised a matter regarding steps to save several villages in Gorakhpur district from floods.

(5) Shri Samar Mukherjee raised a matter regarding reported eviction of Bengalis from Mikir Hills in Assam by local Revenue Officials. (*Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.05 P.M.*)

6. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri Yogendra Makwana and the amendment thereto moved on the 4th August, 1980, continued:—

“This House approves the draft Ministers’ (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1980 framed under sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on 18 June, 1980.”

The following Members took part in the debate:—

- (1) Shrimati Krishna Sahi
- (2) Shri R. N. Rakesh

- (3) Shri P. Namgyal
- (4) Shri M. Satyanarayana Rao
- (5) Shri Somnath Chatterjee
- (6) Shri Bapusaheb Parulekar

Shri Yogendra Makwana replied to the debate.

The amendment moved by Shri T. R. Shamanna was negatived.

The Resolution was adopted.

7. Motion—Negatived

Shri R. K. Mhalgi moved the following motion:—

“This House resolves that in pursuance of sub-section (4) of section 133 of the Motor Vehicles Act, 1939, the following modifications be made in the Motor Vehicles (Protective Headgears) Rules, 1980, published in the Gazette by Notification No. G.S.R. 261(E), dated the 14th May, 1980 and laid on the Table on the 19th June, 1980, namely:—

- (i) in rule 1, in sub-rule (2), for “1st November, 1980” substitute “1st January, 1982”;
- (ii) in rule 3,—
 - (a) for the existing marginal heading, substitute—

“Exception in the case of women”;
 - (b) omit “who is a Sikh”.

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution.”

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Bapusaheb Parulekar
- (3) Shri Shivkumar Singh
- (4) Shri Harikesh Bahadur
- (5) Shri A. P. Sharma

Shri R. K. Mhalgi replied to the debate.

The motion was negatived.

8. Government Bill—Under Consideration

The Brahmaputra Board Bill, 1980

The motion for consideration of the Bill was moved by Shri Kedar Pande.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri T. R. Shamanna.

The following Members took part in the debate:—

- (1) Shri George Fernandes
- (2) Shri Girdhari Lal Vyas
- (3) Shri Ravindra Varma
- (4) Shri Shivkumar Singh
- (5) Shri M. Ramgopal Reddy
- (6) Shri Somnath Chatterjee
- (7) Shri Arjun Sethi
- (8) Shri M. Satyanarayana Rao
- (9) Shri R. L. P. Verma (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th August, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 6, 1980|Sravana 15, 1902 (Saka)

No. 68

11 A.M.

1. Starred Questions

Starred Questions Nos. 859, 861—866, 868, 869 and 872 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6947—6966, 6968, 6969, 6972—6983, 6985—6996, 6998—7137, 7139—7146 and 7146-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table.

- (1) A copy of Notification No. S.O. 266(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1980, exempting the printing of advertisement or propaganda material calendars, diaries and invitation or greeting cards from the operation of provisions of clause 3 of the Paper (Conservation and Regulation of Use) Order, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of Braithwaite and Company Limited, Calcutta, for the year 1977-78.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by Government on the working of the Burn Standard Company Limited, Calcutta, for the year 1978-79.

*Annual Report was laid on the Table on 30th July, 1980.

[P.T.O.]

- (ii) Annual Report of the Burn Standard Company Limited, Calcutta, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Press Note (Hindi and English versions) dated the 20th August, 1979 containing the relaxations that could be allowed in the case of locational restrictions for industrial licensing, in pursuance of assurance given on the 2nd July, 1980 during supplementaries on Starred Question No. 351.
- (6) (i) A copy of the Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1978-79 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) A copy of the Review (Hindi and English versions) on the accounts of the Coir Board, Ernakulam, for the year 1978-79.
- (7) A copy of the Review (Hindi and English versions) by Government on the working* of the Central Power Research Institute, Bangalore, for the year 1978-79.
- (8) A statement (Hindi and English versions) correcting the reply given on the 11th June, 1980 to Unstarred Question No. 340 by Shri Chandra Pal Shailani, regarding unlicensed building material stores in Delhi Municipal Corporation Area.
- (9) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Second Amendment) Regulation, 1980 (Hindi and English versions) published in Notification No. S.R.O. 237 in Gazette of India dated the 26th July, 1980, under section 185 of the Navy Act, 1957.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1980, published in Notification No. G.S.R. 446(E) in Gazette of India dated the 24th July, 1980.
- (ii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1980, published in Notification No. G.S.R. 447(E) in Gazette of India dated the 24th July, 1980.

*Annual Report of the Central Power Research Institute, Bangalore, for the year 1978-79 was laid on the Table on the 16th March, 1980.

- (11) A copy of the Code of Criminal Procedure (Assam) Amendment Act, 1980 (Hindi and English versions) (President's Act No. 3 of 1980) published in Gazette of India dated the 19th July, 1980, under sub-section (3) of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1980.
- (12) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1980.
- (i) The Assam Finance (Sales Tax) Amendment Act, 1980 (President's Act No. 2 of 1980) published in Gazette of India dated the 19th July, 1980.
- (ii) The Assam Finance Act, 1980 (President's Act No. 4 of 1980) published in Gazette of India dated the 19th July, 1980.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 449(E) and 450(E) published in Gazette of India dated the 28th July, 1980 together with an explanatory memorandum in supersession of notification No. 183-Customs dated the 2nd August, 1976 to provide for duty-free clearance of two per cent empty spare bags accompanying import consignment of bagged Milk Powder.
- (ii) G.S.R. 451(E) published in Gazette of India dated the 28th July, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa.

4. Intimations Regarding Arrest of Members

(1) The Speaker informed the House that he had received the following wireless message dated 5 August, 1980 from the District Magistrate, Meerut:—

“I have the honour to inform you that Swami Indervesh, Member of Parliament, has been arrested at Baghat under Sections 117|147|148|149|151|152|153|332|353|307 Indian Penal Code and Section 7 Criminal Law Amendment Act on 5-8-80. Detailed information follows.”

[P.T.O.]

* (2) The Deputy Speaker informed the House that the following wireless message dated 5 August, 1980, from the District Magistrate, Mainpuri (U.P.) had been received:—

“I have the honour to inform you that Shri Raghunath Singh Verma, Member of Lok Sabha, was arrested today, along with 41 others, at 1.40 P.M., at Mainpuri Collectorate, for violating orders under Section 144 Cr. P.C., while leading procession in C/LS Baghat incidents. Shri Verma has been convicted under Section 188 IPC and sentenced to five days simple imprisonment by C. J. M., Mainpuri and alongwith the other agitators is being sent to Central Jail, Fatehgarh.”

5. Calling Attention

Prof. Rupchand Pal called the attention of the Minister of Commerce to the reported severe fall in the prices of raw jute in West Bengal and other jute growing areas causing untold sufferings to lakhs of cultivators and failure of the Jute Corporation of India to procure the entire raw jute.

The Minister of Commerce made a statement in regard thereto.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.05 P.M.)

6. Statement by Minister

The Minister of Finance made a statement correcting the information given by him on the 24th July, 1980 during his reply to the debate on the Appropriation (No. 3) Bill, 1980 regarding provision for Vijayanagar Steel Plant.

7. Matters Under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding fast by Shri Raj Narain.

(2) Shri Chintamani Panigrahi raised a matter regarding construction of a fishing harbour at Paradip.

(3) Shri Chaturbhuj raised a matter regarding difficulties in transportation of goods in Delhi Zone of Northern Railway.

(4) Shri Janardhana Poojary raised a matter regarding demand for a separate Circle Head Office of the State Bank of India at Bangalore.

(5) Shri Cumbum N. Natarajan raised a matter regarding exemption of cardamom plantations from the Wealth Tax.

(6) Shri Manoranjan Bhakta raised a matter regarding need for immediate pest control measures in Andaman and Nicobar Islands.

*At 2.36 P.M.

(7) Shri Ramavatar Shastri raised a matter regarding reported power crisis in Patna.

(8) Shri Rajesh Pilot raised a matter regarding reported stoning and firing on police by Satyagrahis at Baghpat, on 5 August, 1980.

8. Government Bill—Under Consideration

The Brahmaputra Board Bill, 1980

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 5th August, 1980, continued.

The following Members took part in the debate:—

- (1) Shri R. L. P. Verma
- (2) Shri Shivraj V. Patil
- (3) Shrimati Geeta Mukherjee

The discussion was not concluded.

9. Discussion Under Rule 193

Shri Dhanik Lal Mandal raised a discussion on the situation arising out of the spiralling prices of agricultural inputs, especially of fertilizers in the country.

The following Members took part in the debate:—

- (1) Shri Zainul Basher
- (2) Shri Mukunda Mandal
- (3) Shri M. Ramgopal Reddy
- (4) Shri Chaturbhuji
- (5) Shri Krishan Datt Sultanpuri
- (6) Shri T. R. Shamanna
- (7) Shri Girdhari Lal Vyas
- (8) Shri Ramavatar Shastri
- (9) Shri Harikesh Bahadur

Shri Birendra Singh replied to the discussion.

The discussion was concluded.

10. Half-An-Hour Discussion

Shri Bheekhabhai raised a half-an-hour discussion on points arising out of the answer given on 9th July, 1980 to Starred Question No. 462 regarding separate Ministry for Scheduled Tribes.

Shri Yogendra Makwana replied to the discussion.

6.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th August, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, August 7, 1980/Sravana 16, 1902 (Saka)

No. 69 — *for 70 and 71*

11 A.M.

1. Starred Questions

Starred Questions Nos. 878—880 and 882—886 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7147—7297 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of adjournment motions given notice of by Sarvashri Ram Vilas Paswan and Jharkhande Rai regarding the reported instructions issued by the Centre to the State Inspectors General of Police to the effect that action should be taken against newspapers publishing news about rape cases.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Paradip Port Trust for the year 1978-79 and the Audit Report thereon.
 - (ii) Annual Accounts of the Visakhapatnam Port Trust for the year 1978-79 and the Audit Report thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[P.T.O.]

(3) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- | | | |
|--|---|-----------|
| (1) Statement No. XXI—Second Session, 1977. | } | Sixth |
| (2) Statement No. XVI—Third Session, 1977. | | |
| (3) Statement No. XIX—Fourth Session, 1978. | } | Lok Sabha |
| (4) Statement No. XIII—Fifth Session, 1978. | | |
| (5) Statement No. XI—Sixth Session, 1978. | } | Lok Sabha |
| (6) Statement No. XIV—Seventh Session, 1979. | | |
| (7) Statement No. V—Eighth Session, 1979. | } | Seventh |
| (8) Statement No. III—First Session, 1980. | | |
| (9) Statement No. II—Second Session, 1980. | } | Lok Sabha |
| (10) Statement No. I—Third Session, 1980. | | |

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) The Shipping Development Fund Committee (Accountants) Recruitment Rules, 1979, published in Notification No. G.S.R. 1161 in Gazette of India dated the 15th September, 1979.

(ii) The Shipping Development Fund Committee (Technical Assistant) Recruitment Rules, 1979, published in Notification No. G.S.R. 1162 in Gazette of India dated the 15th September, 1979.

(iii) The Shipping Development Fund Committee (Administrative Officer) Recruitment Rules, 1979, published in Notification No. G.S.R. 1268 in Gazette of India dated the 13th October, 1979.

(iv) The Shipping Development Fund Committee (Staff Car and Group 'D' Posts Recruitment) Amendment Rules, 1979, published in Notification No. G.S.R. 1407 in Gazette of India dated the 24th November, 1979.

(v) The Shipping Development Fund Committee (Audit Officer) Recruitment Rules, 1980, published in Notification No. G.S.R. 66 in Gazette of India dated the 19th January, 1980.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (4) above.

- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 454(E) published in Gazette of India dated the 30th July, 1980 together with an explanatory memorandum adopting IS: 8170—1977 for identification of finished leather for export.
 - (ii) G.S.R. 457(E) published in Gazette of India dated the 31st July, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.
- (7) A copy each of Notification No. G.S.R. 458(E) and 459(E) (Hindi and English versions) published in Gazette of India dated the 31st July, 1980 together with an explanatory memorandum regarding concessional rate of duty to films of predominantly educational value and exemption from excise duty of documentary film not exceeding 500 metre in length, issued under the Central Excise Rules, 1944.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1976-77.
 - (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1976-77.
 - (iii) Director's Report and statement of accounts for the year 1976-77 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- * (10) Photostat copy of letter dated 15-7-1980 from N. M. Shah and Co., Calcutta, addressed to the Minister of Energy, Government of India regarding issuance of Order on M/s. Coal India Limited, Calcutta, for monthly allocation of Steam Coal/Hard Coke in their favour.

*Laid by the Minister of Communications (Shri C. M. Stephen) while speaking on the motion moved by Shri Jyotirmoy Bosu (Vide para 10).

✓ * (11) Photostat copy of letter dated 23-7-1980 from the Minister Incharge, Departments of Commerce and Industries, West Bengal to the General Manager (Marketing), Coal India Limited, Calcutta, forwarding application dated 17-7-1980 from Howrah City Engineering Company (P) Limited, Howrah, for the allotment of hard coke.

✓ * (12) Photostat copy of letter dated 16-7-1980 from Noury India Company, Calcutta, addressed to the Minister of Energy, Government of India, regarding issuance of Order on M/s. Coal India Limited, Calcutta for monthly allocation of Coal in their favour along with enclosures referred to therein.

5. Minutes of Committee on absence of Members—Laid on the Table

Minutes of the Sitting of the Committee on Absence of Members from the Sitzings of the House held on the 22nd July, 1980, were laid on the Table.

6. Calling Attention

Shri Rashid Masood called the attention of Minister of Petroleum, Chemicals and Fertilizers to the reported acute shortage of life saving and other essential drugs in Delhi and other parts of the country.

The Minister of State for Petroleum, Chemicals and Fertilizers made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

7. Presentation of Petition

Shri R. K. Mhalgi presented a petition signed by Shri Dutta Tamhane and others regarding ban on export of frogs' flesh.

8. Matters under rule 377

(1) Shri Chintamanj Jena raised a matter regarding Subarnrekha Flood Control and Irrigation Project.

(2) Shri Harish Kumar Gangawar raised a matter regarding resumption of oil exploration in Pilibhit district of Uttar Pradesh.

(3) Shri Sudhir Kumar Giri raised a matter regarding reported non supply of raw material by STC, SAIL and India Petroleum to West Bengal.

*Laid by the Minister of Communications (Shri C. M. Stephen) while speaking on the motion moved by Shri Jyotirmoy Bosu (*Vide* para 10).

(4) Shri Tapeswar Singh raised a matter regarding purchase of jute by Jute Corporation of India in Purnea and Saharsa districts of Bihar.

(5) Shri Era Mohan raised a matter regarding reported shortage of kerosene in Tamil Nadu.

The Minister of Petroleum, Chemicals and Fertilisers replied.

(6) Prof. Madhu Dandavate raised a matter regarding reported direct approach by the Chief Minister of Rajasthan to World Bank about assistance for Narmada Project.

The Minister of Irrigation replied.

(7) Shri Bir Bal raised a matter regarding purchase of cotton by Cotton Corporation of India in Rajasthan, Punjab and Haryana.

(8) Shri Satyanarayan Jatiya raised a matter regarding reported death of a person in police custody due to alleged torture by Delhi Police.

(9) Shri Jaipal Singh Kashyap raised a matter regarding relief measures to flood victims of Badaun and Bareilly districts.

9. Government Bill—Passed

The Brahmaputra Board Bill, 1980

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 5th August, 1980, continued.

The following Members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Shri Xavier Arakal
- (3) Shri Harish Kumar Gangawar
- (4) Shri A. T. Patil
- (5) Shri Sontosh Mohan Dev

Shri Kedar Pande replied to the debate.

The amendment moved by Shri T. R. Shamanha was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 30 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

[P.T.O.]

The motion that the Bill be passed was move by Shri Kedar Pande.

Shri Ramavatar Shastri took part in the debate.

The motion was adopted and the Bill was passed.

10. Motion—Negatived

Shri Jyotirmoy Bosu moved the following motion:—

“That this House having considered acts of commission on the part of Shri A. B. A. Ghani Khan Chaudhuri, Minister of Energy and Coal with respect to the following matters, namely:—

- (a) that the said Minister, Shri A. B. A. Ghani Khan Chaudhuri, misusing the floor of the House, has made on 9th July, 1980 baseless and irresponsible statement by saying ‘Because whatever the quota is, the CPM Government is smuggling (coal) into the other States...and earning tons of money’,
- (b) that he, misusing his official position, arranged for issue of 133 coal permits to persons who were not entitled to receive such permits,

hereby records its indignation against and disapproval of the conduct of the said Minister Shri A. B. A. Ghani Khan Chaudhuri.”

The following Members took part in the debate: —

- (1) Shri C. M. Stephen
- (2) Shri C. T. Dhandapani
- (3) Shri Bapusaheb Parulekar
- (4) Shri Shivraj V. Patil
- (5) Shri Dhanik Lal Mandal
- (6) Shri Eduardo Faleiro
- (7) Shri Indrajit Gupta
- (8) Shri Ananda Gopal Mukhopadhyay
- (9) Shri Harikesh Bahadur
- (10) Shri P. Shiv Shankar

Shri Jyotirmoy Bosu replied to the debate.

The motion was negatived.

11. Intimations Regarding Release of Member

The Speaker informed the House that he had received the following communications:—

- (i) *Telegram dated 6 August, 1980 from the District Magistrate, Meerut*

“Swami Indervesh, Member, Lok Sabha, arrested on August 5 at 1.30 P.M., at Baghpat, under section 117|147|148|149|151|152|153|332|353|307 IPC and 7 Criminal Law Amendment Act, while leading about 600 agitators for Dharna who turned violent. He was produced before Judicial Magistrate, Meerut, on August 6 morning who released him on bail. Since judicial remand could not be had on his arrival from Baghpat to Meerut, he was lodged in P.S. Lal Kurti in room specially made available”.

- (ii) *Wireless message dated 6 August, 1980, from the Judicial Magistrate, Meerut*

“I have the honour to inform you that I have found it my duty in the exercise of my powers under section 167 of the Criminal Procedure Code that Swami Indervesh, M.P., Rohtak, be remanded to judicial custody for the trial before a competent Court on the charge under section 147|148|323 IPC for the offence registered at the Police Station, Baghpat, was produced before me at 10.50 on 6-8-80 and remanded to judicial custody by me up to 19-8-80. He is lodged in the jail, Meerut.

- (iii) *Wireless message dated 6 August, 1980 from Judicial Magistrate, Meerut*

“I have the honour to inform you that I have found it my duty in the exercise of my powers under section 167 of the Criminal Procedure Code that Swami Indervesh, M.P., Rohtak, be remanded to judicial custody for the trial before a competent court on the charge under section 147|148|323, IPC, for the offence registered at the Police Station, Baghpat, was produced before me at 10.50 A.M. on 6-8-1980 and remanded to judicial custody by me up to 19-8-1980. He has been released on bail today on his executing a P.B. for Rs. 1500 with one surety in the like amount”.

- (iv) *Wireless message dated 6 August, 1980 from the Judicial Magistrate, Meerut*

[P.T.O.]

“I have the honour to inform you that I have found it my duty in the exercise of my powers under section 167 of the Criminal Procedure Code that Swami Indervesh, M.P., Rohtak be remanded to judicial custody for the trial before a competent Court on the Charge under section 147|148|149|353|332 IPC for the offence registered at the Police Station, Baghpat, was produced before me at 11 A.M. on 6-8-80 and remanded to judicial custody by me upto 19-8-80. He has been released on bail today on his executing a P.B. for Rs. 2000 with two surety in the like amount”.

The Speaker also informed that a reference had been made to the Ministry of Home Affairs in regard to the two wireless messages at (iii) and (iv) above to get clarification whether the personal bonds of Rs. 1500 and Rs. 2000 related to the same charge or different charges.

7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th August, 1980)

AVTAR SINGH RIKHY.

Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, August 8, 1980/Sravana 17, 1902 (Saka)

No. 70

11 A.M.

1. Starred Questions

Starred Questions Nos. 899, 900, 902, 903, 906—908 and 910 were orally answered. Replies to Starred Questions Nos. 901, 904, 905, 909 and 912—919 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7298—7497, 7497-A, 7497-B and 7497-C were laid on the Table.

3. Intimation regarding release of Member

The Speaker informed the House that he had received the following communication dated 7 August, 1980 from the District Magistrate, Meerut:—

“In connection with the arrest of Hon’ble Member of the Lok Sabha Swami Indervesh on 5-8-1980 at 1.30 P.M. at Baghpat and registration of case crime No. 214 u/s 117|147|148|149|151|152|153|332|353|307 IPC and section 7 of the Criminal Law Amendment Act against him at P.S. Baghpat. In addition to this another case No. 213 u/s 147|148|323 IPC was also registered at P.S. Baghpat on 5-8-80.

When the Hon’ble Member was produced before the learned Judicial Magistrate, Meerut on 6-8-80 an application for remand into judicial custody was moved in respect of case No. 214.

As the Hon’ble Member had already been arrested in connection with case No. 214 and was in police custody, an application for remand was also moved in respect of case No. 213.

The learned Magistrate then released the Hon’ble Member on furnishing personal bonds and sureties”.

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1978-79, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (2) A copy of the Review (Hindi and English versions) on the working of the Export Inspection Council and Agencies for the year 1978-79.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) and (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1978-79.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Bharat Refractories Limited, for the year 1978-79.
 - (ii) Annual Report of the Bharat Refractories Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (4) above.
- (6) A copy of Notification No. S.O. 497(E) (Hindi and English versions) published in Gazette of India dated the 5th July, 1980 regarding continuance of control over the management of Messrs. Associated Industries (Assam) Limited, Chandrapur, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (7) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

- (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

[P.T.O.]

5. Assent to Bill

Secretary laid on the Table the Appropriation (No. 3) Bill, 1980, passed by the Houses of Parliament during the current session and assented to.

6. Statement regarding Government Business

The Minister of State for Parliamentary Affairs made a statement regarding Government business during the remaining part of the session.

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.23 P.M.)

7. Matters Under Rule 377

(1) Shri Rajnath Sonkar Shastri raised a matter regarding alleged assault by police on vendors and hawkers in Varanasi.

(2) Shri K. Kunhambu raised a matter regarding the Silent Valley Project.

(3) Shri G. M. Banatwalla raised a matter regarding Urdu as medium of instruction for linguistic minorities.

(4) Shri Harikesh Bahadur raised a matter regarding supply of cheap raw material to handloom weavers.

(5) Shri Krishna Chandra Pandey raised a matter regarding reported lock-out in Modinagar Textile Mills, Modinagar.

(6) Shri A. C. Das raised a matter regarding demand for double Railway line from Khurda Road to Puri.

(7) Shri Arif Mohammad Khan raised a matter regarding reported attack on persons belonging to minority community in Malda (West Bengal).

(8) Shri Krishna Chandra Halder raised a matter regarding reported shortage of blood in Blood Banks in Delhi.

8. GOVERNMENT BILL—UNDER CONSIDERATION

The Dock Workers (Regulation of Employment) Amendment Bill, 1980.

The motion for consideration of the Bill was moved by Shri A. P. Sharma.

The following Members took part in the debate:—

(1) Shri Gadadhar Saha.

(2) Shri Girdhari Lal Vyas (*Speech unfinished*).

The discussion was not concluded.

9. PRIVATE MEMBERS' BILLS—INTRODUCED

- (1) The Constitution (Amendment) Bill, 1980 (*Amendment of article 356*) by Shri Bapusaheb Parulekar.
- (2) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 330 and 332*) by Shri Suraj Bhan.
- (3) The Constitution (Amendment) Bill, 1980 (*Amendment of article 335*) by Shri Suraj Bhan.
- (4) The Bihar Atomic Authority Bill, 1980 by Shri Ramavatar Shastri.
- (5) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1980 (*Amendment of section 8A*) by Shri Bhagwat Jha Azad.
- (6) The Code of Civil Procedure (Amendment) Bill, 1980 (*Omission of section 80*) by Shri Bapusaheb Parulekar.
- (7) The Constitution (Amendment) Bill, 1980 (*Substitution of article 54 and amendment of articles 55, 81, etc.*) by Prof. Madhu Dandavate.
- (8) The Compulsory Purchase of Surplus Agricultural Commodities Bill, 1980 by Shri P. Rajagopal Naidu.
- (9) The Blind Persons (Employment) Bill, 1980 by Prof. Madhu Dandavate.
- (10) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Prof. Narain Chand Parashar.
- (11) The One Family One Post (in Government Service) Bill, 1980 by Shri Ram Vilas Paswan.
- (12) The Constitution (Amendment) Bill, 1980 (*Insertion of new article 13A*) by Shri Ram Vilas Paswan.
- (13) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1980 (*Amendment of section 3, etc.*) by Shri Mool Chand Daga.
- * (14) The Backward Areas Development Board Bill, 1980 by Shri Eduardo Faleiro.
- * (15) The Compulsory Voting Bill, 1980 by Shri Eduardo Faleiro.
- * (16) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Shri Eduardo Faleiro.

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* (17) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 124, 125, etc.*) by Shri Atal Bihari Vajpayee.

10. PRIVATE MEMBER'S BILL—UNDER CONSIDERATION

The Constitution (Amendment) Bill, 1980 (Amendment of articles 19 and 41) by Shri Bapusaheb Parulekar.

Shri Bapusaheb Parulekar concluded his speech on the motion for consideration of the Bill moved by him on the 25th July, 1980.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Mool Chand Daga.

An amendment for reference of the Bill to a Select Committee was moved by Shri R. K. Mhalgi.

The following Members took part in the debate:—

- (1) Shri M. Satyanarayana Rao
- (2) Shri Mool Chand Daga
- (3) Shri Ram Vilas Paswan
- (4) Shri Harish Chandra Singh Rawat
- (5) Shri Virdhi Chander Jain
- (6) Shri Hannan Mollah
- (7) Shri Shivraj V. Patil
- (8) Prof. N. G. Ranga
- (9) Shri C. Palaniappan
- (10) Shri Y. S. Mahajan
- (11) Shri Xavier Arakal (*Speech unfinished*).

The discussion was not concluded.

11. HALF-AN-HOUR DISCUSSION

Shri T. R. Shamanna raised a half-an-hour discussion on points arising out of the answer given on 1st August, 1980 to Starred Question No. 815 regarding uniform procedure for sale of commodities at fair price shops.

Shri Vidya Charan Shukla replied to the discussion.

6.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th August, 1980).

AVTAR SINGH RIKHY,
Secretary.

*Introduced at 5.28 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 11, 1980|Sravana 20, 1902 (Saka)

No. 71

11 A.M.

1. Starred Questions

Starred Questions Nos. 920—926 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7498—7697 were laid on the Table.

3. Intimation Regarding Arrest, Conviction and Release of Members

The Speaker informed the House that he had received the following communication dated 9 August, 1980 from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

“I have the honour to inform you that I have found it my duty in the exercise of my powers that S|Shri Ram Vilas Paswan, Chhotey Singh Yadav and Jagpal Singh, Honourable Members of Parliament (Lok Sabha) voluntarily courted arrest on 9-8-80, at 3 P.M. at Rafi Marg crossing with Raj Path, New Delhi by violating the prohibitory orders promulgated u|s 144 Cr. P.C. in the area vide Case FIR No. 459 dated 9-8-80 u|s 188 IPC P. S. Parliament Street, New Delhi. They were escorted to the National Stadium where they were produced before Shri Prem Kumar, Metropolitan Magistrate at 7.45 P.M. The Magistrate convicted them till the rising of the court. The court adjourned at 7.50 P.M. and they were freed simultaneously.”

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the following papers (Hindi* version) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76.
 - (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Eighteenth Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period July, 1975 to June, 1976.
- (3) Nineteenth Report (Hindi version) of the Deputy Commissioner for Linguistic Minorities in India for the period July, 1976 to June, 1978.
- (4) An Explanatory Note in regard to the Reports mentioned at (2) and (3) above.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at (2) and (3) above and not laying the English version of Report mentioned at (3) above.
- ✓ @ (6) A copy of the Report of the Committee on Tripura, headed by Shri Dinesh Singh, M.P.
- @ (7) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (No. 2) Bill, 1980, passed by Lok Sabha on the 31st July, 1980.

6. Calling Attention

Shri M. Ramgopal Reddy called the attention of the Minister of Steel and Mines to the reported delay in implementation of Vijaya Nagar Steel Plant in Karnataka and inadequate financial provision in the present Budget for its speedy implementation.

The Minister of Steel and Mines made a statement in regard thereto.
(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.02 P.M.)

*English version of the Review and Report was laid on the Table on 20th March, 1980.

@Laid at 3.39 P.M.

7. Statements Under Direction 115

(1) Prof. Madhu Dandavate made a statement regarding certain information given on 25 July, 1980 by the Minister of Agriculture and Rural Reconstruction during Calling Attention on reported disappearance of sugar despatched by Food Corporation of India for Madhya Pradesh.

The Minister of Agriculture and Rural Reconstruction made a statement in reply thereto.

(2) Prof. P. J. Kurien made a statement regarding certain information given by the Minister of Commerce on 7 July, 1980 during discussion on Demands for Grants of Ministry of Commerce and also in answer to Unstarred Question No. 4802 on 18 July, 1980 and that given by the Minister of Labour in answer to Unstarred Question No. 4549 on 17 July, 1980 regarding import policy of raw cashew nuts.

The Minister of Commerce made a statement in reply thereto.

8. Motion for Election to Committee

Shri P. Venkatasubbaiah moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shri T. R. Shamanna resigned from the Committee.”

The motion was adopted.

9. Government Bill—Introduced

The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Bill, 1980.

10. Matters Under Rule 377

(1) Shri Ram Vilas Paswan raised a matter regarding pay scales of employees working in 'Samachar'.

(2) Shri Satyanarayan Jatiya raised a matter regarding railway facilities on Ratlam-Kota Division of Western Railway.

(3) Shri E. K. Imbichibava raised a matter regarding allotment of quota of cement to Kerala.

(4) Shri Dileep Singh Bhuria raised a matter regarding reported non-utilisation of allotted funds for the welfare of tribals by Madhya Pradesh Government.

[P.T.O.]

(5) Shri Krishan Datt Sultanpuri raised a matter regarding development of Renuka-Chaupal and Shilai Tehsils of Himachal Pradesh.

(6) Shri Rajesh Pilot raised a matter regarding grant of Taqavi loan to poor farmers of Rajasthan.

(7) Shri Narayan Choubey raised a matter regarding policy of railways to auction railway plots.

(8) Shri Bheekhabhai raised a matter regarding immediate despatch of foodgrains to famine affected parts of Rajasthan.

(9) Shri P. Rajagopal Naidu raised a matter regarding purchase of surplus paddy in Punjab.

(10) Shri Digambar Singh raised a matter regarding need to protect the Samadhi of Raja Mahendra Pratap, a freedom fighter.

11. Government Bill—Passed

The Dock Workers (Regulation of Employment) Amendment Bill, 1980

Discussion on the motion for consideration of the Bill moved on the 8th August, 1980, continued.

The following Members took part in the debate:—

- (1) Shri Girdhari Lal Vyas
- (2) Shri Mool Chand Daga
- (3) Shri Indrajit Gupta
- (4) Shri Xavier Arakal
- (5) Shri Harikesh Bahadur

Shri A. P. Sharma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. P. Sharma.

The motion was adopted and the Bill was passed.

12. Adjournment Sine-Die of Lok Sabha on 12-8-1980

As decided by the House today, Lok Sabha would adjourn *sine-die* on 12 August, 1980. There would be no lunch-break on that day.

13. Discussion Under Rule 193

Shri Digvijay Singh raised a discussion on the wide spread rape of mother earth resulting in the cumulative depletion of the natural resources, pollution of the habitat and upsetting the ecological balance.

The following Members took part in the debate:—

- (1) Dr. Karan Singh
- (2) Shri K. P. Singh Deo
- (3) Shri Harish Chandra Singh Rawat
- (4) Shri E. Balanandan
- (5) Shrimati Indira Gandhi
- (6) Shri Krishan Datt Sultanpuri
- (7) Shri Ram Jethmalani
- (8) Shri M. Satyanarayana Rao
- (9) Shri Narayan Choubey
- (10) Shri Laxman Karma
- (11) Shri P. Namgyal
- (12) Shri Ram Lal Rahi
- (13) Shri Shivkumar Singh
- (14) Shri Ram Vilas Paswan

Shri Vijay N. Patil replied to the discussion.

The discussion was concluded.

14. Half-An-Hour Discussion

Shri Harinath Misra raised a half-an-hour discussion on points arising out of the answer given on 9th July, 1980 to Unstarred Question No. 3502 regarding bagasse based paper industry in North Bihar.

Shri Charanjit Chanana replied to the discussion.

15. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 4th August, 1980, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1981 and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shrimati Purabi Mukhopadhyay
- (2) Shri N. K. P. Salve
- (3) Shri Tirath Ram Amla
- (4) Shrimati Maimoona Sultan
- (5) Shri Patitpaban Pradhan
- (6) Prof. Rasheeduddin Khan
- (7) Shri Indradeep Sinha.

- (ii) That at its sitting held on the 4th August, 1980, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of

[P.T.O.]

Lok Sabha for the term ending on the 30th April, 1981 and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri R. Ramakrishnan
- (2) Shri R. R. Morarka
- (3) Shri Shrikant Verma
- (4) Shri Ramanand Yadav
- (5) Shri Harisinh Bhagubava Mahida
- (6) Shri Swami Dinesh Chandra
- (7) Shri Sunder Singh Bhandari

(iii) That at its sitting held on the 4th August, 1980, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1981, and had elected the following members of Rajya Sabha to serve on the said Committee:—

- (1) Shrimati Saroj Khaparde
- (2) Shri G. Swamy Naik
- (3) Shri Roshan Lal
- (4) Shri Bhagwan Din
- (5) Shri Piare Lall Kureel *urf* Piare Lall Talib Unnavi
- (6) Shri Sangdopal Lepcha
- (7) Shri T. Aliba Imti
- (8) Shri B. D. Khobragade
- (9) Shri Sharief-ud-din Shariq
- (10) Shri Ganapat Hiralal Bhagat

8.10 P. M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th August, 1980).

AVTAR SINGH RIKHY,
Secretary.

¶

GMGIPMRND—LS I—1765 LS—11-8-80—725.

(20)

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 12, 1980/Sravana 21, 1902 (Saka)

No. 72

11 A.M.

1. Starred Questions

Starred Questions Nos. 941, 943, 946—949, 951, 952 and 954 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7698—7867 were laid on the Table.

3. Intimation regarding arrest of Member

The Speaker informed the House that he had received the following wireless message dated 11 August, 1980 from the Superintendent of Police, Barabanki:—

“Shri Ram Kinkar, M.P., Barabanki, along with his party workers, Lok Dal demonstrated at D.M. Office in protest against Baghpat incident defying 144 Cr. P.C. Thus he has been arrested U/S 188 I.P.C. on 11-8-1980 and sent to District Jail same evening.”

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, for the year 1978-79.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (3) A copy of the Jute (Licensing and Control) Amendment Order, 1980 (Hindi and English versions) published in Notification No. S.O. 558(E) in Gazette of India dated the 22nd July, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Export Inspection Agency (Recruitment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 794 in Gazette of India dated the 2nd August, 1980, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Report of the Trombay Fertilizer Commission of Inquiry.
 - (ii) Memorandum of Action taken on the above Report.
- (6) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 677 in Gazette of India dated the 28th June, 1980, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (7) A copy of the Eighty-second Report (Hindi and English versions) of the Law Commission on Effect of Nomination under Section 39, Insurance Act, 1938.
- (8) A copy of the Eighty-third Report of the Law Commission on the Guardians and Wards Act, 1890 and certain provisions of the Hindu Minority and Guardianship Act, 1956.
- (9) A copy of the Eighty-fifth Report of the Law Commission on Claims for Compensation under Chapter 8 of the Motor Vehicles Act, 1939.
- (10) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Reports mentioned at (8) and (9) above.

(11) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—

(1) (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1980-81.

(ii) Summary of Actuals for the year 1978-79, Budget Estimates and Revised Estimates for the year 1979-80 and Budget Estimates for the year 1980-81, under Capital of Indian Airlines.

(2) (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1980-81.

(ii) Summary of Actuals for the year 1978-79, Budget Estimates and Revised Estimates for the year 1979-80 and Budget Estimates for the year 1980-81, under Capital of Air India.

✓ (12) A copy of the Report (Hindi and English versions) of the National Transport Policy Committee.

(13) A copy of the Annual Report (Hindi *version) of the Indian Statistical Institute, Calcutta, for the year 1976-77.

(14) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1977-78.

(15) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1978-79.

(16) A copy of the Review (Hindi and English versions) of activities of the Indian Statistical Institute, Calcutta, for the years 1977-78 and 1978-79.

(17) A statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at (13), (14) and (15) above.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Eastern Region, Calcutta, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training, Eastern Region, Calcutta, for the year 1978-79.

*English version of the Report was laid on the Table on the 7th March, 1979.

P.T.O.

- (19) A copy of the Audit Report (Hindi and English versions) on the accounts of Regional Engineering College, Rourkela (Orissa), for the year 1978-79.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat (Gujarat) for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the College for the year 1978-79.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying the accounts and the Audit Report of the College for the year 1978-79 simultaneously along with Report.
- ✓ (21) A copy of the Report (Hindi and English versions) of fatal accident which occurred on 10th May, 1980 at Kalidungri Dolomite Mine.
- (22) A copy of the Minimum Wages (Central) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 676 in Gazette of India dated the 21st June, 1980 together with Corrigendum to the English version of the Notification published in Notification No. G.S.R. 463(E) in Gazette of India dated the 2nd August, 1980, under section 30A of the Minimum Wages Act, 1948.
- (23) Corrigenda to the Audit Report on the accounts of the Employees' Provident Fund Organisation, for the year 1976-77.
- (24) A copy of the Coal Mines Nationalisation (Provident Fund and other Funds and Wages) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 936 in Gazette of India dated the 7th July, 1980, under sub-section (3) of section 34 of the Coal Mines (Nationalisation) Act, 1973.
- (25) A copy of the Coal Mines Labour Welfare Fund (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 407(E) in Gazette of India dated the 14th July, 1980, under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947.

(26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

- (i) The Delhi Motor Vehicles (Amendment) Rules, 1979, published in Notification No. SECE. 3 (57)|79-Tpt. 4160 in Delhi Gazette dated the 23rd April, 1980.
 - (ii) The Delhi Motor Vehicles (Amendment) Rules, 1980, published in Notification No. SECE. 3 (108)|79-Tpt|4671-82 in Delhi Gazette dated the 14th May, 1980.
 - (iii) The Delhi Motor Vehicles (Amendment) Rules, 1980, published in Notification No. SECE, 3(39)|Tpt|3874 in Delhi Gazette dated the 11th April, 1980.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1980, published in Notification No. G.S.R. 769 in Gazette of India dated the 26th July, 1980.
 - (ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1980, published in Notification No. G.S.R. 770 in Gazette of India dated the 26th July, 1980.
 - (iii) The Indian Police Service (Pay) Fifth Amendment Rules, 1980, published in Notification No. G.S.R. 771 in Gazette of India dated the 26th July, 1980.
 - (iv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1980, published in Notification No. G.S.R. 455 (E) in Gazette of India dated the 30th July, 1980.
 - (v) The Indian Police Service (Pay) Sixth Amendment Rules, 1980, published in Notification No. G.S.R. 456 (E) in Gazette of India dated the 30th July, 1980.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the period from 1st January, 1979 to 31st December, 1979.
- (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.

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- (29) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

5. Minutes of Committee on Private Members' Bills and Resolutions—Laid on the Table

Minutes of the First to Eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Eighth Report of the Committee on Private Members' Bills and Resolutions.

7. Statement by Minister

The Minister of State for Commerce made and laid on the Table a statement regarding acceptance by Government of the major recommendations contained in the Tandon Committee Report on Marketing of Tea.

8. Government Bill—Withdrawn

The Aligarh Muslim University (Amendment) Bill, 1980.

9. Government Bills—Introduced

(1) The Aligarh Muslim University (Second Amendment) Bill, 1980.

(2) The Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Bill, 1980.

(3) The High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Bill, 1980.

(4) The Hotel-Receipts Tax Bill, 1980.

(5) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1980.

(6) The Criminal Law (Amendment) Bill, 1980.

10. Matters Under Rule 377

(1) Shri Chintamani Jena raised a matter regarding increase in the incidence of malaria in several States and Union Territories.

(2) Shri K. P. Singh Deo raised a matter regarding reported discovery of a new document about Indo-China border dispute.

The Minister of External Affairs replied.

(3) Prof. Rupchand Pal raised a matter regarding problems facing the National Library, Calcutta.

(4) Shri Ramavatar Shastri raised a matter regarding conditions in Jamshedpur city.

(5) Shri Vijay Kumar Yadav raised a matter regarding situation in Dayanand Medical College and Hospital, Ludhiana.

(6) Shri Satish Agarwal raised a matter regarding demands by the All India Forum for University and College teachers.

(7) Shri Sunil Maitra raised a matter regarding application of Industrial Disputes Act, 1947 to the General Insurance Corporation.

(8) Shri Bir Bal raised a matter regarding need to repair Ganga Canal in Rajasthan.

(9) Shri Kamal Nath raised a matter regarding working of DDCA.

(10) Shri Harikesh Bahadur raised a matter regarding research and training facilities in Universities.

(11) Dr. Karan Singh raised a matter regarding the situation in Kashmir.

(12) Shri Bhogendra Jha raised a matter regarding reported fast undertaken by the leaders of Akhil Bhartiya Mithila Sangh at Boat Club, New Delhi to press their demands.

(13) Shri Mahavir Prasad raised a matter regarding reported insanitary conditions in Badhalganj town area of Gorakhpur.

(14) Shri K. T. Kosalram raised a matter regarding surplus waters of west flowing rivers in Southern States.

(15) Shri M. Ramanna Rai raised a matter regarding exemption from levy of excise duty on branded beedi produced by Kerala Dinesh Beedi Society.

(16) Prof. Satya Deo Singh raised a matter regarding traffic difficulties due to closure of level crossings in the east and west of Chhapra Kacheri station.

11. Motions

(1) Prof. Madhu Dandavate moved the following motion:—

“That this House do consider the statement made by the Minister of Petroleum, Chemicals and Fertilizers in the House on the 10th June, 1980 regarding increase in the prices of petroleum products in June, 1980 due to increases in the price of imported crude oil and petroleum products by the OPEC countries.”

Three substitute motions were moved by Sarvashri Atal Bihari Vajpayee, A. K. Roy and Ramavatar Shastri.

The following Members took part in the debate:—

- (1) Shri R. P. Das
- (2) Shri Atal Bihari Vajpayee
- (3) Shri M. Satyanarayana Rao
- (4) Shri C. T. Dhandapani
- (5) Shri S. B. Chavan
- (6) Shri Ramavatar Shastri
- (7) Shri B. K. Nair
- (8) Shri T. S. Negi

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- (9) Shri Ram Singh Yadav
- (10) Shri A. K. Roy
- (11) Shri Girdhari Lal Vyas
- (12) Shri Ram Vilas Paswan
- (13) Shri Jaipal Singh Kashyap
- (14) Shri Mundar Sharma
- (15) Shri Satyanarayan Jatiya
- (16) Shri K. M. Madhukar
- (17) Shri Chaturbhuj
- (18) Shri Veerendra Patil

Prof. Madhu Dandavate replied to the debate.

The substitute motions moved were negatived.

(2) Shri Ram Nagina Misra moved the following motion:—

“That this House do consider the statement made by the Minister of Irrigation in the House on 22 July, 1980 regarding the situation arising out of recent floods in various parts of the country.”

The following Members took part in the debate:—

- (1) Dr. A. U. Azmi
- (2) Prof. Satya Deo Singh
- (3) Shri Krishna Chandra Halder
- (4) Shri Girdhari Lal Vyas
- (5) Shri R. L. P. Verma
- (6) Shri Chintamani Jena
- (7) Shri Bhim Singh
- (8) Shri Ram Singh Yadav
- (9) Shri Bhogendra Jha
- (10) Shri Krishna Chandra Pandey
- (11) Shri Harikesh Bahadur
- (12) Chaudhary Multan Singh
- (13) Shri Rajnath Sonkar Shastri
- (14) Shri Sunder Singh
- (15) Shri K. M. Madhukar
- (16) Shri Kunwar Ram
- (17) Shri Sheo Sharan Verma
- (18) Shri B. D. Singh
- (19) Shri Ramavatar Shastri
- (20) Shri Kedar Pande

Shri Ram Nagina Misra replied to the debate.

12. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 12th August, 1980, Rajya Sabha agreed without any amendment to the Inter-State Water Disputes (Amendment) Bill, 1980 passed by Lok Sabha on the 12th June, 1980.

(Lok Sabha adjourned *sine die* at 8.20 P.M.)

AVTAR SINGH RIKHY,
Secretary.